

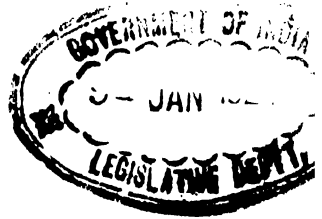
28th July, 1923

THE LEGISLATIVE ASSEMBLY DEBATES

(Official Report)

VOL. III

PART VII

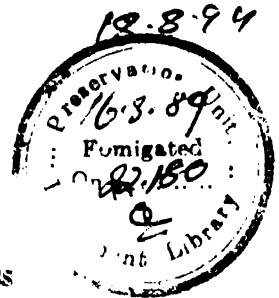


(16th to 28th July, 1923.)

THIRD SESSION

OF THE

LEGISLATIVE ASSEMBLY, 1923.



SIMLA
GOVERNMENT CENTRAL-PRESS
1923

LEGISLATIVE ASSEMBLY.

The President.

The Honourable Sir FREDERICK WHYTE, KT.

Deputy President.

Sir JAMSETJEE JEEJEEBHoy, BART., K.C.S.I., M.L.A.

Panel of Chairmen.

Maulvi ABUL KASEM, M.L.A.

Sardar Bahadur GAJJAN SINGH, M.L.A.

Mr. N. M. SAMARTH, M.L.A.

Colonel Sir HENRY STANYON, KT., C.I.E., V.D., M.L.A.

Secretary.

Mr. L. GRAHAM, M.L.A., I.C.S.

Assistants of the Secretary.

Mr. W. T. M. WRIGHT, I.C.S.

Mr. S. C. GUPTA, BAR.-AT-LAW.

Mr. G. H. SPENCE, I.C.S.

Marshal.

• Captain SURAJ SINGH, Bahadur, I.O.M.

CONTENTS.

PART VII—16th July to 28th July 1923.

Monday, 16th July, 1923—

Death of Mr. Pyari Lal Misra	4617-4618
Members Sworn	4618
Inability of Government to accept certain Recommendations of Retrenchment Committee	4618-4621
Questions and Answers	4622-4639
Unstarred Question and Answer	4639
Acquisition of a tug for the Iraq river fleet	4639-4640
Motion for Adjournment—Question of Unemployment—Disallowed	4640-4641
The Land Acquisition (Amendment) Bill—Report of Select Committee presented	4641
The Indian Electricity (Amendment) Bill—Introduced	4641-4642
The Indian Ports (Amendment) Bill—Introduced	4642
The Indian Stamp (Amendment) Bill—As amended passed	4642-4664
The Code of Criminal Procedure (Second Amendment) Bill—Passed	4664
The Indian Lunacy (Amendment) Bill—Passed	4664-4665
The Indian Territorial and Auxiliary Forces (Amendment) Bill—Passed	4665
The Indian Army (Amendment) Bill—Passed	4665
The Cutchi Memons (Amendment) Bill—Passed	4665-4666

Tuesday, 17th July, 1923—

Death of Babu B. P. Singh	4667-4668
Questions and Answers	4668-4678
Unstarred Questions and Answers	4678-4679
Motion for Adjournment of the House—Disallowed	4679-4682
Interim Report of the Public Accounts Committee laid on the Table	4682-4690
Resolution <i>re</i> Functions and Powers of the Council of State—Negatived	4691-4718
Message from the Council of State—The Special Marriage (Amendment) Bill	4718-4724
Resolution <i>re</i> Establishment of Convention of Non-Interference in Indian Affairs—Postponed	4718
	4724-4728

Wednesday, 18th July, 1923—

Resolution <i>re</i> Undertaking by Finance Department of liability for losses consequent on Alliance Bank Failure—Adopted	4729-4766
The Cantonment Bill—Report of Select Committee laid on the Table	4766
Resolution <i>re</i> Conferment of further Reforms—Adopted	4767-4790

Thursday, 19th July, 1923—

Questions and Answers	4791-4801
Liabilities of the Imperial Bank on the failure of the Alliance Bank	4801
The Adoption (Registration) Bill—Withdrawn	4801-4807
The Legal Practitioners Bill—introduced	4807-4810

CONTENTS—*contd.*

	PAGES
Saturday, 21st July, 1923—	
Members Sworn	4811
Message from the Council of State <i>re</i> certain Bills	4811
Second Report of the Public Accounts Committee laid on the Table	4811
Resolution <i>re</i> Claims of Indians in Kenya—As amended adopted	4812-4837
Monday, 23rd July, 1923—	
Members Sworn	4839
Questions and Answers	4839-4877
Unstarred Questions and Answers	4877-4883
The Indian Ports (Amendment) Bill—Passed	4883
The Indian Electricity (Amendment) Bill—Passed	4883
The Land Acquisition (Amendment) Bill—As amended passed	4884-4903
Excess Grants for 1921-22—Adopted	4903-4921
Demands for Supplementary Grants—Adopted	4921-4942
Tuesday, 24th July, 1923—	
Member Sworn	4943
Questions and Answers	4943-4946
Unstarred Questions and Answers	4946-4949
Postal Life Insurance Fund	4949
The Code of Civil Procedure (Amendment) Bill—Report of Select Committee presented	4949
The Cantonments Bill—As amended passed	4950-4989
	4990-5019
The Legal Practitioners (Amendment) Bill—Report of Select Committee presented	4989
Friday, 27th July, 1923—	
Members Sworn	5021
I. C. S. Competitive Examinations	5021
Questions and Answers	5021-5028
Unstarred Questions and Answers	5028-5030
Message from H. E. the Viceroy—Attendance of Members at the Joint Session	5030
Questions on Kenya Affairs	5031-5033
Message from the Council of State <i>re</i> certain Bills	5033
Notice of Motion of Adjournment to discuss position of Indians in Kenya—Leave to proceed refused	5034-5035
Notice of Resolution on British Cabinet's Decision <i>re</i> Kenya—Leave to proceed refused	5035-5037
Motion to express gratitude to H. E. the Viceroy in connection with the Treaty of Lausanne—Adopted	5037-5038
The Illegitimate Sons Rights Bill—Report of the Select Committee laid on the Table	5038
The Legal Practitioners Bill—Motion to circulate the Bill—Adopted	5038
The Immigration into India Bill—Introduced, considered and as amended passed	5039-5091
Message from the Council of State <i>re</i> certain Bills	5061
Closing remarks by Mr. President	5092
Saturday, 28th July, 1923—	
Speech delivered to the Council of State and the Legislative Assembly by His Excellency the Viceroy	5093-5100

LEGISLATIVE ASSEMBLY.

Saturday, 28th July, 1923.

SPEECH DELIVERED TO THE COUNCIL OF STATE AND THE LEGISLATIVE ASSEMBLY BY HIS EXCELLENCY THE VICEROY.

His Excellency the Viceroy having arrived in procession with the Presidents of the Council of State and the Legislative Assembly took his seat on the Dais at Eleven of the Clock.

His Excellency the Viceroy : I am here to-day to address you on what must be generally recognised to be a most important occasion. This is the last day of this Session of the Legislature and the last day of the last Session of the first Legislative Assembly constituted under the Government of India Act of 1919. The close of this Session marks a stage in the working of those reforms. We have reached the end of a definite part or chapter in that gradual development of self-governing institutions in the Indian administration which is the declared policy of the British Parliament. We have advanced one step forward, an important step, in the progressive realisation of responsible government in British India as an integral part of the Empire. I pause to dwell on this point. I desire others to realise, as I do, what the end of this period means for India. It began by a momentous declaration of policy by His Majesty's Government who determined it to be necessary to give effect to this policy by successive stages and forthwith to take substantial steps in that direction. Since that announcement we have been travelling on that road, and we have now almost reached the halfway-house on that journey. We in India at this time will naturally desire to pause and appraise our achievement ; but this stage holds interest not only for us—though it must have a special and intimate importance for us—but for a wider public. Of necessity at the close of this Session the British Parliament, upon whom lies the responsibility for the welfare and advancement of the Indian people, must look back and take stock, in the words of the preamble of the Act, “ of the co-operation received from those on whom new opportunities of service have been conferred ”.

There is another aspect of the question. Our constitution enacts that on the expiration of 10 years after the passing of the Act of 1919 a Statutory Commission shall be appointed to inquire into the working of the system of government, the growth of education and the development of representative institutions in British India and all matters connected therewith, and to report thereon. In effect at the time stated the progress and achievement under the reforms are to be weighed in the balance for the purpose of determining the degree and extent of the next move forward. They are to be tested in the crucible for the alchemist to decide of what metal they consist and whether they ring true. I remind you that time is passing and that we have almost reached the moment when

half that statutory period will have elapsed. The achievement of the Indian Legislature, and especially of the first Legislative Assembly in these circumstances, assumes a special importance. The work they have accomplished, the influence they have exercised, the example and experience they bequeath to their successors, all contribute to that atmosphere of success or failure which will surround the Reformed Constitution when the Mother of Parliaments sends her representatives to inquire into the working of the system of government.

To-day we are bringing to a conclusion the proceedings of the first Indian Parliament under the Reforms and we are assisting at the obsequies of our first Legislative Assembly ; it is therefore meet and proper that we should review past action as we pronounce its funeral oration ; but we are also at the stage which precedes and heralds the birth of a second Assembly ; and we may for this reason also fitly assess our experience and hand on its fruits for the benefit of our successors.

I have spoken of the special interest which our proceedings to-day have for ourselves and for the British Parliament. They are also keenly watched by a larger public. No one can have failed to note the great growth of interest in the proceedings of the Indian Legislature which has been a prominent feature of the British Press in the last two years. Time was when the notices of Indian affairs in the British Press were few and intermittent. That day has passed with the reforms. Time was at the outset of the reforms, when a section of the Indian Press professed to ignore the deliberations of the Indian Legislature except for occasional and brief outbursts of malicious depreciation. Those days are gone. You may have your detractors ; you may have your critics ; but you have now everywhere created and sustained a vivid and living interest in your actions. You have made the Indian Legislature the mirror of events in India. All matters of importance to India are reflected in your questions and Resolutions. Before I pass to your achievements in the working of the reforms, I will examine the political situation regarding the reforms. Those who are opposed to the true interests of India and are blind to her position in the British Empire and to the mutual protection and strength those ties assure, have not been slow to allege that the reforms are of a transitory nature ; that they were the outcome of the political complexion of a moment ; that they have neither substance nor permanency ; that you live in short in a fool's paradise whose palaces and gardens will vanish in the twinkling of an eye like the passing of a mirage. Nothing could be more untrue. I came to India immediately after the initiation of the Reformed Constitution, pledged to carry on that constitution and entrusted with special and new responsibilities by His Majesty as Governor General to that end. On me was the charge laid that it was His Majesty's will and pleasure that " the plans laid by our Parliament for the progressive realisation of responsible government in British India as an integral part of our Empire may come to fruition to the end that British India may attain its due place among our Dominions." A solemn declaration of policy had been made by His Majesty's Government to the same purport ; the legislation had been passed with the assent of all political parties in England. Since then there has been no change, and there will be no

change in the announced policy. It is the recognised policy of the British Government however constituted. There have been changes in Prime Ministers, changes of parties in power in England, changes in the personnel of the Secretary of State for India ; but the fundamental policy as regards Indian reforms has remained unaltered ; and it is the unshaken determination of the British Government to carry out those reforms not only in letter but in spirit.

There has been criticism of the illusory nature of the reforms. Those who wish to hinder the progress of India along her settled path have charged the reforms with being an empty shell without a core. They have termed them a dress giving only the trappings of reality to a dead body which had neither life nor force.

The achievements of the Indian Legislature have been decried. Their position and privileges have been ridiculed ; their motives have been misinterpreted. Their sincerity and patriotism have been attacked. Let history be their judge. I am confident that no difficulty will be found in sweeping aside those travesties of their earnest and constructive labours ; but this is not all. The Assembly itself has been at times despondent. There have been moments in this House when voices have been uplifted crying on the Reforms as a niggardly gift and a sham. My sympathy at all times is with laudable desires for constitutional advance and longings for a wider horizon ; but when I examine the position the Legislative Assembly has attained, the use it has made of its opportunities, the effect and dignity with which it conducts its debates and the broader aspect of its powers upon the policy of the Government of India, I cannot but feel that the Assembly at times takes far too narrow and restricted a view of its potentialities and real influence ; and I must suspect that sentiment on occasion tends to obscure reason and dims the vision of those solemn promises of the British Government and of the Charter of Indian liberties of which the Government of India Act is the repository. Weigh for a moment the influence and power of the representative element of this House against that of its predecessor, the Imperial Legislative Council. Compare the realities of its responsibilities with pre-existing conditions. Reflect on the establishment on a firm basis in this House of Parliamentary traditions and on their incalculable effect on the future.

I do not desire to enter upon a catalogue of the legislative achievements of the Legislature or to enumerate in detail those Resolutions or questions or recall those debates which have produced material results on the executive action of the Government. I prefer to recapture for a moment the atmosphere and the state of political feeling in India when I assumed my office and to ask you to judge how far this has changed and how far your influence and action have contributed to this change. When I first came to India I was at pains to get into touch with political thought, to hear grievances and study the Press so that I might acquaint myself with those matters which appeared to be a subject of general complaint. My impressions of the burning questions of the day in Indian opinion as gathered from those sources was as follows. In the first place, there was a deep tide of resentment regarding curtailment of liberties. The more progressive considered the statutory restrictions on the freedom of the Press to be unnecessary, unduly restrictive and incompatible with the spirit of reforms. The same exception was taken to a number of special enactments restrictive of certain aspects of political agitation and known as

the Repressive Laws, and particularly included the Rowlatt Act. Strong views were expressed to me as regards the number of British troops employed in India, the strength of the Indian Army and the burden of military expenditure. The military position was represented as showing a total want of confidence in India and as strangling the material expansion of the country by weight of army expenditure. Though Indianisation had begun in the Civil Services, the absence of any regular scheme of Indianisation of the Army was quoted as a proof of the mistrust of Indians by the British element and as designed effectually to prevent the ultimate realisation of responsible self-government in India. A like suspicion was alleged to be at the root of the failure to associate elected representatives of the people in advisory capacities with the problems coming before the Departments of the Executive Government.

India was represented as dominated in fiscal matters by the British Government and by the economic interests of Great Britain. The stores policy of India was said to be dictated to stifle the expansion of industry in India, and accusations were levelled that its main purpose was to place the maximum amount of orders with British manufacturers. Finally, the bureaucratic Government were charged with having established for the perfection of their own ends an unduly complex and expensive administrative machine and with having expanded its activities in directions not desired by the Indian public and out of proportion to India's resources.

I need hardly recall to you how the case now stands in regard to those subjects. For I know that you count the measures, which have been adopted by my Government on the strength of your representation of public opinion in those matters, among the most priceless pages in your annals; you may perhaps feel that the policies you advocated are not yet in all cases fully accepted, but when you leave this House you may assuredly point to many grievances, which were the cause of much bitterness and suspicion, checked by you in their early growth and now lying strangled on the open road you have left behind you.

These achievements arrest immediate attention; but there are other matters to be mentioned, particularly as they relate to activities of a more constructive character which will, I trust and believe, have an important and beneficial effect upon the future interests of India. In the Indian Factories Amendment Acts, the Indian Mines Act and the Workmen's Compensation Act, the Legislature has placed on the Statute-book measures destined to protect labour and has taken a progressive view of that great responsibility which rests on its shoulders as the representative of a vast labouring population. The Indian Emigration Act deals with the difficult problem of safeguarding the interests of Indians who may emigrate to find a livelihood abroad; and a striking feature of this legislation is that the final decision of measures for their protection has been vested in the Legislature itself. No measure before you was hedged about with such special difficulties as the law to abolish racial distinctions; but no rift occurred in the delicate web of compromise and good-will; and the Statute is now with us—a permanent monument of mutual desire to work together

to a common understanding. In the Criminal Procedure Amendment Act the Legislature brought to a successful conclusion a task of great magnitude and complexity which had occupied the energies of our draftsmen for nearly a decade. It will fall to few Legislatures to have to dispose of a measure of such difficulty and importance in the domain of the criminal law.

While at times sentiment has run high and some event has found the Assembly and the Executive Government apparently at opposite poles, these differences have seldom been perpetuated and friendly and frank discussions have frequently led in the end to better understanding.

Some differences unfortunately have remained. It was perhaps scarcely to be expected that at the present stage of the constitution every divergence of opinion between the Government and the Legislative Assembly would be composed by discussion. Often my Government has accepted the views of the Legislature notwithstanding that these did not coincide with those of the Executive. But a special responsibility has been laid by the constitution upon the Governor General in certain cases and in my judgment special powers are essential to the discharge of the duties of the Executive in the present state of constitutional development in India. Nevertheless the occasions of the use of these special powers should be and, I am happy to observe, have been rare. The most recent and notable instance of their exercise was in connection with the necessity for balancing the budget. The reasons for the action which I felt it incumbent upon me to take at that time have been published. My action provoked criticisms; I have no intention of reopening the discussion save that I will add that in my opinion subsequent events have tended to confirm the wisdom of my original decision. The responsibility was grave and the decision rested with me alone. I trust that those in the Assembly who have felt and expressed themselves strongly on the subject will leave this House without any feeling of bitterness, holding to their opinion as their consciences may dictate and acknowledging the same liberty to others who may differ from them, among whom I count myself.

My Government have to acknowledge a continuous and solid measure of support in times of disturbance and agitation from the Legislature, and in general a steady influence exerted for the maintenance of law and order. I have said enough, I trust, to establish beyond controversy the real advance accomplished and to place beyond the power of depreciation the disciplined efforts to increase the well-being of the people of India which have characterised this, the first Indian Legislature.

Before I part from the Legislative Assembly I wish to pay a tribute to Sir Frederick Whyte who, with a knowledge and experience brought from the British Parliament and imbued with the ancient traditions of that House, has presided over your deliberations. I know that you would wish to be associated with me in offering a meed of appreciation of the technical knowledge, sympathy, patience and fairness of mind which have characterised his association with your Assembly.

For me as Governor General the first Legislative Assembly under the reforms and in my term of office must necessarily hold special ties of

interest, and I must view its dissolution with no small measure of regret. My feelings on its disappearance are however tempered by the knowledge that I still retain without change the valuable services of the Council of State ; and I am sustained by the thought that I can continue to rely on the sobriety of judgment of this Chamber of Elders which with this Assembly formed part of the first Indian Legislature and on their support of the best interests of India in all matters that closely touch her well-being.

I had intended to confine myself to-day to a survey of the work of the Indian Legislature over the period of the life of the first Legislative Assembly and not to dwell on matters of recent occurrence too near to us to be judged in their proper perspective ; but before I pass to another part of my subject, I feel it my duty to make some observations about Kenya which is at the moment uppermost in my thoughts and yours. The news of the decision regarding Kenya came to me and to my Government no less than to you as a great and severe disappointment ; for India had made the cause of Indians in Kenya her own. As His Majesty's Government has stated, this decision conflicts on material points with the strongly expressed views of my Government as laid before the Cabinet by the Secretary of State for India. India's representations were fully placed before His Majesty's Government and received most patient and careful consideration ; but we must record our deep regret that His Majesty's Government did not feel justified in giving greater effect to them. We are conscious that there were important aspects, perhaps not sufficiently understood by us, which His Majesty's Government were called upon to weigh and determine, and we fully appreciate and acknowledge their whole-hearted efforts to arrive at a fair and equitable conclusion. They have announced their decision and the Government of India must consider it and arrive at its conclusions. If submission must be made, then with all due respect to His Majesty's Government it can only be under protest.

We do not fail to realise the great difficulties in which His Majesty's Government were placed. They were faced with a conflict between two powerful interests. The deputations with great vehemence urged two completely divergent points of view. Between these two there appeared to be no ground for agreement on any point ; and besides there lay on His Majesty's Government the grave responsibility for considering the unchampioned and inarticulate interests of the native population which form the great majority in the Colony. It is not easy in India with strong feeling for the Indian side of the cause to appreciate with real detachment the considerations which His Majesty's Government had to bring to bear on the difficult problem. Attention in India is naturally concentrated on the rights and claims of Indians, while His Majesty's Government have a larger field to cover and wider responsibilities to exercise ; and we must remember that although the decision has disappointed us, yet on some points to which we were strongly opposed, but to which the settlers party attached great weight, the decision is against them. On three important points decisions favourable to the Indians have been pronounced. His Majesty's Government have declared against the grant of responsible government within any period of time which need now be taken into

consideration. Further, they have refused to countenance the introduction of legislation designed to exclude from British Colony immigrants from any other part of the British Empire. In addition they have definitely rejected the principle of segregation. On the question of the future control of immigration no final conclusion has been reached. The principle stated is unexceptionable and as a declaration of policy it will be welcomed by Indians. We are, however, uncertain as to the precise method by which immigration is to be controlled, and how the control will affect Indians ; but you may rest assured that I and my Government will use every effort to impress our views on this subject without delay upon His Majesty's Government.

It is unfortunate that the last days of the first Legislature should have been overclouded by events regarding the treatment of Indians overseas. Yesterday the Legislative Assembly passed a Bill enabling the Governor General in Council to frame rules, if and when he considers it desirable, to regulate the entry into and residence in British India of persons domiciled in British Dominions and Possessions other than the United Kingdom. The principle of reciprocity had already been accepted by the Imperial Conference, and therefore a Bill conferring powers on the Governor General in Council in his discretion to make rules for the purpose of enforcing reciprocity is in itself unobjectionable ; but the moment selected for this legislation may in some quarters be regarded as unfortunate, especially when accompanied by speeches in favour of retaliatory measures. It is but natural that there should be a desire in your mind publicly to express your determination to befriend and support Indians overseas to the best of your ability, but I must express serious doubt whether your object will be effected by these means. Will their position be improved politically and materially by steps in the nature of retaliation ? May it not have an opposite effect and make their situation more difficult ? Have they been consulted ? Is it their wish ? Apart from other considerations, will it help India ? I shall not dwell upon the subject. The Bill cannot reach the other Chamber this Session and meanwhile there will be opportunity for further information and reflection.

I have paused to-day to examine the progress of the first Legislature and the position it has attained. In the face of vehement and sometimes bitter opposition you elected to give your services to your country and became Members of the Legislature, determined to devote your powers to attaining your aims and ideals by constitutional methods. You may not have accomplished in the short period all that you had hoped. You may perhaps find the pace of progress too slow, but can you point to greater achievements for India during so brief a period of time ? Would other means have accomplished as much ? There are those who have set other ideals before them. Destruction not construction is their avowed aim. They would wreck the Reforms. What have they accomplished for India ? What blessings have they brought to her people ? Have they brought harmony ? Have they brought security ? Have they brought peace ? What goal have they set before them ? By what road are they to attain to it ?

You need not meddle with uncertainties or speculate on the unknown. You know the port to which your ship is sailing. You have set your

course ; the star by which you steer shines bright before you. The first stage of your passage lies behind you in your wake. You have learnt to work your craft. Whatever storms or dangers may lie before you, you are confident in this knowledge and by the help of Providence you will bring your ship in safety to its journey's end. It is in this spirit that I ask those who have the interests of India in their hearts to use their influence in the coming elections to help India forward by the only secure road to the attainment of her cherished desires.

I

RESOLUTION re SUPPLY OF FACILITIES TO ENABLE MEMBERS OF
LEGISLATURES TO DISCHARGE THEIR PUBLIC DUTIES.

Maulvi Miyan Asjad-ul-lah * (Bhagalpore Division : Muhammadan) :

جناب پرنسپل و انریبل ماسٹرس - میں اپنے انریبل دوست رائے بہادر لچھمی پرنسپل صاحب کے رزلویشن کی تائید کرتا ہوں۔ آپ صاحبان کو معلوم ہے کہ جب کبھی ممبر صاحبان لیجسلیٹو اسمبلی کسی معاملہ کے متعلق معلومات حاصل کرنا چاہتے ہیں تو انکو لوکل افسران سے معلومات حاصل کرنی ہیں سخت دشواریوں کا سامنا ہوتا ہے۔ میں خیال کرتا ہوں کہ ہر ممبر اسمبلی کا فرض ہے کہ رعایا اور گورنمنٹ میں جو بدگمانیاں پھیلی ہوئی ہیں انکو حتمی الامکان رفع کرنیکی کوشش کریں۔ لیکن ممبر صاحبان کبھی بھی اس نیک مقصد میں کامیاب نہیں ہو سکتے جب تک مقامی افسران ایسے میدان کو ہر ممکن طریق سے امداد کر کے الجھے ہوئے معاملات کو لچھنیمیں کوشاں نہ ہوں۔ جب کبھی ملک میں کوئی فتنہ انگیز معاملہ ظہور پزیر ہوتا ہے تو انکے صحیح حالات سوائے افسران گورنمنٹ کسی دوسرے شخص کو معلوم نہیں ہوتے۔ ہر وہ ممبر اسمبلی جو ایسے معاملات میں رعایا اور گورنمنٹ کی خدمات کو انجام دینا چاہے اوسکو پورے حالات سے واقف ہونا اشد ضروری ہے تاکہ وہ ہر ممکن اعتراض کا شافی جواب دے سکے اور اوسکا فری امداد کر سکے۔ علاوہ بریں ممبران اسمبلی کے لئے یہ نہایت ضروری ہے کہ وہ ہر اس معاملہ کے متعلق پوری پوری معلومات حاصل کریں جو کہ وقتاً فوقتاً اسمبلی میں بحث و تمحیض کے لئے پیش ہوتے ہیں۔ جب کبھی ممبران اسمبلی غریب اور کاھتکار کے فائدہ کا کام گورنمنٹ کی امداد سے کرنا چاہتے ہیں اور سرکاری دفاتر سے کسی قسم کی مدد چاہتے ہیں تو انکو کوئی جواب نہیں دیا جاتا۔ یہ ہمارے نان افیشل ممبران کی حالت ہے۔ ہمارے خیال ناقص میں جب کبھی کوئی ممبر اس قسم کی امداد افسران گورنمنٹ سے طلب کرے تو اوسکو بلا تامل ایسی امداد ملنی چاہئے۔ جناب میں یہ اسباب ہیں کہ اس وقت تک رہائے ہند کے دامن گورنمنٹ سے انصاف کی پوری پوری امید قائم نہیں ہوئی۔ موجودہ رزلویشن میں کوئی ایسی بات کا مطالبہ نہیں کیا گیا جسکے منظور کرنیمن ہوم ممبر صاحب کو کسی قسم کا ٹرڈ ہو۔ گورنمنٹ کو ایسی رزلویشنوں کی

گز مخالف نہ کرنی چاہیئے۔ چونکہ آرٹیکل ممبران اسمبلی عموماً غیر سرکاری ممبران کی تجاویز کی مخالفت کرتے رہتے ہیں اس لیے وہ عدہ سے عدہ ریزولوشن اس ہوس میں پیش کرنیسے گھبراتے ہیں اور سرکاری ممبران کے اس طرز عمل نے غیر سرکاری ممبران کی طبائع میں ایسی افسوس ناک کیفیت پیدا کردی ہے جو کہ گورنمنٹ و رعایا کے لیے نقصان دہ ہے دوسری بہار کو جو میں سوچتا ہوں کہ دیہات کے افسران اب نہایت ہی سختی اور نا انصافی سے کام لینا شروع کئے ہیں۔ اس کے لئے بھی اب ضروری یہ بات ہونی چاہئے کہ جب نان آفیشل ممبران کو کوئی ایسی بات معلوم ہو جائے جو کہ خلاف قلیوں ہی توازن سے وہ لوگ دریافت کر معلوم کر لیں تاکہ قانون کا پورا پورا اثر دیہات اور شہر میں برابر رہا کر۔ کبھی کبھی ہمارے کاشت کار لوگ ہم سے دریافت بھی کرتے ہیں کہ فلاں افسر نے خلاف قانون کے سپر حکم جاری کیا ہے اور بلا تصور مجرم ہیں ثابت کرتا ہے۔ اگر ہمیں اختیار تھا تو فوراً اس حاکم سے دریافت کر کے اس سائل کا تشفی کردیتے۔ شاید کہ انصاف ہی کو نا انصافی پر مبنی کرنا ہو۔ پس اسے اسے بہت سی باتیں ہیں کہ جس سے بہت سی غلط فہمیاں عام لوگوں میں ہوا کرتے ہیں جسے اگر اس اسمبلی کے ممبران کو واقفیت ہوتی تو فوراً درج ذیل کرسکتے تھے۔ پس انہی وجوہات کے سبب سے میں آنریبل ممبران ہاؤس کے خدمت میں عرض کرتا ہوں کہ عام رعایا کے بہتری کو پیش نظر رکھتے ہوئے ریزولوشن ہذا کی تائید فرماویں تاکہ جو جو مشکلات آپ حضرات کو رعایا کے خدمت کرنے میں پیش آئے ہیں وہ دفع ہو جائیں۔ پس میں انہیں چند لفظوں سے ریزولوشن ہذا کی تائید کرتا ہوں۔

ENGLISH TRANSLATION.

Maulvi Miyan Asjad-ul-lah (Bhagalpore Division : Muhammadan) : Honourable President and Honourable House, I rise to support the Resolution moved by my Honourable friend, Rai Bahadur Lachmi Prasad Sinha. It is a well-known fact that whenever Members of the Legislative Assembly require any information, they have to encounter great difficulties in obtaining it through local officers. I think it is the duty of every Member of the Assembly to try his level best to remove the misunderstanding that exists between the people and Government. But we cannot succeed in achieving this noble object unless the local officers render us every possible help for the solution of the difficulties. Whenever an untoward event happens, only the Government officers are in a position to have the correct information regarding it. It is absolutely necessary that the Members of the Assembly, who desire to do their duty to Government and the public, should be in full possession of all necessary facts, so that they may be in a position to meet all possible objections and remove all misunderstandings. Moreover, Members should possess full information regarding every matter that is brought up

from time to time before the Assembly for discussion and deliberation. When any assistance is required from Government officers on any matter which is for the benefit of the poor classes and the cultivators, no satisfactory reply is vouchsafed to our request. This is the plight of the non-official Members. In my humble opinion, therefore, whenever any Member requires such assistance from any Government officer, it should be readily given to him.

Sir, this is the reason why the people of India are not as yet fully convinced of the sense of justice of Government. This Resolution does not contain any demand that might prevent its being accepted by the Honourable the Home Member. Government should never oppose such Resolutions. As official Members generally oppose Resolutions of non-official Members, the latter feel much hesitation in bringing forward many a useful and important proposal before the House. And this attitude of the official Members has greatly discouraged the non-official Members—which is not a happy augury either for Government or for the public.

Another point worth considering is that some village officers have taken to injustice and oppression. It is necessary, therefore, that whenever non-official Members come to know of any such illegal act, they should be empowered to obtain every information from the officers concerned, so that justice may be well administered in towns and villages alike. Sometimes we hear of woeful tales of oppression and high-handedness perpetrated on poor cultivators. Now, had we been well posted in this matter, we could easily have answered any questions after making full inquiries. Perhaps some gross injustice may be averted in this way. Such things create misgivings in the public mind, which the Members of the Assembly can easily remove only if they be in full possession of facts.

It is on these considerations that I commend this Resolution to the Honourable Members of the House who, I fully hope, will support it in view of its usefulness to the public, so that any difficulty they may meet with in properly performing their duties may be removed. With these few words I support this Resolution.

THE MUSSALMAN WAKFS REGISTRATION BILL.

Maulvi Miyan Asjad-ul-lah * (Bhagalpore Division : Muhammadan) :

آنریبل پریسیڈنٹ و آنریبل ممبران ہاؤس - اسلامی اوقاف کے متعلق خدامان اسلام نے بسا اوقات اوقاف کی ناگفتہ بہ حالت اور ناجائز مصرف و بد انتظامی کے طرف مسلمانان ہند کو توجہ دلائی ہے لیکن شومی مقدار سے مسلمان بدستور اس اہم معاملے کی طرف متوجہ نہیں ہوئے اور مسئلہ اصلاح اوقاف ہمیشہ ابتدائی حالت میں رہا - کسی اسلامی انجمن یا کانفرنس نے اپنے صوبوں کے اوقاف کو سلك انتظام میں لاکر - انکی آمدنی کو بہترین صرف میں لائیگی کوشش نہیں کی اور نہ ہی وقف کرنیوالیکی اغراض کو مدنظر رکھ کر متولین نے اسکی ہدایات کے مطابق آمدنی وقف کو صرف کیا ہے معزز - محروک بل نے اس معاملہ میں عملی قدم اٹھا کر اپنی ہمدردی کا ثبوت دیا ہے جسکے لئے تمام مسلمانان ہند انکی مشکور ہیں - اور کسی مسلمان کو اصول بل سے کسی قسم کا اختلاف نہیں ہے - اگر ہمارے اوقاف کا انتظام حسب منشاء بل زیر بحث ہو سکے تو ہندوستانکے مسلمانکو اپنے تعلیمی و آمدنی انتظامات و اصلاح کے لئے جو مالی مشکلات پیش آتی ہیں وہ بچشم زدن دور ہو جائیگی اور ہمارے تمام مذہبی اور تعلیمی اغراض باسانی پوری ہوگی اور وہ نمایاں قوم کو عظیم الشان تعلیمی اور تمدنی اصلاح کے کامزمیں فراہمی سرمایہ کے لئے سرزدی نگرانی پڑیگی اور بہت بڑا سرمایہ ہملوک کے مذہبی کاموںکے واسطہ ماہہ آجاریگا - اور حق بحقدار رسید کا مضمون صادق ہوگا

اس تالییدی تمہید کے بعد میں معزز محروک کی توجہ اون نقایص کی طرف دلانا چاہتا ہوں جنکی وجہ سے ہندوستانکے مسلمانوںکا تعلیم یافتہ گروہ مسرودہ ہذا کو اشتباہ کے نظر سے دیکھتا ہے - اور وہ دفعہ سولہ کی زر سے جو اختیارات حاکم ضلع کو دلے گئے ہیں وہ گورنمنٹ اور مسلمانان ہند کے لئے مضرت رسان خیال کرتا ہے ملک کی موجودہ سیاسی حالت کو مد نظر رکھتے ہوئے میں گورنمنٹ ہند کو ہرگز ہرگز یہ مشورہ نہیں دیسکتا کہ وہ اپنی پرانی غیر جانبدارانہ طریق عمل سے انحراف کرکے مذہبی معاملات میں دخلیل ہوں اگرچہ میں جانتا ہوں کہ صاحب ضلع کا ڈسٹرکٹ کمیٹی میں موجود ہونا کسی حد تک مفید ہوگا لیکن انکی مداخلت سے جو نقصان عام مسلمانان میں بدگمانی پیدا ہونے سے

ظہور پذیر ہوگا وہ اسقدر زیادہ ہی کہ میں اس کے لئے مسلمانوں کے ذاتی فائدہ کو قربوں کرنے کے لئے تیار ہوں میں بخوبی جانتا ہوں کہ مسودہ زیر بحث کا یہ حصہ جس میں سرکاری مداخلت کا عنصر موجود ہے مسلمانوں میں علم قبولیت حاصل نہیں کریگا۔ اور مخالف پارٹی کے لئے مزید شورش کا ایک جدید آلہ ثابت ہوگا لہذا میری ناقص رائے میں گورنمنٹ عالیہ کو ایسے خالص مذہبی معاملات میں اپنے قابل ستائش غیر جانبدارانہ حکمت عملی پر کاربند ہونے ہوئے ایسے امور سے بے تعلق رہنا زیادہ مفید ہوگا اگر صوبہ کے گورنمنٹ یا ضلع کے حکام کو مرکزی یا مقامی کمیٹی کے مفروضاتی تقرروں اور ان کی ہر طرفی کا کوئی اختیار بھی دیا گیا تو آئے دن گورنمنٹ اور مسلمانوں میں غیر ضروری جھگڑا کا اندیشہ ہی۔ ایسی صورت میں مسودہ اصلاح اوقاف مفید ہونیکے بجائے گورنمنٹ اور مسلمان دونوں کے لئے ناپسندیدہ نقصان دہ اور پریشان کن ثابت ہوگا۔ اور گورنمنٹ بہار اینڈ اڑیسہ اور دیگر سرکاری اعلیٰ حکام نے اس خطرہ کو بخوبی محسوس کیا ہے لہذا میں امید کرتا ہوں کہ ہمارے آنریبل ممبر صاحب اور بالخصوص لمبر صاحب اُن معزز اعلیٰ افسران کے مشورہ کو مدنظر رکھتے ہوئے مناسب ترمیمات تجویز کریں گے۔ اور حاکم ضلع اور صوبہ کے گورنمنٹ کو جو عملی دقیقین اور تکالیف مسودہ کو موجودہ حالت میں پاس کرنے سے روکی ہوگی ان کو بھی مدنظر رکھیں گے۔ اور مسئلہ تقرر کمیٹی صوبہ اور کمیٹی ضلع مسلمانوں پر چھوڑنا چاہیئے تاکہ ہر مسلمان اپنے طریقے سمجھ بوجھ کو اپنا مذہبی آدمیوں کو کمیٹی میں مقرر کریں کیونکہ حاکم ضلع کو مذہبی آدمیوں سے ملنے کا کم موقع ہاتھ آتا ہے اور ہر مذہبی آدمی کسی حاکم ضلع سے ہرگز ملاقات کا خواہش نہیں رکھتا ہے

علاوہ ازیں ایک اور امر جو کہ یاد رکھنے کے قابل ہے وہ یہ ہے کہ عموماً سجادہ نشین اور متولی لوگوں نے جائداد ہائے موقوفہ کو کاغذات سرکاری میں یعنی مثلاً حقیقت میں اپنا نام بحیثیت مالک درج کرایا ہوا ہے یعنی بجائے اسکے کہ جمع بندی میں یوں اندراج ہو (خانقاہ مالک زیر تولیت زید) خود زید مالک لکھا گیا ہے کاغذات مال میں اسکا صحیح اندراج ہونا چاہیئے تاکہ متولی جائداد موقوفہ کو یا اس کے کسی حصہ کو دھن یا بیع نہیں کرسکیں۔ جیسا کہ آج کل ہزاروں جگہ عمل میں آچکے ہیں۔ دفعہ ۱۳ ضمن (۲) میں وضاحت کے ساتھ صاف طور پر یہ درج ہونا چاہیئے کہ حسابات کے فروخت کے آمدنی وقف فنڈ میں جمع ہوگی۔ اور علاوہ گزٹ سرکاری جو عموماً لوگوں کے نظر سے نہیں گذرتا ہے اسلامی اخبارات میں حسابات شایع ہونا چاہیئے تاکہ عام لوگوں کے

نظر سے گذرے اور عام لوگ کو اپنے رائے ظاہر کر لینے کے موقع ملے اور وہ لوگ ہر چہوتے و بوی باتوں کو اخبار میں بطور اطلاع یا نوٹس کے درج کر سکیں تاکہ عام لوگوں کا حق اچھے طرح سے ادا ہو سکے۔

اس کے علاوہ ہم کو مسودہ پاس کرنے سے قبل ان مقدس ہستیوں کے احترام اور ہرزگی کو محفوظ رکھنے کا پورا پورا انتظام رکھنا چاہیئے ایسا نہ کہ وہ بزرگان دین جن کو لاکھوں مسلمان عزت و احترام کے نظر سے دیکھتے ہوں اور ان کو اپنا روحانی و مذہبی پیشوا خیال کرتے ہوں وہ بہر حال کمیٹی یا حاکم ضلع کے ماتحت رہے چاہیں کوئی مسلمان ایسے مسودہ کو جو کسی مسلم یا غیر مسلم کو ایسے بزرگوں پر کسی قسم کا اختیار دیکر مرکز قبولیت عامہ حاصل نہیں کر سکتا ہی اور مسلمانوں کا وہ خاص طبقہ جو ایسے بزرگوں کے لئے جان و مال قربان کر دینے کے لئے تیار ہی سمجھتے مخالفت ایسے مسودہ کی کریگا۔ مثال کے طور پر مین بیٹھ کرتا ہوں۔ جیسا کہ سجادہ نشین و متولی درگاہ شریف حضرت خواجہ خواجگان حضرت خواجہ اجیمیری رحمۃ اللہ علیہ وغیرہم ہیں۔

ENGLISH TRANSLATION.

Maulvi Miyan Asjad-ul-lah (Bhagalpore Division : Muhammadan) : Honourable President and Honourable Members of the House, devoted servants of Islam have frequently invited the attention of the Mussalmans of India to the mal-administration, mis-use and the wretched condition of the Muslim endowments (*aukaf*) in India. But unfortunately the Mussalmans have always turned a deaf ear to these proposals, and the question of the reform of Muhammadan endowments has never been taken up in right earnest. No Muslim association or conference has ever attempted the re-organisation of the endowments of their province and to utilise their income for really benevolent objects. Nor have the trustees cared to spend the large incomes of such endowments in strict conformity to the wishes and intention of the pious donors.

The Honourable Mover of the Bill has now taken up this noble work in hand, for which the thanks of all the Mussalmans of India are due to him. No Mussalman can have any objection to the principles of the Bill. If our endowments be properly managed in accordance with the provisions of the Bill, the pecuniary difficulties that invariably beset all our schemes of educational and social reform and progress will at once disappear, our religious and educational objects could be more easily achieved, and our leaders will not be confronted with difficulties so often met with in collecting the necessary funds for their social and educational schemes. There will then always be an ample fund at our disposal for our religious and charitable purposes and the case of "the deserving receiving their rights" will then come true.

After these preliminary remarks in support of the Bill, I would like to draw the attention of the Honourable Mover to certain defects in it which have raised suspicions in the minds of the educated Muhammadans of India. They consider that the powers proposed to be given to the District Officers under section 16 may be harmful to both the Government and the Muhammadan public. Considering the present political situation of the country, I shall never advise the Government of India to abandon its time-honoured policy of non-interference in religious matters. Although I think that the

presence of the District Officer on the District Committee may be useful in a way, the harm caused by his unwelcome presence there in creating bad feeling and mistrust in the minds of the Mussalmans in general will, in my opinion, be so great that I would willingly forego even some of the Muhammadan interests. I am perfectly sure that that portion of the Bill which relates to the official interference can never be appreciated by the Muhammadans and will rather afford a strong handle to the opposite party to stir up further agitation. In my humble opinion, therefore, Government should strictly adhere to its old praiseworthy policy of non-intervention in religious affairs.

If the Provincial Governments or the District Officers would be empowered to appoint and dismiss the members of central and local Committees, there is a risk of constant friction between the Government and the Mussalmans. The Bill, under these circumstances, instead of proving a boon to the public, may be very injurious and trouble-giving to both. The Government of Bihar and Orissa and other high officials have realised this danger. I trust, therefore, that in view of the strong recommendations of several high officials the Honourable the Home Member and, especially, the Honourable the Law Member will introduce the necessary amendments, and will keep in view the practical difficulties and troubles with which District Officers and Provincial Governments will be confronted if the Bill was passed into law in its present form.

The formation of Provincial and District Committees should be left entirely in the hands of the Mussalmans themselves who will have the best opportunity of judging the merits and demerits of those whom they would select for trusteeship. The District Officers can seldom have such a chance, as truly pious persons never court their interviews.

There is another point worth considering. Generally *Sajjada Nashins* and *Mutwallis* of *Waqf* properties have got their own names entered in the official records. In *Jumabandis*, instead of the name of such and such *Khankah*, the name of such and such *Mutwalli* appears as the proprietor. This practice should be stopped and correct entries made, so that the *Mutwallis* may not be able to sell or mortgage the Wakf property or any portion thereof, as has been done in very many cases.

In section 13(2), it should be made clear that the sale-proceeds of the accounts shall be deposited in the Wakf fund. The accounts should be published in Muhammadan newspapers besides the Government official Gazettes, which are not perused by the people in general, so that a greater number of people may have an opportunity of going through them and of expressing their views in the matter, and may also be able to make announcements in the form of notices, etc., about anything big or small for the public good.

Before the Bill is passed into law, we must, however, be very careful in making every provision in it to safeguard the honour and exalted position of those holy saints who are looked upon, with the greatest reverence, by thousands of Mussalmans and are considered as their holiest spiritual and religious guides. These must not be placed under any control whatsoever of a Committee or District Officers. No Mussalman can ever approve of a measure which would place these holy personages under the tutelage of Muslim or non-Muslim trustees. It can never be a popular measure. There are some Muhammadans who have a special regard for these saints for whom they will readily sacrifice everything, even their lives; to these will surely such a Bill be very objectionable, e.g., the *Sajjada Nashin* and *Mutwalli* of the holy shrine at Ajmere Sharif.

THE LEGAL PRACTITIONERS (AMENDMENT) BILL.

Maulvi Miyan Asjad-ul-lah * (Bhagalpore Division : Muhammadan) :

آنریبل پریسیڈنٹ و آنریبل ہاؤس - میں مخالفت کرتا ہوں اپنے آنریبل دوست ڈاکٹر گور کے بل کا جس میں وہ چاہتے ہیں کہ عورتوں کو عدالتوں میں بحیثیت وکیلوں کے پیش ہونیکا حق دیا جائے۔ مجھے افسوس ہے کہ نہایت اہم و ضروری راز جو کہ اس بل میں پوشیدہ ہیں اسکی بنا پر ہمیں اس معاملہ میں پھر مخالفت کے ایسے کہوا ہونا پڑا۔ ہمارے نکتہ خیال ہے اگر ایسے اختیارات انصاف کے بارہ میں عورتوں کے ہاتھ میں سونپا گیا تو ہمیشہ انصاف کا خون ہوتا رہیگا

کڑی عدالت کیسا ہی انصاف کر نہیں کامل ہو لیکن جب عورتوں کا رجوع درمیان میں رہیگا تو کبھی وہ سیدھا راہ نہیں چل سکتا۔ گمن غائب ہے کہ جب مرد پیرکار اپنے موکل کے طرف سے پیرکار ہوگا اور دوسری جانب سے ایک نوجوان عورت پیرری کرے گی تو مجھے کبھی بھروسہ نہیں ہے کہ وہ عورت ناکام ہو جائے کیونکہ اس میں حسب ذیل ہے انصافی ہونیکا اندیشہ ہے۔ ایسی ہی خیال کو ہمارے پٹنہ ہائی کورٹ نے سمجھوس کرتے ہوئے عورتوں کو وکالت کے ناقابل مانا ہے جو کہ بل میں درج ہے

اول ہو سکتا ہے کہ عدالت خود حسب قانون قدرت عورتوں کے ہاتھ کے طرف زیادہ راغب ہو

دوسری یہ گمان ہے کہ جب گواہوں پر وہ جرح کرے گی تو حسب منشاء انسانیئت گواہان عدالت عورتوں کے باتوں میں آکر یا سمجھو ہو کر اپنے بیانات کو سچہ نوکھسکیں تیسرے یہ مشکل کا سامنا ہے کہ دوسری فریق کے مرد وکیل ایسا نہ کہ عورتوں کے بحث و شیرینی تقریر و ناز ادا جو کہ قانون قدرت کے مردوں کے دل لہوائے کے لئے انہیں عطا کیا ہے مائل ہو کر اپنا اصل مطالب ہاتھ سے کھو بیٹھیں اور پرزہ فرض اپنا ادا نہ کر سکیں۔ چونکہ وکیل صاحبان نے اپنا یہ طریقہ عام جاری کر رکھا ہے کہ کل محفلانہ پیشگی وصول کر لیتے ہیں تو اب انہیں کیا پڑا ہے کہ انکا فریق جیتے یا ہارے۔

نیز عدالتوں کا شدید انصاف متزلزل ہونیکا اندیشہ ہے کیونکہ ایک مرد وکیل نے اگر بہت کوشش و جانفشانی سے عدالت کے خیال کو چند گھنٹوں میں اپنے فریق کے طرف مائل کر لیا ہو

*Vide Legislative Assembly Debates, Volume III, page 2581.

تو دوسری طرف سے عزت وکیلہ چند مفروضہ عدالت کو اپنے طرف مائل کر لیگی یہ کام غالب ہی

بالفرض اگر ہمارے ڈاکٹر صرف یہ جواب دیں کہ اگر ایسا واقعہ ہوگا تو ہر در جانب سے وکیلہ مورتیں مقرر ہوگی تو پھر ہمارے مرد وکیلوں کو سخت نقصان کا سامنا ہوگا مورتیں چونکہ خاص کر نازک مزاج ہیں اور عموماً ایسے واقعات ارنہاں پیش آتے رہتے ہیں جن وقتوں میں وہ کام کرنے کے قابل نہیں ہوتیں اور موقعوں پر وہ حاضری عدالت سے معذور رہیں تو ایسے حالات میں ورکٹوں کا بہت نقصان ہوا کرگا۔ اور عدالتوں کے کام میں بھی ہر جہ واقعہ ہوگا کہ اس نازک انداموں کے خاتمہ سے مقدمات کو ملتوی کرنا پڑے گا اور کام میں ہر جہ واقعہ ہوگا ۔

اگر حاکم عدالت کوئی رشوت وغیرہ لیکر کسی کے مقدمہ خراب کر دیتا ہے تو اس کے لئے قانون میں سزائیں مقرر ہیں۔ اب میں اپنے آنریبل ڈاکٹر سے یہ عرض کرتا ہوں کہ اول یہ یہ بتائیں کہ اس حکم کے تدارک کرنیکا کون سا آلہ ہوگا جو ان عورات کے فعل و عمل سے متاثر ہو کر خلاف آئین و قوانین عدالت موجودہ فیصلہ کیا کرینگے۔ سمجھ یہ بھی اندیشہ ہے کہ عام لوگوں کو زیادہ نقصان پہونچے گا اور انکا بہت سا زہنیہ بیکار صرف ہوگا۔ اول تو عموماً وکیلہ صاحبہ مردوں سے زیادہ اپنا فیس دہینگے۔ دوسری یہ کہ نوجوان لوگ بلا وجہ صرف وکیلہ صاحبہ کے خدمت میں بازیاب ہونیکا موقعہ نکالنے کے لئے جھوٹے دعویٰ اور جھوٹی جوابدہیاں کیا کرینگے مگر وکیلہ صاحبہ کے ہاں تو روپے کی خوب پیچ بھگی۔ اب یہ سب باتوں کو مدنظر رکھتے ہوئے میں حیران ہوں کہ ڈاکٹر گور نے کس نکلہ خیال سے یہ بل پیش کیا ہے ہمارے سمجھ میں نہیں آتا۔ اسے بل کے پیش ہونیپر میں یقین کرتا ہوں کہ آنریبل پیشی کفندہ کو انگلستانی یا ہندی منظور ہے لیکن ہماری ملک کی حالت اور انگلستانی حالت میں بہت فرق ہے جو بات رہانے کے مفید ہے ہمارے لئے وہی نقصان دہ ہوا کرتا ہے پس ان وجوہات پر میں بل ہذا کی مخالفت کرتا ہوں۔

ENGLISH TRANSLATION.

Maulvi Miyan Asjad-ul-lah (Bhagalpore Division : Muhammadan): Honourable President and Honourable House, I rise to oppose my Honourable friend, Dr. Gour's Bill which proposes to confer rights on women to appear as legal practitioners in the Courts. I regret I have to oppose this Bill again as it involves some very important principles. I am afraid if women were allowed this privilege justice will always be miscarried.

No Court of Justice, however perfect it may be, can deal justly and impartially where women are engaged in pleading cases before it. When a case will be conducted on one side by a man and on the other side by a woman,

the chances are that the latter will carry the day. The following reasons, amongst others, may be mentioned that injustice will likely result if women be allowed to plead in Courts. And it is mainly these considerations which have led the Patna High Court to refuse the special privilege to women. First, the Judge himself may very naturally have a leaning towards the sweet words of women lawyers. Secondly, witnesses, when cross-examined by them, may very likely be duped and captivated by their charms and thus may not give accurate replies to questions put to them. Thirdly, the male pleaders of the opposite party may very naturally be captivated by the sweet words and blandishments of their fair opponents (women being naturally very attractive) and thus fail in the performance of their duty to their clients. As lawyers generally take their fees beforehand, the result of the case is of little concern to them. Moreover the administration of justice will be seriously affected in view of the fact that while a male lawyer can bring home a certain point to the Court in his client's favour in several hours, a female lawyer will, by her sweet arguments, achieve her object in so many minutes.

If Dr. Gour holds that in these circumstances both parties will be at liberty to engage female lawyers, then the male lawyers' practice will surely suffer. Women being of delicate constitution will often be unable to perform their professional duties and to appear before the Court much to the detriment of their client's interests, as also of the work of the Court, which will have to be occasionally interrupted merely in deference to the convenience of the fair pleaders.

If a Judge spoils a case by accepting a bribe, he is generally punished for this act. What will be the punishment of those Judges, I ask Dr. Gour, who will allow their judgments to be biassed by the charms and blandishments of fair lawyers and to go against the established laws and usages of the country.

I am afraid that a good deal of money will have to be sacrificed at the altar of beauty and fashion as our new lawyers will demand higher fees than their male colleagues. And many a young man will go to the length of bringing false suits and making sham defences simply to ingratiate themselves into the good graces of a pretty Vakil, and, as a consequence, fat fees will flow to her.

Considering all this I am at a loss to understand what particular object Dr. Gour had in view in bringing forward this measure before the Assembly. I daresay he may have the English practice in his mind. But the circumstances of our country are quite different from those of England; and what is good for them may not be suitable for our country. On these grounds, therefore, I oppose the Bill.

Maulvi Miyan Asjad-ul-lah* (Bhagalpore Division : Muhammadan) :

انڈیال پریسڈنٹ و ممبران ہوں - ہمارے درست انڈیال فنانس ممبر نے بجٹ زیر بحث میں نمک پر ٹکس لگا کر روپیہ کی کمی کو پورا کرنے کی جو تجویز پیش کی ہے وہ بظاہر حصول مقصد کے لئے نہایت عمدہ اور آسان معلوم ہوتی ہے۔ لیکن جب میں دیکھتا ہوں کہ ہند کی کثیر آبادی نمک کو کثرت سے استعمال کرتی ہے۔ اور نمک پر ٹکس لگانے سے اس کی مالی حالت اور صحت پر بہت برا اثر پڑے گا تو مجھے سوائے اس کے کوئی چارہ نظر نہیں آتا کہ میں نمک کے ٹکس کی مخالفت کے لئے کہتا ہوں اور انڈیال فنانس ممبر کی خدمتیں دیگر ممبر صاحبان کے ممبران ہو کر عرض کروں کہ وہ اس نا مبارک تجویز کو واپس لے کر انڈیال ممبران ہوس و امالیاں ہند سے خراج تحسین حاصل کریں۔

انڈیال فنانس ممبر صاحب کی تقریر سے صاف ظاہر ہوتا ہے کہ نمک پر ٹکس لگانا اشد ضروری ہے۔ اس غلط رائے قائم کرنے میں وہ ایک صریح غلطی کے مرتکب ہوئے ہیں اور وہ یہ ہے کہ انہوں نے ہندوستان اور انگلستان میں نمک کے خرچ کا توازن کرتے ہوئے ہندوستان اور انگلستان کے لوگوں کی حالت کو سامنے تصور کیا ہے۔ حالانکہ یہ حقیقت سے بہت بعید ہے۔ اول تو کھانڈکا نمک انگلستان میں بمقابلہ ہندوستان کم صرف ہوتا ہے کیونکہ انگلستان کے لوگ اکثر کھانڈکو بلا نمک تیار کرتے ہیں اور جن کھانڈوں میں نمک ملا جاتا ہے وہ بھی بمثلہ نہ ہونیکے ہوتا ہے۔ برخلاف اس کے ہندوستان میں بلانمک کوئی کھانا تیار ہی نہیں ہو سکتا۔ اور غربا نمک کے بغیر کھانا نہ پکھا سکتے۔ ہمارے ہاں یہ مسئلہ مشہور ہے کہ امرا زیادہ چونیکا استعمال کرتے ہیں اور غربا نمک کا۔ چونکہ غربا بوجہ محنت و مشقت کھانا زیادہ کھاتے ہیں اور اسکو ہضم کرنے کے لئے نمک زیادہ استعمال کرتے ہیں۔ انڈیال ممبر صاحبان اسمبلی کو یہ بات بخوبی معلوم ہے کہ دیہاتی لوگ جسوقت صبح کو کلم پر جاتے ہیں تو چاول کھانڈوالہ بہات پر نمک چھوڑ کر علی الصباح بہات کھاتے ہیں اور جو لوگ روٹی کا استعمال کرتے ہیں وہ بھی صبح کو نمک مرچ کی چٹنی کر کے

*Vide Legislative Assembly Debates, Vol. III, page 2984.

اسی سے روٹی کھالیتے ہیں اور پھر کھیتوں میں کام کرنے کو چلے جاتے ہیں - اور دھیرے بعد کا کھانا سبزی کرکری اور نمک کے سہارے سے کھایا جاتا ہے - مزدوروں کے قلیل محنتانہ کو مدنظر رکھتے ہوئے جسکی تعداد ۴ یا ۵ آٹھ یومیہ سے کبھی زیادہ نہیں ہوتی میں کبھی گوارا نہیں کرسکتا کہ اس غربا کے اس واحد شے خوردنی کو اس سختی سے ٹکس کیا جارے - جیسا کہ ہمارے انٹراپل فنانس ممبر نے تجویز فرمایا ہے - اے حضرات آپ ذرا غور فرمادیں کہ اس گرانی کے زمانے میں ۴ آنے کے مزدوری میں دینر و قسٹ تو ایک آدمیکا کھانا مشکل سے ملسکتا ہے چہ جائے کہ اس غریبوں کا بال بچہ بھی ہوتا ہے اب سوائے اللہ کے اس غریبوں کا روزی کا ذریعہ کچھ ہمارے سمجھ میں نہیں آتا ہے

انٹریبل فنانس ممبر نے نمک کے ٹکس کی تجویز کو پیش کرتے ہوئے اس امر کو نظر انداز کر دیا ہے کہ ہندوستان زراعتی ملک ہے اور ملک کی کثیر آبادی زراعت پر منحصر کرتی ہے اور ہندوستان میں واحد ذریعہ کشاورزی نرگوان وغیرہ ہے ہیں جنکے لیئے نمک کا استعمال ضروری ہے - اور یہ بات بھی ظاہر ہے کہ زراعتی بیلوں اور گھوڑوں وغیرہ کی خوراک میں جو نمک استعمال ہوتا ہے اسکی مقدار اس نمک سے کہیں زیادہ ہے جو انسان کے خوراک میں استعمال ہوتا ہے لہذا نمک پر ٹکس لگانے یہ معنی ہوئے کہ ہم غربا اور زراعتی حیوانات کو انکی ضروریات زندگی سے محروم کردینگے - اور نمک پر ٹکس لگانے وہ لوگ مجبوراً نمک کا استعمال کم کردینگے اور اس کمی استعمال نمک سے انکی صحت بھی قائم نہ رہسکیگی - لہذا میں امید کرتا ہوں کہ انٹریبل ممبران ہوس اس اہم پہلو کو مدنظر رکھتے ہوئے نمک پر ٹکس لگانے کی تجویز کو مسترد کردینگے -

ایک اور تعجب انگیز اور ضروری امر یہ ہے کہ بارہویہ ہندوستان میں بمقابلہ انگلستان نمک زیادہ طریقوں سے استعمال کیا جاتا ہے اور علاوہ انسان کے استعمال کے حیوانات کے استعمال میں بہت آتا ہے تاہم ہندوستان میں نمک کا خرچ انگلستان کے خرچ سے بدرجہا کم ہے - بالفاظ دیگر میں یہ کہنکا کہ ہندوستان بوجہ غربت نمک جیسی ضروری چیز کو بھی بوجہ موجودہ ٹکس کے حسب ضرورت استعمال نہیں کرسکتا - اور یہی سبب ہے کہ انگلستان میں نسبتاً نمک بہت زیادہ استعمال ہوتا ہے - انگلستان کے مزدور پیشہ لوگ بہت محمول ہیں اور یہاں کے غربا کا رھان کے غربا طبقہ سے مقابلہ ہی کرنا فضول بات ہے

جب ہندوستان کے غریب موجودہ ٹکس کے متحمل نہیں ہو سکتے جیسا کہ ان کے نمک جیسی ضروری ضرورت زندگی کے کم استعمال سے ظاہر ہوتا ہے تو نمک پر ٹکس کو جوچند کرنا ان کی بربادی کا مرادف نہیں تو اور کیا ہے۔

مجھے بخوبی یاد ہے کہ شہنشاہ ایدوارہ ہفتم جب سرور آرائی تخت انگلستان اور ہندوستان ہوئی تو روزائے سلطنت نے نہایت دانائی اور وسعت نظری سے محصول نمک ہندوستان پر ایکدم معاف کر دیا اور اس خسروانہ فیاضی سے ہندوستان کے ہر گھر میں خوشی کے شادیاں بجنے لگے۔ برخلاف اس کے میں نہایت افسوس کے ساتھ دیکھتا ہوں کہ ہمارے محترم مشیران سلطنت اب نمک کے ٹکس میں پر سلطنت کا دار و مدار تصور کرتے ہیں اور نمک کے ٹکس کے سوائے انہیں کمی آمدنی کو پروا کر نیکا کوئی ذریعہ نظر نہیں آتا۔ اس کوتاہ نظری سے غریب پر جو موجودہ ٹکسوں سے چور ہو رہے ہیں مزید ٹکس کی تجویز کرنا غلطی نہیں تو اور کیا ہے۔ حضرات اسمبلی اور خاص کر ممبران گورنمنٹ کے خدمت میں گزارش کرتا ہوں کہ ہندوستانیوں ایسا انتظام محصول کا کرنا چاہیئے کہ جس سے ہومہ آرگونیئر ٹکس عائد ہو۔ نہ کہ غریب پر۔ اے ہمارے مہربانوں خیال تو فرماؤ کہ جو غریب لوگ نمک اور بہات کھا رہے ہیں ان پر ٹکس لگانا کبھی حمیت قبول نہیں کریگی اس کے لئے تو یہ شعر فارسی کی حسب حال معلوم ہوتے ہیں — جوڑ خود را پر غریبان آزماید روزگار * تیغ را دائم برائے امتحان بر موزند * حیف مجھے اس نمک کے ٹکس سے وہ قول نوشیروان عادل کا یاد آتا ہے کہ جسے ۱۴۰۰ سال گذر گیا۔ جب وہ ایک شکار گاہ میں تھا تو اس کے واسطے ایک شکار کو کباب کر رہے تھے لہذا نمک نہ تھا۔ شخصے را بروما دوانیدند تا نمک آرد۔ نوشیروان عادل گفت بقیامت بستان تا رسے نگرودہ رده خراب نشود گفت ازین قدر چہ خلل زاید گفت بلیاد ظلم در جہان اول اندک بودہ است و ہر کہ آمد ہران مزید کرد۔

اس زمانے میں جبکہ نمک پر ٹوٹی قانون اور رکارڈ نہیں تھا تو بادشاہ تھوڑا نمک ایذا اپنے رعیت سے منظور کیا تو اس وقت موجودہ قیمت پر اگر ایسا ٹکس لگایا گیا تو یقیناً ہے کہ ضرور غریبوں پر تکلیف عظیم ہوگا

اور آئندہ مسلٹر شاہانی جو کپڑوں پر ٹکس لگانے کے طرفدار ہیں تو اس کا بھی ضرورت غریبوں کو زیادہ ہوتا ہے میں راضی ہو سکتا ہوں اور کپڑوں پر محصول زیادہ کرنا بھی جس کو امیر لوگ استعمال کرتے ہیں لیکن غریبوں کے کپڑوں پر ٹکس بڑھانا بہت تکلیف دہ بات

ثابت ہوگی یہ میں ایک سچے طریقہ سے اپنی رائے ظاہر کرتا ہوں کہ آن کیونٹر ٹکس نہونا چاہیئے جو کپڑے کہ غریبائے ہند استعمال کرتے ہیں۔ ہاں اختیار باقی ہی کہ امیروں کے استعمال کے کیونٹر خاص خاص ٹکس لگایا جاوے یا نہیں اوسمیں کوئی تردد کی بات نہیں ہے۔ پس میں غریبے ہندوستان کے خیالات پر اسوقت آنریبل ہاؤس میں گذارش کرتا ہوں کہ نمک پر محصول مقرر کیا جاوے اور نہ غریبوں کے استعمال کی کپڑوں پر۔

ہمیں خوب یاد ہے کہ جب پہلے سال میں الکشن میں اچے احاطہ بہار اور اڑیسہ میں تھا تو ایک شخص نے مجھے کہا کہ آپ غریبوں کے کیا بھلائی کرسکتے ہیں جبکہ گورنمنٹ نے ایک قانون بنایا ہے کہ سمندر کا پانی کو لیکر اگر کوئی نمک بنائے تو مجرم ثابت ہوتا ہے۔ صحیح وہ بات یاد ہے لیکن اس دور سال کے اندر ایسے ایسے مشکلات سلطنت کو پیش آئے کہ احقر نے کوئی رزلوشن اس کے واسطے پیش کیا۔ اب یہ کیسی مشکل کی بات ہے کہ اگر خدا نخواستہ میں الکشن میں اوس آدمی سے ملاقات کروں تو اوس کا کیا جواب دوں گا جب کہ سمندر کے پانی کو فری کرانے کے بجائے ہملوک ایک بہاری نمک نمک پر عائد کر رہے ہیں۔

ماسیواے آدمیوں کے ہندوستان میں زیادہ جانوروں نمک کھایا کرتے ہیں۔ اوس کے لئے نمک کا بہم پہنچانا ضروری ہوتا ہے اگر نمک ایسا گران ہملوک نے کر دیا تو حیوانات کو جب نمک نہیں ملیگا تو اوس کا عذاب بھی ہمارے ہی سر رہے گا کیونکہ جانور بے زبان ہیں حیوان کوئی عذر ہمارے سامنے نہیں کرسکتے ہیں اوسکی حسب حال یہ شعر ہے

شنیدم کہ ہر مرغ و مور و ہواں شود تنگ روزی ز فعل بدان

اس شعر کا حاصل مطلب یہ ہے کہ آدمیوں کے فعل کے وجہ سے حیوانات پر روزی کی تنگی ہوتی ہے جو مانی ہوئی بات ہے۔ پتروں جو کہ ہرما سے برآمد ہوتا ہے اوس پر نمک کیوں نہیں لگایا جاتا ہے کیونکہ وہ تو ہمیشہ امیروں اور مالداروں کی استعمال میں آتا ہے اونکو تو معلوم بھی نہیں ہوگا اور گورنمنٹ کا مطلب بھی حاصل ہو جائیگا اور انتظام سلطنت میں دقت نہ رہے گی۔ اور دوسری چیز شراب ہے جسکو اکثر امیر اور فارغ البال آدمی استعمال کرتے ہیں اوس پر محصول کیوں نہیں بڑھائی جاتی ہے۔

اس کے سواے چاندی و سونا جو کہ امراؤں کے جیش و حشم میں استعمال ہوتا ہے اوس پر کیوں ٹکس نہیں بڑھایا جاتا ہے اوسے غریبوں پر کوئی مشکلات کا حملہ نہیں ہوگا۔ ماسیواے کے جواہرات ہیں جو کہ ہمیشہ اعلیٰ طبقہ راجہ و نواب

و امراء ہند کے استعمال میں آئے ہیں اور پھر محصول بڑھانا کوئی مشکل ہمیں نظر نہیں آتا۔ ایسے چیزوں کو چھوڑ کر صرف نمک ہی پر محصول زیادہ کر دینا غریبوں پر ایک تکلیف شدید پہیلانا ہے۔ پس میں اب کسی طرح سے اپنے ناقصراء میں نمک کے محصول کو قبول نہیں کرسکتا ہوں اور سفارش کرتا ہوں الریبل ممبران ہاؤس سے کہ اس امر کو اچھے طرح سے سرنج سمجھ کر اپنا اپنا رائے ظاہر فرماویں تاکہ کوئی غلطی گورنمنٹ کے ممبروں کا اس بارے میں نہ ہو۔ صرف اس چند لفظوں سے میں نمک کے عیوبی پر ناراضگی ظاہر کرتا ہوں۔

ENGLISH TRANSLATION.

Maulvi Miyan Asjad-ul-lah (Bhagalpore Division : Muhammadan) : Honourable President and Honourable House, the proposal of the Honourable Finance Member to impose a duty on salt in order to make up the deficit in the Budget appears, at first sight, to be a very reasonable and easy method of gaining the object in view. But when we take into consideration the fact that the vast population of this country consumes salt in large quantities, and that in consequence a duty on this article of every-day consumption will surely affect their purse as well as their health, I confess, I have no other alternative but to oppose the proposed taxation and to request, with the other Honourable Members of the House, the Honourable Finance Member to withdraw this unfortunate proposal and thereby earn the gratitude of the House and of the people in general.

It is evident from the Honourable Finance Member's speech that he considers the imposition of such a tax to be absolutely necessary. I beg to point out, however, that he has overlooked an important point in this matter. While considering the comparative consumption of salt by the people of India and of England, he seems to imagine that the conditions of the two countries are alike. But this is not actually the case. First, eating salt is much less used in England than in India, as most English dishes are prepared without or with a very little admixture of salt in them; whereas it is a *sine qua non* of almost every Indian dish and, for the poor, it is an absolute necessity. We have a proverb that lime is the rich man's thing and salt that of the poor man. This is undoubtedly the case, because poor people have to do hard manual work and eat coarse food and therefore they require a good dose of salt to help digestion. We must have all seen village labourers, before starting for their day's work, eat their morning meals of rice or bread with a good pinch of salt sprinkled over it or mixed with a savoury *chutney*. And their midday meals also consist of nothing but some vegetable and salt. Now, considering the low wages of these poor people, which seldom exceed three or four annas a day, I cannot bear for a moment that their one article of diet should be singled out for taxation, as has been proposed. Gentlemen, just think for a moment, how very difficult it is during these hard times to have two meals on four annas a day and these poor creatures have to support themselves and their families on this pittance. This is surely the work of Providence beyond our understanding.

In proposing a duty on salt the fact that India is mainly an agricultural country and a very large proportion of its population is engaged in agricultural pursuits, has been overlooked. Bullocks are the principal means of our agricultural operations and for them also salt is very necessary. And it may be noted that the quantity used for the food of cattle and horses is much larger than that used for human consumption. Therefore a tax on this article of every-day use would mean to deprive the poorer classes and the cattle of their very necessities of life, for owing to heavy duty its consumption will surely be reduced and their health will consequently suffer. I hope, therefore, that in view of these important facts Honourable Members will reject the proposed taxation.

Another very strange and important point worth considering is that although India consumes salt in many more ways than England, as in India besides human beings it is largely used by animals also, yet its consumption here is comparatively smaller than in England. The reason is not far to seek. Poor India cannot afford to consume sufficiently even this one article of necessity owing to its present duty. On the other hand, there is a much greater consumption of it in England, as the labouring classes there are pretty well-to-do, and there can be no comparison whatever between the poor of the two countries. When we see that the present duty is not free from hardship on the poor classes, as is evident from the small consumption of salt in India, it would be nothing short of disaster should this duty be doubled.

I well remember when King Edward VII became our King-Emperor, the Ministers of State very wisely abolished the salt-tax and this act of royal favour was acclaimed with the greatest joy in every Indian household. I am much grieved to see now that our noble advisers of Government consider such a tax to be an absolute necessity, as if this was the only means of filling up the empty coffers of the State. To inflict further taxes on poor India, which is already groaning under a heavy burden would be nothing short of gross blunder. I request the Members of the Assembly, and especially the Government Members, to levy taxes in such a way that the rich and not the poor bear the brunt.

Gentlemen, just think how shameful it would be to tax those who subsist on rice and salt alone. A Persian couplet is very appropriate here :

*Jouri khud ra bar gariban ázmayad rozgar-Teghra dayam bardé
imtihan bar mu zanand.*

Time tries experiments of oppression on the weak—the keen edge of the sword is always tested on a hair.

This salt-tax reminds me of a well-known story about Noushirwan the Just, king of Persia, who lived more than 1400 years ago. Once when he was out on a hunting expedition meat was being roasted for him. The rest of the story may be heard from Sádi himself :

*"Shakhse ra barusta dawanidand ta namak arad. Noushirwan-i Adil
guft ba kimat bistau ta rasme na gardad wa dih kharab na
shawad. Guft azin qadar chi khalal xáyad. Guft bunyadi
zulm dar jahán awwal andak bada ast wa har kí ámad barán
mazid kard".*

"Some one was sent to a village to get some salt. Noushirwan the Just said: "Be careful to pay for it lest it be a custom and prove the ruin of the village". It was pointed out to him that a little salt won't matter much, but Noushirwan replied: "Oppression had a very small beginning, every one who came afterwards added to it."

In those days when there were no restrictions and duty upon salt the king did not like to take even a small quantity of it without paying for it. Now, if any more tax was added to the present duty, it will really be a very great hardship on the poor.

The Honourable Mr. Shahani has proposed a tax on cloth. But this article also is of great usefulness to the poor. You may tax the rich man's cloth, but save the poor man's cloth from taxation, for it will entail a great hardship upon him. It is my confirmed opinion that the cloth used by poor people should not be taxed. Of course we are at perfect liberty to propose special taxes for the cloth worn by the rich; there will be no hardship caused by such a tax. But considering the circumstances of the poorer classes I strongly protest against the tax on salt as well as on the poor peoples' cloth.

I remember very well that in the first year of the Council elections in my native province of Bihar and Orissa, a certain person asked me how I would be able to do any good service to the masses when Government had passed a law incriminating any person who will prepare salt from the sea-water. I fully remember these words now, but as Government, during the last two years, had been confronted with special difficulties, I had no opportunity of moving any Resolution in that respect. I don't know, I am sure, what answer I should give to that man, if I unfortunately met him again at the next election, when, instead of freeing the sea-water for the use of salt, we are placing a heavy tax upon salt itself.

(As already said) salt is used by cattle also in this country. We have to provide it for them. Now if we made it so dear by heavy taxation, how shall we then provide it for our "dumb driven cattle", and of course this sin will be upon our shoulders, for the poor creatures cannot speak out their grievances. A poet has truly said:

*"Shunidam ki bar murghe moro dadan,
Shawad tang rozi se fele badan."*

"It is said that quadrupeds, birds and even insects suffer on account of the evil actions of man."

This is undoubtedly true. I would leave salt and cloth alone and would suggest an import tax on (1) petrol, (2) wines, (3) gold and silver and, (4) precious stones. All these are the rich man's luxuries and can easily and safely bear taxation. Nos. 3 and 4 are things of pomp and splendour and the latter can be used by the Rajas and Nawabs and other rich people only. Any tax on them will be free from hardship. Leaving all these suitable items and taxing the very necessities of life will involve a very great hardship on the poor.

I cannot, therefore, agree to any tax on salt and request the Honourable Members to pause before accepting the tax, so that Government Members may not be misled. With these few words I oppose the proposed tax on salt.



UNSTARRED QUESTION AND ANSWER.*

244. **Lala Girdharilal Agarwala:** (a) Is it a fact that motor car owners who purchase a car for Rs. 4,000 have to pay taxes on it in the first year amounting to Rs. 1,297 and thereafter nearly 10 per cent. of the initial cost every year subsequently as printed in the *Pioneer* of Allahabad, dated 8th March, 1923, at page 14?

(b) Are the Government aware that the United Provinces Government proposes to impose a further tax of Rs. 180 yearly on each motor car?

(c) If the reply be in the affirmative, do the Government propose to do anything in the matter?

The Honourable Sir Basil Flckett: (a) The Government of India have seen the correspondence in question appearing in the *Pioneer* of the 8th March, 1923, but are not in a position to endorse the calculations given therein which are based on several hypothetical data.

(b) Yes.

(c) No.

* *Vide* Legislative Assembly Debates, Vol. III, page 3731.

INDEX

TO THE

LEGISLATIVE ASSEMBLY DEBATES.

Volume III—Parts VI and VII.



ABDUL HAMID KHAN KHUDADAD KHAN—

- Cantonments Bill. Motion to consider the ——. 4970, 4975.
- * Oath of Office. 4053.

ABDUL RAHMAN, MUNSHI—

- Question *re* hardships of passengers on East Indian Railway. 5028.

ABDULLA, MR. SAIYID MUHAMMAD—

- Question *re* plague in Delhi. 5029.
- Question *re* railway projects. 5029-30.
- Question *re* water supply in Raisina Hostel. 5029.

ABDUR RAHIM KHAN, KHAN BAHADUR—

- Demands for supplementary grants for 1923-24. 4929-30.
- Immigration into India Bill. Motion to circulate for opinion. 5058-59.
- Resolution *re* embankment project for the protection of Dera Ismail Khan from the erosion of the river Indus. 4614-15.

ABOLITION OF TRANSPORTATION BILL—

- Nomination of Mr. Abul Kāsem on the Select Committee on the ——. 4184.
- Motion to consider report of Select Committee. 4406-27.

ABUL KASEM, MAULVI—

- Immigration into India Bill. Consideration of ——. 5070, 5082.
- Nomination of — on the Select Committee on the Abolition of Transportation Bill. 4184.
- Question *re* statement in the Press *re* a Sterling Loan in London. 5027-28.
- Resolution *re* concession of claims of Indians in Kenya. 4821-23.

ACCOUNTS—

- See* "Public — Committee."

ACCOUNTS COMMITTEE—

- Election of members to the Public ——. 4503-04.
- Presentation of the second report of the Public ——. 4811.

ADJOURNMENT—

- Notice of motion for — for the discussion of the unemployment of the Domiciled Community in India. 4640-41.
- Motion for — to discuss Kenya problems. 4679-82.
- * Motion for — *re* position of Indians overseas. Disallowed. 4184.
- Motion for — *re* settlement of Kenya question. Disallowed. 4183-84.

ADMINISTRATIVE SERVICES—

Question *re* relations between British and Indian —. 4138-39.

ADMIRALTY—

Question *re* contract for Bengal Coal supplied to — and War Office.
4948-49.

ADOPTION (REGISTRATION) BILL—

Motion to refer to Select Committee and the nomination of members
thereon. 4801-4807.

Withdrawn. 4807.

ADVISORY PUBLICITY COMMITTEE—

See "Publicity Committee."

ADVOCATE GENERAL, BENGAL—

Question *re* status of —. 4800-01.

AGARWALA, LAŁA GIRDHARILAL—

Cantonments Bill. Motion to consider the —. 4960-61, 4964-65, 4967,
4968, 4973.

Code of Civil Procedure (Amendment) Bill (Mr. Agarwala's). Motion
to add name of Sir H. Stanyon to Select Committee. 4269, 4270.

Code of Civil Procedure (Amendment) Bill. Motion to pass. 4354-55.

*General Clauses (Amendment) Bill (Mr. Agarwala's). Motion to refer
to Select Committee and to nominate members thereon. 4246.

Indian Criminal Law Amendment (Repealing) Bill (Mr. Agarwala's).
Motion to introduce. 4250-52.

Indian Evidence (Amendment) Bill (Mr. Agarwala's). Motion to refer
to Select Committee and to nominate members thereon. 4241-42.

Indian Limitation (Amendment) Bill (Mr. Agarwala's). Motion to
refer to Select Committee and to nominate members thereon. 4244.

Mahendra Partab Singh Estates Bill. Motion to consider —. 4188.

Mooredabad (Amendment) Bill. Motion to consider —. 4347.

Question *re* Chattr Manzil Palace, Lucknow. 4190.

Question *re* classification of political prisoners. 4168.

Question *re* connection of Badrinath with railway. 4345.

Question *re* cost and programme of Civil Service Royal Commission.
4165-66.

Question *re* disallowed questions, resolutions and Bills. 4167.

Question *re* identification of electors. 5025.

Question *re* improvement of Police in India. 4168.

Question *re* internal politics in India. 4166.

Question *re* jails, reformatory schools and penal settlements. 4168.

Question *re* procedure in regard to allowance or disallowance of ques-
tions. 4166-67.

Question *re* public bodies doing Life Insurance business in India. 4173.

Question *re* release of political prisoners. 4167.

Question *re* special trains for melas. 5025.

Question *re* University at Agra. 4133.

Question *re* University at Agra or Cawnpore. 4133.

Question *re* value and income of Government property. 4167.

Question (supplementary) *re* insufficiency of wagons. 4944.

AGNIHOTRI, Mr. K. B. L.—

Adoption (Registration) Bill. Motion to refer the — to Select Com-
mittee. 4804.

AGNIHOTRI, Mr. K. B. L.—*contd.*

Cantonments Bill. Motion to consider the —. 4956, 4963, 4969-70, 4971, 4972, 4973, 4974, 4976, 4977, 4978, 4983, 4985, 4986, 4987, 4988, 4989, 4990, 4991, 4992, 4998, 4999, 5000, 5002, 5003, 5013, 5014, 5016, 5017-18.

Code of Civil Procedure (Amendment) Bill. Motion to circulate. 4348.
Negative. 4348.

Motion to consider —. 4351, 4352, 4353, 4354.

Indian Stamp (Amendment) Bill. Consideration of report of Select Committee on the —. 4657, 4658, 4659, 4662, 4663.

Motion for adjournment *re* position of Indians overseas. Disallowed. 4184.

Question *re* death of Chela Mutu, an Indian coolie in Malaya. 4433.

Question *re* Hardinge Medical College. 4176-77.

Question *re* interest on railway capital. 5024.

Question *re* method of recruitment of railway staff. 5026-27.

Question *re* retrenchments on railways. 5026.

Question *re* return on railway capital invested by the State. 5024.

Question *re* traffic facilities on railways. 5024.

*Question (supplementary) *re* failure of the Alliance Bank. 4340, 4344.

Question (supplementary) *re* publication of report of Fiji deputation. 4216-17.

Resolution *re* alterations in pay, pension and other service conditions of the Imperial Indian Services. 4592-95.

AGRA—

Question *re* University at —. 4133.

Question *re* University at — or Cawnpore. 4133.

AGRA CANTONMENT—

Question *re* qualifications of Overseer in —. 4947.

AGRA CANTONMENT COMMITTEE—

Question *re* non-representation of landlords on —. 4946-47.

AGRICULTURISTS—

Question *re* income and taxation of — in India and Burma. 4224-25.

AHMED BAKSH, Mr.—

Question *re* abductions by trans-border people. 4386.

Question *re* Army gratuity on demobilisation. 4169-70.

Question *re* condemned stores and equipment. 4170-71.

Question *re* demobilisation in I.M.S. 4171.

Question *re* expenses incurred in the release of Miss Ellis. 4385.

Question *re* franchise in the North-West Frontier Province. 4387-88.

Question *re* grant of compensation to Major Ellis. 4387.

Question *re* Indians as Military Assistant Surgeons. 4772.

Question *re* kidnapping of K. S. Mohammad Hayat Khan, Assistant Political Officer. 4386-87.

Question *re* length and cost of Khyber Railway. 4387.

Question *re* pay of Assistant Surgeons. 4172.

Question *re* punishment of the murderers of Mrs. Ellis. 4385-86.

Question *re* qualifications of Military Assistant Surgeons. 4172.

Question *re* qualifications of European I. M. S. Officers. 4173.

Question *re* report on Indian candidates for I. M. S. 4169.

Question *re* steps taken by Government for the release of Miss Ellis. 4383-4385.

Question *re* strength of I. M. S. 4171-72.

Question *re* terms of release of Miss Ellis. 4385.

AHMED, MR. K.—

- Land Acquisition (Amendment) Bill. Motion to refer to Select Committee. 4507, 4508.
- Moorshedabad (Amendment) Bill. Motion to consider. 4347.
- Question *re* Bôngong-Satkhirā Railway. 4265-66.
- Question *re* correspondence with non-officials *re* questions and answers. 4261.
- Question *re* delay in publication of Census Reports of 1921. 4265.
- Question *re* disallowance of resolutions. 4262.
- Question *re* disallowed resolutions. 4263-64.
- Question *re* hardships of pilgrims. 4267-68.
- Question *re* hours of closing of Savings Bank and Money Order Departments. 4391.
- Question *re* medical examination of candidates for the Indian Civil Service. 4389-90.
- Question *re* nominations to Finance and Audit Departments. 4388-89.
- Question *re* non-admission of Indian apprentices into Bengal Nagpur Railway workshops. 4391.
- Question *re* notice to Members of admission or disallowance of resolutions. 4204.
- Question *re* the number of pilgrims to Mecca. 4267.
- Question *re* officers, soldiers and followers from India employed out of India. 4266-67.
- Question *re* the opening of the ports of Calcutta, Madras, etc. to pilgrim traffic. 4268.
- Question *re* passenger and platform tickets, Howrah. 4392-93.
- Question *re* period of notice for allowing or disallowing resolutions. 4264.
- Question *re* procedure relating to admission or disallowance of questions and resolutions. 4262-63.
- Question *re* publication of reports of Meteorological Department. 4392.
- Question *re* questions and resolutions disallowed. 4264-65.
- Question *re* refusal of war gratuity to Civil Sub-Assistant Surgeons. 4201.
- Question *re* resolution relating to railway facilities. 4264.
- Question *re* return tickets on Eastern Bengal Railway. 4390-91.
- Question *re* rule relating to subject of resolutions. 4264.
- Question *re* terms of reference to the Retrenchment Committee. 4261.
- Question *re* unanswered questions. 4262.
- Question (supplementary) *re* appointments to the Council of India. 4622.
- Question (supplementary) *re* death of Chela Mutu and Indian coolie in Malaya. 4433.
- Question (supplementary) *re* identification of electors. 5025.
- Question (supplementary) *re* Indian Seamen and Workmen's Compensation Act. 4638-39.
- Question (supplementary) *re* Legal Fees for Privy Council Appeals. 4059.
- Question (supplementary) *re* price of petrol. 4394-95.
- Question (supplementary) *re* Public Services Commission. 4280.
- Question (supplementary) *re* raised platforms on Bengal Nagpur Railway for safety of passengers. 5023.
- Question (supplementary) *re* recruitment of Railway staff. 5026-5027.
- Question (supplementary) *re* release of Lala Lajpat Rai. 4225, 4226, 4227.
- Question (supplementary) *re* separation of judicial and executive functions. 4634.

AIR FORCE—

Question *re* — at Drigh Road, Western Command. 4948.

ALIYER, SIR P. S. SIVASWAMY—

Demands for supplementary grants for 1923-24. 4930-33.

Immigration into India Bill. Motion to circulate for opinion. 5058.

Consideration of —. 5068, 6069, 5070, 5073-77, 5079-80, 5082, 5083.

Motion to pass. 5090-91.

Indian Stamp (Amendment) Bill. Consideration of report of Select Committee. 4647, 4648-50, 4653.

Question *re* action taken by Government in connection with the failure of the Alliance Bank. 4341-44.

Question *re* Auxiliary Force. 4855-56.

Question *re* capitation charges payable to the War Office. 4138.

Question *re* consultation in Provincial Governments on Provincial subjects. 4140.

Question *re* cost of military colleges in India and Indian Units. 4856.

Question *re* Indian apprentices in Ordnance Factories. 4139.

Question *re* military operations in Waziristan. 4139-40.

Question *re* orders passed on report of Esher Committee. 4135-4138.

Question *re* relations between British and Indian Administrative Services and pension of Army Officers. 4138-39.

Question *re* retrenchment in Army Hospitals and Medical Services. 4138.

Question *re* strength of Territorial Force. 4355.

Question *re* strength of Armoured Car Units. 4946.

Question (supplementary) *re* amalgamation of North West Frontier Province and Punjab judiciary. 4444-45.

Question (supplementary) *re* payments by Imperial Bank owing to failure of Alliance Bank. 4220.

Resolution *re* admission of Indians into all branches of the Army in India *vide* Esher Committee's Report. 4270-77, 4296-97, 4298.

Resolution *re* curtailment of powers of the Council of State over money bills. 4707-09.

Resolution *re* desirability of continuance of support to the League of Nations by India especially in view of grievances of Indians in the mandated territories of Tanganyika and Pacific Islands. 4570-75.

Resolution *re* establishment of convention of non-interference by the Secretary of State in matters where the Government of India and the legislature are in agreement. 4724-27.

Resolution *re* liability to the Imperial Bank consequent on the failure of Alliance Bank and the policy of the Finance Department thereon. 4729-34, 4743, 4744, 4762-64, 4765.

Resolution *re* use of certification powers under the Government of India Act by the Governor General. (Amendment of Section 67-B. of the Government of India Act). 4337, 4338.

AJMER MERWARA—

Question *re* expenditure on education in —. 4259.

AKRAM HUSSAIN, PRINCE A. M. M.—

Resolution *re* use of certification powers under the Government of India Act by the Governor General. (Amendment of Section 67-B. of the Government of India Act). 4324.

ALLIANCE BANK—

Announcement *re* attitude of Government Members in regard to the question of liabilities of the Imperial Bank on the failure of —. 4801.

Question *re* —. 4403.

Question *re* action taken by Government in connection with the failure of the —. 4341-44.

Question *re* advance by Imperial Bank to —. 4431.

Question *re* correspondence relating to failure of —. 4430-4431, 4632-33.

Question *re* feeling of insecurity owing to the failure of the —. 4339-4340.

Question *re* investigation of the causes leading to the failure of the —. 4340-41.

Question *re* letter from Finance Department to Indian Merchants Chamber *re* failure of —. 4638.

Question *re* payment undertaken by Imperial Bank owing to failure of —. 4217-21.

Question *re* payment by Imperial Bank to creditors of —. 4677-78.

Question *re* regimental funds deposited with — in preference to Imperial Bank. 4432-33.

Question *re* speech by Mr. Gazdar in connection with the failure of the —. 4339.

Question *re* terms of agreement between Government and Imperial Bank in regard to —. 4672-77.

Resolution *re* liability to the Imperial Bank consequent on the failure of — and the policy of the Finance Department thereon. 4729-66.

ALL-INDIA ARSENAL CLERKS ASSOCIATION—

Question *re* memorial by —. 4443.

ALL-INDIA CANTONMENTS ASSOCIATION—

Question *re* correspondence from Honorary Secretary —. 4397.

Question *re* aspersions by Major Dockrell on —. 4396-97.

ANGLO-INDIANS—

Question *re* classification of — in Government Service. 4882-83.

Question *re* military employment of —. 4855.

ANSORGE, Mr. E. C.—

Demands for supplementary grants for 1923-24. 4927-28.

Oath of Office. 4429.

ANTI-PLAGUE MEASURES—

Question *re* — in Delhi. 4116-17.

APPRAISERS—

Question *re* promotion of examiners and — at Karachi. 4876.

Question *re* increase of —. 4876.

APPRENTICES—

Question *re* — on railways. 4182.

Question *re* Indian — in Ordnance Factories. 4139.

Question *re* non-Indian — in Bengal Nagpur Railway Workshops. 4391.

Question *re* qualifications of — on railways. 4183.

Question *re* recruitment of — for electric shops, Bengal Nagpur Railway. 4119-20.

Question *re* stipends of — on railways. 4211.

ARMOURED CAR UNITS—

Question *re* strength of —. 4946.

ARMS RULES COMMITTEE—

Question *re* recommendation of —. 4057-58.

ARMY—

Question *re* examination of food supplied to —. 4850-51.

ARMY CANTEN BOARD—

Question *re* —. 4849.

Question *re* advance to — by Imperial Bank. 4849-50.

Question *re* operations of —. 4850.

Question *re* services of — compared with Army Contractors. 4850.

Question *re* working of —. 4850.

ARMY CONTRACTORS—

Question *re* services of Army Canteen Board compared with —. 4850.

ARMY EDUCATION—

Question *re* —. 4206.

ARMY GRATUITY—

Question *re* — on demobilisation. 4169-70.

ARMY HOSPITALS—

• Question *re* retrenchment in — and Medical Services. 4138.

ARMY (INDIAN)—

Resolution *re* admission of Indians into all branches of the Indian Army
vide Esher Committee's Report. 4270-4301.

ARMY UNITS—

Question *re* officers and cadets for 8 — to be Indianised. 4223.

ARTS COLLEGES—

Question *re* — and Secondary Schools. 4163.

ASJADULLAH, MAULVI MIYAN—

Resolution *re* release of Mahatma Gandhi and other Political Prisoners.
4527, 4528. (And *see* Appendix to Debates as the Members spoke in Urdu).

ASSAM BENGAL RAILWAY—

Question *re* loss on —. 4214.

ASSENT—Of Governor General to—

(1) Code of Criminal Procedure (Amendment) Act 1923.

(2) Official Secrets Act 1923.

(3) Malkharoda and Gaontia Villages Act 1923.

(4) Legal Practitioners (Women) Act 1923.

(5) Indian Penal Code (Amendment) Act.

(6) Merchant Shipping Act 1923.

4227.

ASSISTANT SURGEONS—

Question *re* pay of —. 4172.

ASSISTANT AND SUB-ASSISTANT SURGEONS—

Question *re* Indians and Anglo-Indians as —. 4206-07.

ASSOCIATED PRESS AGENCY—

Question *re* Government subscription to Reuters and —. 4120.

AUDIT DEPARTMENT—

Question *re* nominations to Finance and —. 4388-89.

AUXILIARY FORCE—

Question *re* —. 4855-56.

AVIATION—

See "Chief Inspectors."

AYYANGAR, Mr. K. RAMA—

Cantonments Bill. Motion to consider. 4967, 4975-76, 4982, 4983, 4984, 4987, 4995-97.

Indian Stamp (Amendment) Bill. Consideration of report of Select Committee. 4680-61.

Land Acquisition (Amendment) Bill. Motion to consider. 4896.

Oath of Office. 4618.

AYYANGAR, Mr. RAJAGOPALA NARASINHA—

Oath of Office. 4053.

AYYAR, Mr. T. V. SESHAGIRI—

Cantonments Bill. Motion to consider. 4979.

Expression of regret on the death of Mr. Pyari Lal Misra. 4617.

Immigration into India Bill. Motion to pass. 5084-85.

Land Acquisition (Amendment) Bill. Motion to consider. 4885.

Mahendra Partab Singh Estates Bill. Motion to consider. 4186-87.

Motion for adjournment *re* settlement of Kenya question. Disallowed. 4183-84.

Motion for adjournment to discuss Kenya problems. 4679, 4680, 4681-82.

Motion for adjournment to discuss the position of Indians in Kenya. (Motion not accepted). 5034.

Prevention of Deferred Rebates Bill. Motion to refer to Select Committee postponed. 4241.

Question *re* Kenya affairs. 5031, 5032, 5033.

Question (supplementary) *re* disabilities of Indians in Natal. 4202.

Question (supplementary) *re* procedure relating to admission or disallowance of questions and resolutions. 4662-63.

Resolution *re* admission of Indians into all branches of the Army in India *vide* Esher Committee's Report. 4287.

Resolution *re* concession of claims of Indians in Kenya. 4812, 4813-19, 4835-36.

Resolution *re* curtailment of powers of the Council of State over money bills. 4701-04.

Resolution *re* desirability of continuance of support to the League of Nations by India especially in view of the grievances of Indians in the mandated territories of Tanganyika and Pacific Islands. 4588.

Resolution *re* exercise of powers of certification by Governor General (Amendment of Section 67B of the Government of India Act). 4313-4316, 4456.

Resolution *re* the grant of further Reforms under the existing constitution in India. 4782.

Resolution *re* release of Mahatma Gandhi and other political prisoners. 4508-13, 4525, 4540, 4554-58.

B**BADADANDA, PURI—**

Question *re* separate booking office at —. 4840.

BADGE, Mr. K. G.—

Question *re* exclusion of Bhagur from Deolali Cantonment. 4639.

BADRINATH—

Question *re* connection of — with railway. 4245.

BALDEO KANOO, PORTER—

Question *re* wrongful restraint of — Howrah. 4625.

BANKS—

Question *re* failure of —. 4632.

BARDSWELL, MR. H. R.—

Code of Civil Procedure (Amendment) Bill. Motion to consider. 4353.

Oath of Office. 4053.

BARNES, MR. HERBERT CHARLES—

Oath of Office. 4053.

BARODAWALLA, MR. S. K.—

Resolution *re* liability on the Imperial Bank consequent on the failure of Alliance Bank and the policy of the Finance Department thereon. 4757-58.

BARUA, MR. D. C.—

Land Acquisition (Amendment) Bill. Motion to refer to Select Committee. 4508.

Question *re* income tax on marriage premia. 4119.

BASU, MR. J. N.—

Question *re* abolition of flogging. 4875.

Question *re* consumption of salt. 4222.

Question *re* discussion of Fiscal Report. 4224.

Question *re* employment of candidates for the Indian Civil Service. 4430.

Question *re* income and taxation of agriculturists in India and Burma 4224-25.

Question *re* investment of Indian gold. 4875.

Question *re* manufacture of salt in Burma. 2223.

Question *re* officers and cadets for Army Units to be Indianised. 4223.

Question *re* personnel of Indian Stores Department and connected charges. 4224.

Question *re* registration of Trades Unions. 4875.

Resolution *re* exercise of powers of certification by Governor General (Amendment of Section 87-B. of the Government of India Act). 4326-29, 4456, 4486, 4501.

BEDI, BABA UJAGAR SINGH—

Land Acquisition (Amendment) Bill. Motion to refer to Select Committee. 4508.

Mahendra Partab Singh Estates Bill. Motion to consider. 4188.

Question *re* change of control of Paharpur Canal, Dera Ismail Khan. 4877.

Question *re* control of traffic by the Military instead of Police. 4118-19.

Question *re* perennial canal for Dera Ismail Khan. 4877-78.

Question *re* recommendations of Arms Rules Committee. 4057-58.

Question *re* revenue and expenditure of Irrigation Department, North West Frontier Province. 4878.

Resolution *re* admission of Indians into all branches of the Indian Army. *vide* the Esher Committee's Report. 4293.

Resolution *re* concession of claims of Indians in Kenya. 4834-35.

BEEF—

Question *re* consumption of — in the Army. 4963-64.

BENARES—

Question *re* closing of waiting rooms at —. 4671.

Question *re* Shuttle train between — and Moghal Sarai. 4671.

BENGAL COAL—

Question *re* contract for — supplied to Admiralty and War Office. 4948-49.

BENGAL NAGPUR RAILWAY—

Question *re* dismissal of Khalasis on —. 4182.

Question *re* employment of Oriyas on —. 4121-22.

Question *re* irregular running of trains on —. 5022-23.

Question *re* Oriya clerks employed on —. 4191.

Question *re* raised platforms on —. 5023.

Question *re* recruitment of apprentices of electric shops, —. 4119-20.

BENGAL NAGPUR RAILWAY WORKSHOPS—

Question *re* non-Indian apprentices in —. 4391.

BHAGUR—

Question *re* application of Cantonment Act to —. 4434.

Question *re* cancellation of order suspending taxes at —. 4435.

Question *re* exclusion of — from Deolali Cantonment. 4435, 4635-36, 4639.

Question *re* grievances of the people of —. 4436.

Question *re* hartal at —. 4436.

Question *re* incidence of taxation in —. 4435.

Question *re* inclusion of — in Deolali Cantonment. 4436-37.

Question *re* inclusion of — within Cantonment limits. 4671.

Question *re* protest against Cantonment Act at —. 4434.

Question *re* suspension of taxes at —. 4435.

Question *re* taxation at —. 4434, 4435-36.

Question *re* withdrawal of Cantonment Act from —. 4436.

BHAGWAN, DAS, MR.—

Question *re* supersession of — at Abbottabad. 4634-35.

BHARGAVA, RAI BAHADUR PUNDIT J. L.—

Indian Stamp (Amendment) Bill. Consideration of the report of Select Committee 4650.

Question *re* abolition of rupee note. 4260-61.

Question *re* apprentices on railways. 4162.

Question *re* dismissal of Khalasis on B. N. Railway. 4182.

Question *re* exclusion of Bhagur from Deolali Cantonment. 4635-36.

Question *re* expenditure on education in Ajmer Merwara. 4259.

Question *re* Public Services Commission. 4260.

Question *re* qualifications of apprentices for mechanical engineering on railways. 4183.

Question *re* release of Lala Lajput Rai. 4225-27.

Question *re* travelling inconveniences of pensioners. 4183.

Resolution *re* release of Mahatma Gandhi and other political prisoners. 4527, 4528, 4529-30.

BHUBANESWAR—

Question *re* railway to — for pilgrim traffic. 4840.

BIHAR AND ORISSA—

Question *re* appointment of non-domiciled persons in —. 4181.

Question *re* income tax appeals in —. 4181.

BILL—

ABOLITION OF TRANSPORTATION—

Nomination of Mr. Abul Kasem on the Select Committee on the —. 4184.

Presentation of the Report of Select Committee on —. 4227.

Motion to consider report of Select Committee on the —. 4406-27.

ADOPTION (REGISTRATION)—(Dr. Gour's)—

Motion to refer to Select Committee and the nomination of members thereon. 4801-07.

Withdrawn. 4807.

CANTONMENTS—

Motion to refer to Select Committee. 4186.

Motion to present report of the Select Committee. 4766.

Motion to consider. 4950-5019.

• Motion to pass. 5019.

CODE OF CIVIL PROCEDURE (AMENDMENT)—

Motion to introduce. 4192.

Adopted. 4192.

• Motion to consider. 4347.

Adopted. 4348.

Motion to pass. 4354.

Adopted. 4356.

CODE OF CIVIL PROCEDURE (AMENDMENT)—(Dr. Gour's)—

Motion to consider. 4227-40.

Adopted. 4240.

Motion to pass. 4240.

Adopted. 4241.

CODE OF CIVIL PROCEDURE (AMENDMENT)—(Mr. Agarwala's)—

Motion to add the name of Sir H. Stanyon to Select Committee. 4269.

Adopted. 4269.

Presentation of the report of Select Committee on the —. 4949.

CODE OF CRIMINAL PROCEDURE (Second Amendment)—

Motion to introduce. 4193.

Adopted. 4194.

Motion to consider. 4664.

Adopted. 4664.

Motion to pass. 4664.

Adopted. 4664.

CUTCHI MEMONS (AMENDMENT)—

Motion to introduce. 4505.

Adopted. 4505.

Motion to consider. 4665.

Adopted. 4666.

Motion to pass. 4666.

Adopted. 4666.

GENERAL CLAUSES (AMENDMENT)—(Mr. Agarwala's)—

Motion to refer to Select Committee and to nominate members thereon.

*4246-59.

• Negatived 4250.

BILL—contd.**ILLEGITIMATE SONS RIGHTS—**

Report of Select Committee laid on the table. 5038.

IMMIGRATION INTO INDIA—(Dr. Gour's)—

Motion for leave to introduce. 5039-40.

Adopted. 5040.

Introduced. 5040.

Motion to take into consideration. 5040-44.

Motion to circulate for opinion. 5044-68.

Consideration. 5068-83.

Motion to pass. 5083-91.

Adopted. 5091.

INDIAN ARMY (AMENDMENT)—

Motion to introduce. 4195.

Adopted. 4196.

Motion to consider. 4665.

Adopted. 4665.

Motion to pass. 4665.

Adopted. 4665.

INDIAN CRIMINAL LAW AMENDMENT (REPEALING)—(Mr. Agarwala's)—

Motion to introduce. 4250-56.

Negatived. 4256.

INDIAN ELECTRICITY (AMENDMENT)—

Motion to introduce. 4641.

Adopted. 4642.

Motion to consider. 4883.

Motion to pass. 4883.

INDIAN EVIDENCE (AMENDMENT)—(Mr. Agarwala's)—

Motion to refer to Select Committee and to nominate members thereon.
4241-43.

Negatived. 4243.

INDIAN INCOME TAX (FURTHER AMENDMENT)—

Motion to introduce. 4196.

Adopted. 4196.

Motion to consider. 4356.

Adopted. 4357.

Motion to pass. 4362.

Adopted. 4362.

INDIGO CESS (REPEALING)—

Motion to introduce. 4196.

Adopted. 4197.

Motion to consider. 4370.

Adopted. 4370.

Motion to pass. 4370.

Adopted. 4370.

INDIAN LIMITATION (AMENDMENT)—(Mr. Agarwala's)—

Motion to refer to Select Committee and to nominate members thereon.
4244-45.

Motion to circulate. 4245.

Adopted. 4245.

BILL—contd.

INDIAN LUNACY (AMENDMENT)—

- Motion to introduce. 4505
- Adopted. 4505.
- Motion to consider. 4664.
- Adopted. 4665.
- Motion to pass. 4665.
- Adopted. 4665.

INDIAN NATURALISATION—

- Motion to introduce. 4191.
- Adopted. 4192.
- Motion to refer to Select Committee. 4346.
- Adopted. 4346.
- Motion to lay on the table the report of the Select Committee. 4450.

INDIAN PAPER CURRENCY (AMENDMENT)—

- Motion to introduce. 4197.
- Adopted. 4197.
- Motion to consider. 4362.
- Adopted. 4369.
- Motion to postpone debate. 4363.
- Negatived. 4369.
- Motion to pass. 4369.
- Adopted. 4369.

INDIAN PENAL CODE (AMENDMENT)—(Dr. Gour's). (AGE OF CONSENT BILL)—

- Motion to introduce. 4256-58.
- Negatived. 4258.

INDIAN PORTS (AMENDMENT)—

- Motion to introduce. 4642.
- Adopted. 4642.
- Motion to consider. 4883.
- Adopted. 4883.
- Motion to pass. 4883.

INDIAN STAMP (AMENDMENT)—

- Motion to refer the — to Select Committee. 4185.
- Adopted. 4185.
- Motion to lay on the table the report of the Select Committee. 4450.
- Motion to consider report of Select Committee. 4642.
- Adopted. 4643.
- Consideration. 4643-64.
- Motion to pass. 4664.
- Adopted. 4664.

INDIAN TERRITORIAL AND AUXILIARY FORCES (AMENDMENT)—

- Motion to introduce. 4194-95.
- Adopted. 4195.
- Motion to consider. 4665.
- Adopted. 4665.
- Motion to pass. 4665.
- Adopted. 4665.

LAND ACQUISITION (AMENDMENT)—

- Motion to introduce. 4505.
- Adopted. 4505.
- Motion to refer to Select Committee. 4503.
- Adopted. 4508.

BILL—concl'd.**LAND ACQUISITION (AMENDMENT)—cont'd.**

Motion to present report of Select Committee. 4641.

Motion to consider. 4884.

Motion to pass. 4901-02.

Adopted. 4903.

LEGAL PRACTITIONERS—(Rangachariar's)—

Motion to introduce. 4807-10.

Adopted. 4810.

Motion to circulate for opinion. 5038.

Adopted. 5038.

LEGAL PRACTITIONERS (AMENDMENT)—(Mr. K. C. Neogy's)—

Motion to nominate Mr. Neogy as a member of the Select Committee on the ——. 4406.

Presentation of report of Select Committee. 4989.

MAHENDRA PARTAB SINGH ESTATES—

Motion to take into consideration the — as passed by the Council of State. 4186-90.

Motion to pass. 4190.

Adopted. 4190.

MOQRSHEDABAD (AMENDMENT)—

Motion to introduce. 4191.

Adopted. 4191.

Motion to consider. 4346-47.

Adopted. 4347.

Motion to pass. 4347.

Adopted. 4347.

PREVENTION OF DEFERRED REBATES—

Motion to refer to Select Committee postponed. 4241.

Question *re* disallowed questions, resolutions and ——. 4167.

BILLS OF EXCHANGE—

Question *re* rates payable on ——. 4636-37.

BLACKETT, HON'BLE SIR BASIL—

Demands for excess grants for 1921-22. 4903-06, 4909, 4915-21.

Demands for supplementary grants for 1923-24. 4921, 4934-36.

Election of members to the Public Accounts Committee. 4503-04.

Election of Mr. Neogy to the Standing Finance Committee. 4504.

Indian Income-tax (Further Amendment) Bill. Motion to introduce. 4196. Motion to consider. 4356, 4359. Motion to pass. 4362.

Indian Paper Currency (Amendment) Bill. Motion to introduce. 4197. Motion to consider. 4362-63. Motion to postpone debate. 4364-67.

Motion to pass. 4369.

Indian Stamp (Amendment) Bill. Motion to refer to Select Committee.

4185. Motion to lay on the table the report of the Select Committee on the ——. 4450. Motion to consider report of Select Committee.

4642-43. Consideration of the ——. 4647, 4653-54, 4658, 4659-60, 4663-64. Motion to pass. 4664.

Presentation of the interim report of the Public Accounts Committee. 4682.

BLACKETT, HON'BLE SIR BASIL—*contd.*

- Resolution *re* exercise of powers of certification by Governor General (Amendment of Section 67-B of the Government of India Act). 4318, 4324-26, 4329, 4335, 4454, 4466-69, 4470.

Resolution *re* liability to the Imperial Bank consequent on the failure of Alliance Bank and the policy of the Finance Department thereon. 4737, 4739, 4741, 4745, 4746, 4747-57, 4759, 4760, 4764-65.

Statement (laid on the table) showing cases in which Government have been unable to accept certain recommendations of the Inchcape Committee. 4618-21.

BONGONG-SATKHIRA RAILWAY—

Question *re* —. 4265-66.

BOOKING OFFICE—

Question *re* separate — at Badadanda, Puri. 4840.

BOY SCOUTS—

Question *re* railway concessions for —. 4442-43.

BRANCH LINES—

Question *re* projects for — on Eastern Bengal Railway. 4879.

BRAY, MR. DENYS—

Mahendra Partab Singh Estates Bill. Motion to consider. 4188-90.

Moorshedabad (Amendment) Bill. Motion to introduce. 4191. Adopted.

4191. Motion to consider. 4346-47. Motion to pass. 4347.

BRITISH CABINET—

Resolution *re* decision of — *re* Kenya. 5035-37. (Notice of resolution not accepted).

BUDGET—

Question *re* correspondence with Secretary of State *re* —. 4130.

BUILDING LEASES—

Question *re* — in Cantonments. 4397.

BURDON, MR. E.—

Cantonments Bill. Motion to refer to Select Committee. 4186. Presentation of the report of Select Committee on the —. 4766. Motion to consider. 4950-52, 4968, 4969, 4970, 4971, 4972, 4975, 4976, 4978-79, 4981, 4982, 4984, 4985, 4986, 4987, 4988, 4989, 5000, 5001, 5002, 5011-12, 5013, 5014, 5017, 5018-19.

Indian Army (Amendment) Bill. Motion to introduce. 4195-96. Motion to consider. 4665. Motion to pass. 4665.

Indian Territorial and Auxiliary Force (Amendment) Bill. Motion to introduce. 4194-95. Motion to consider. 4665. Motion to pass. 4665.

Resolution *re* admission of Indians into all branches of the Indian Army, *vide* Esher Committee's Report. 4277-83, 4287, 4288, 4292.

BUTLER, MR. M. S. D.—

Immigration into India Bill. Motion to circulate for opinion. 5061-66.

Indigo Cess (Repealing) Bill. Motion to introduce. 4196-97. Motion to consider. 4370. Motion to pass. 4370.

Land Acquisition (Amendment) Bill. Motion to introduce. 4505. Motion to refer to Select Committee. 4506, 4508. Motion to present report of Select Committee on the —. 4641. Motion to consider. 4884-85, 4889, 4901, 4902. Motion to pass. 4903.

Oath of Office. 4053.

C

CABINET—

See "British Cabinet."

CALCUTTA—

Question *re* opening of the ports of —, Madras, etc., to pilgrim traffic. 4268.

CALCUTTA CANTONMENT—

Question *re* removal of —. 4630.

CALCUTTA UNIVERSITY—

Question *re* reconstitution of —. 4222.

CALCUTTA UNIVERSITY BILL—

Question *re* —. 5027.

CALVERT, MR. H.—

Land Acquisition (Amendment) Bill. Motion to consider. 4590-4900.

Oath of Office. 4053.

Resolution *re* release of Mahatma Gandhi and other political prisoners. 4537-40, 4545.

CANAL—

Question *re* perennial — for Dera Ismail Khan. 4877-78.

CANDIDATES—

Question *re* employment of — for the Indian Civil Service. 4430.

CANTONMENT—

Question *re* removal of — from Hyderabad to Karachi. 5024-25.

CANTONMENT ACT—

Question *re* application of — to Bhagur. 4434.

Question *re* extension of — to Bhagur Village. 4434.

Question *re* protest against — at Bhagur. 4434.

Question *re* withdrawal of — from Bhagur. 4436.

Question *re* exclusion of Bhagur from the operation of —. 4639.

CANTONMENTS BILL—

Motion to refer the — to Select Committee. 4186.

Adopted. 4188.

Motion to present report of Select Committee on the —. 4766.

Motion to consider. 4950-5019.

Motion to pass. 5019.

CANTONMENT CODE—

Question *re* applications under — in Meerut. 4178.

Question *re* application under — by Mr. Shaffiq Ellahi. 4178.

CANTONMENT (HOUSE ACCOMMODATION) ACT—

Question *re* enforcement of —. 4177-78.

CANTONMENT LIMITS—

Question *re* inclusion of Bhagur within —. 4671.

CANTONMENT MAGISTRATE, AMBALA—

Question *re* conduct of Major Dockrell, —, in removing Major Watson. S. & T. Department. 4118.

CAPITAL EXPENDITURE—

Question *re* — on railways in England and India. 4147.

CAPITATION CHARGES—

Question *re* — payable to the War Office. 4138.

CASH—

Question *re* loss of army — stores, etc. 4207-08.

CATTLE—

Question *re* — killed on Eastern Bengal Railway. 4945.

CAWNPORE—

Question *re* university at Agra or —. 4133.

CENSUS REPORTS—

Question *re* delay in publication of — of 1921. 4265.

CENTRAL PROVINCES—

Question *re* correspondence between — and Government of India on matters requiring a reference to the Government of India or Secretary of State. 4143.

CERTIFICATION POWERS—

Resolution *re* use of — by the Governor General under the Government of India Act. (Amendment of Section 67-B. of the Government of India. 4301-38, 4451-4502.

CEYLON—

Question *re* emigration agents in —, Malaya and Mauritius. 4625.

CHADWICK, HON'BLE MR. DAVID THOMAS—

Oath of Office. 5021.

CHAIRMEN, PANEL OF—

*Resignation of Rao Bahadur T. Rangachariar and Sir C. W. Rhodes from the —. 4184.

CHATARJI, MR. PROBODH CHANDRA—

Oath of Office. 4429.

CHATTER MANZIL PALACE, LUCKNOW—

Question *re* —. 4199.

CHATTERJEE, HON'BLE MR. A. C. —

Demands for supplementary grants for 1923-24. 4937-39.

Indian Electricity (Amendment) Bill. Motion to introduce the —. 4641.

Adopted. 4642. Motion to consider. 4883. Motion to pass. 4883.

Resolution *re* embankment project for the protection of Dera Ismail Khan from the erosion of the River Indus. 4611-13, 4614.

Resolution *re* liability to the Imperial Bank consequent on the failure of Alliance Bank and the policy of the Finance Department thereon. 4738.

CHAUDHURI, SHAHABUDDIN—

Cantonments Bill. Motion to consider the —. 4997-98.

CHELA MUTU—

Question *re* death of — an Indian coolie in Malaya. 4433.

CHIEF ENGINEER, NORTH WESTERN RAILWAY—

Question *re* post of Office Superintendent of —. 4673.

CHIEF INSPECTOR, CIVIL AVIATION—

Question *re* retention of services of —. 4141-42.

CHIL SLEEPERS—

Question *re* price of ——. 4869.

CIVIL ADMINISTRATION—

Question *re* expenditure on — Military and Development. 4128-29.

CIVIL PROCEDURE (AMENDMENT) BILL—

See "Code of —".

CIVIL SERVICE ROYAL COMMISSION—Question *re* cost and programme of —. 4165-66.**CIVIL SUB-ASSISTANT SURGEONS—**Question *re* concessions to —. 4199-4200.Question *re* refusal of war gratuity to —. 4200-01.Question *re* war gratuity for —. 4200.**CLARKE, MR. GEOFFREY ROTHE—**

Oath of Office. 4053.

CLERICAL RETRENCHMENTS—Question *re* — following on Incheape Committee's Report. 4114.**CLERICAL STAFF, ARMY HEADQUARTERS—**Question *re* pay of —. 4879-80.**CLERKS—**Question *re* dismissal of peons and —. 4446.**COAL—**Question *re* imported — on G. I. P. Railway. 2409, 4151-52.**COAL RATES—**Question *re* — on railways. 4401.**CODE OF CIVIL PROCEDURE—**Question *re* revision of —. Appointment of Rules Committee. 4122.**CODE OF CIVIL PROCEDURE (AMENDMENT) BILL—**

Motion to introduce. 4192. Adopted. 4193.

Motion to consider. 4347. Adopted. 4348. Motion to pass. 4354.

Adopted. 4356.

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL. (Dr. Gour's)—

Motion to consider the —. 4227-40. Adopted. 4240. Motion to pass.

4240. Adopted. 4241.

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL—(Mr. Agarwala's)—

Motion to add name of Sir H. Stanyon to Select Committee. 4269.

Adopted. 4249.

Presentation of the report of Select Committee on the —. 4949.

CODE OF CRIMINAL PROCEDURE (SECOND AMENDMENT) BILL—

Motion to introduce. 4193. Adopted. 4194. Motion to consider. 4664.

Adopted. 4664. Motion to pass. 4664. Adopted. 4664.

COLE'S REPORT—Question *re* — on training of Indians for railways. 4150.**COMMANDER-IN-CHIEF, H. E.—**Announcement *re* reduction in the strength of the Indian Army. 4401-4403.Resolution *re* admission of Indians into all branches of the Army in India *vide* Esher Committee's Report. 4297-4300.**COMMITTEE—**

See "Public Accounts —".

COMPENSATION—Question *re* — for articles lost on Railways. 4209.Question *re* death of Mrs. D'Cruz. Alleged refusal of — by B. B. & C. I. Railway. 4056-57.

COMPTOMETERS—

Question *re* purchase of —. 4848.

CONTROLLER OF CONTRACTS—

Question *re* functions of —. 4861-62.

CONTROLLER OF PRINTING—

Question *re* cost of office of —. 4847.

CONVENTION OF NON-INTERFERENCE—

Resolution *re* establishment of — by the Secretary of State in matters where the Government of India and the legislature are in agreement. 4724-28.

CONVEYANCE ALLOWANCE—

Question *re* — for Ordnance Corps. 4443-44.

COUNCIL OF STATE—

Message from the — *re* the passing of the Special Marriage (Amendment) Bill by that Chamber. 4718.

Message from the — *re* the passing of Moorsheadabad Bill, etc. 4811.

Message from — *re* Indian Stamp (Amendment) Bill, etc. 5033.

• Message from — *re* Bill to amend Land Acquisition Act, etc. 5091.

Resolution *re* powers of — over Money Bills. 4616.

Speech delivered by H. E. the Viceroy to the — and Legislative Assembly at close of session. 5093-5100.

COUNCIL OF INDIA—

Question *re* appointments to —. 4622.

COTELINGAM, Mr. J. P.—

Cantonments Bill. Motion to consider the —. 4959-60.

Demands for supplementary grants for 1923-24. 4933-34.

CRIMINAL PROCEDURE CODE—

Question *re* amended —. 4863.

CURRENCY NOTES—

Question *re* trial of forgers of —. 4863.

CUTCHI MEMONS (AMENDMENT) BILL—

Motion to introduce. 4505. Adopted. 4505.

Motion to consider. 4665. Adopted. 4666. Motion to pass. 4666. Adopted. 4666.

D

DASS, BABU BRAJA SUNDAR—

Question *re* arrangements for pilgrim traffic. 5030.

Question *re* famine railways. 5030.

Question *re* recruitment of apprentices for electric shops, Bengal Nagpur Railway. 4119-4120.

D'CRUZ, Mrs.—

Question *re* death of —. Alleged refusal of compensation by B. B. and C. I. Railway. 4056-4057.

DEATH STATISTICS—

Question *re* form of issuing — in Delhi. 4060-62.

DECK PASSENGERS—

Question *re* hardships of —. 4865.

Question *re* treatment of —. 4943.

DECK PASSENGERS COMMITTEE—

Question *re* report of —. 4865.

"DEFENCE OF INDIA"—

Question *re* statements in book entitled — by Dr. Rushbrook Williams.
4438-4439.

DELHI—

Question *re* form of issuing death statistics in —. 4060-62.

Question *re* publication of plague mortality in —. 4062.

DEMANDS—

— for supplementary grants for 1923-24. 4921-42.

DEMANDS FOR EXCESS GRANTS FOR 1921-22—

See Excess Grants.

DEOLALI CANTONMENT—

Question *re* exclusion of Bhagur from —. 4435.

Question *re* exclusion of Bhagur from —. 4635-36.

Question *re* inclusion of Bhagur in —. 4436-37.

DEPUTY DIRECTOR MEDICAL, ARMY HEADQUARTERS—

Question *re* appointment of —. 4874-75.

DERA ISMAIL KHAN—

Question *re* change of control of Paharpur Canal —. 4877.

Question *re* high rates of income tax at —. 4791.

Question *re* perennial canal for —. 4877-78.

Resolution *re* embankment project for the protection of — from the
erosion of the river Indus. 4610-16.

DIPLOMAS—

Question *re* registrable — of Military Assistant Surgeons. 4796-97.

DIRECTOR GENERAL OF STORES, INDIA OFFICE—

Question *re* re-constitution of office of —. 4625-26.

DISBURSEMENTS OF LOANS AND ADVANCES—

Demands for excess grants under the head —. 4920-21.

DISORDERS (INTERNAL)—

Question *re* — quelled by the Military. 4839.

DIVORCE SUITS—

Question *re* legislation *re* —. 4637.

DOCKRELL, MAJOR—

Question *re* aspersions by — on All India Cantonments Association.
4396-97.

Question *re* conduct of —, Cantonment Magistrate, Ambala, in re-
moving Major Watson, S. and T. Corps. 4118.

DOMICILED COMMUNITY—

Question *re* — debarred from the Army. 4854-55.

Question *re* demobilisation from Army of — and statistics of un-
employment. 4852-53.

Question *re* Government help for —. 4854.

Question *re* poverty of —. 4853.

Question *re* unemployment of —. 4851.

See questions by Lt.-Col. H. A. J. Gidney.

DRIGH ROAD—WESTERN COMMAND—

Question *re* Air Force at —. 4948.

I

EASTERN BENGAL RAILWAY—

Question *re* cattle killed on —. 4945.

Question *re* projects for branch lines on —. 4879.

Question *re* return tickets on —. 4390-91.

EAST INDIAN RAILWAY—

Question *re* hardships of passengers on —. 5028.

Question *re* recruitment of porters on —. 4623-24.

EBDEN, MR. J. W.—

Oath of office. 4811.

EDUCATION—

Question *re* expenditure on —, etc. 4127-28.

Question *re* expenditure on — on Great Indian Peninsula Railway. 4150-51.

Question *re* expenditure on — in Ajmer Merwara. 4259.

EDUCATION DEPARTMENT—

Question *re* appointments to —, North West Frontier Province. 4669.

ELECTORS—

Question *re* identification of —. 5025.

ELECTRIC PRIMARY BATTERIES—

Question *re* —. 4115-16.

ELECTRIC SHOPS—

Question *re* recruitment of apprentices for — Bengal Nagpur Railway. 4119-20.

ELLIS, MAJOR—

Question *re* grant of compensation to —. 4387.

ELLIS, MISS—

Question *re* expenses incurred in the release of —. 4385.

Question *re* steps taken by Government for the release of —. 4383-85.

Question *re* terms of release of —. 4385.

ELLIS, MRS.—

Question *re* punishment of the murderers of —. 4385-86.

EMBANKMENT PROJECT—

Resolution *re* — for the protection of Dera Ismail Khan from the erosion of the river Indus. 4610-16.

EMIGRATION AGENTS—

Question *re* — in Ceylon, Malaya and Mauritius. 4625.

ENGINEERING QUALIFICATIONS—

Question *re* railway appointments requiring —. 4404-05.

EQUIPMENT—

Question *re* condemned stores and —. 4170-71.

ESHER COMMITTEE—

Question *re* orders passed on report of —. 4135-38.

Resolution *re* admission of Indians into all branches of the Army in India, *vide* the report of the —. 4270-4301.

EXAMINERS—

Question *re* promotion of — and appraisers at Karachi. 4876.

EXCESS GRANTS—

Demands for — for 1921-22. 4903-20.

EXCHANGE COMPENSATION ALLOWANCE—

Question *re* —. 4157-58.

Question *re* salary pension and —. 4158.

F**FAIYAZ KHAN, MR. MUHAMMED—**

Question *re* classification of Anglo-Indians in Government service. 4882-83.

Question *re* freedom of speech of Indian Members of the Government of India Executive Council. 4882.

Question *re* selection of Sandhurst candidates. 4880-82.

FALLOW LANDS—

Question *re* — near railways. 4846.

FAMINE RAILWAYS—

Question *re* —. 5030.

FIJI—

Question *re* Indian women in —. 5021-22.

Question *re* taxes on Indian settlers in —. 4215-17.

FINANCE COMMITTEE—

Election of Mr. Neogy to the Standing —. 4504.

FINANCE DEPARTMENT—

Question *re* letter from — to Indian Merchants Chamber *re* failure of Alliance Bank. 4638.

Question *re* nominations to — and Audit Department. 4388-89.

FISCAL REPORT—

Question *re* discussion of —. 4224.

FLOGGING—

Question *re* abolition of —. 4875.

FLOODS—

Question *re* report by Mr. Rala Ram on — in Northern Bengal. 4671-72.

FOOD (ARMY)—

Question *re* examination of — and beer supplied to Army. 4850-51.

FORGERS—

Question *re* trial of — of currency notes. 4863.

G**GANDHI, MAHATMA—**

Resolution *re* release of — and other political prisoners. 4508-61.

GASKELL, MR. W.—

Indian Income Tax (further Amendment) Bill. Motion to consider. 4361-62.

Oath of Office. 4053.

GAZDAR, Mr.—

Question *re* speech by — in connection with the failure of the Alliance Bank. 4339.

GEBBIE, Mr. F. St. JOHN—

Oath of Office. 4563.

GENERAL CLAUSES (AMENDMENT) BILL—(Mr. Agarwala)—

Motion to refer to Select Committee and to nominate Members thereon. 4246-50.

Negatived. 4250.

GIDNEY, Lt.-Col. H. A. J.—

Abolition of Transportation Bill. Motion to consider report of Select Committee. 4418-19.

Notice of motion for adjournment for the discussion of the unemployment of the Domiciled Community in India. 4640-41.

• Question *re* conditions of supply of stationery for the Legislative Assembly. 4120.

Question *re* death of Mrs. D'Cruz. Alleged refusal of compensation by the B. B. & C. I. Railway. 4056-57.

• Question *re* demobilisation from Army of Domiciled Community and statistics of unemployment. 4852-53.

Question *re* deprivation of employment of Anglo-Indians and domiciled Europeans on Railways. 4851-52.

Question *re* Domiciled Community debarred from Army. 4854-55.

Question *re* economies in Military Medical Expenditure. 4056.

Question *re* employment of the Indian Medical Department in professional capacity. 4056.

Question *re* enlistment for Indian Military Dairy Farms. 4120-21.

Question *re* Government help for Domiciled Community. 4854.

• Question *re* Indian Medical Service in civil employ in United Provinces. 4798.

Question *re* Indianisation on railways. Dismissal of Europeans and Anglo-Indians. 4852.

Question *re* marriage allowance to Indian Medical Department. 4164.

Question *re* military employment of Anglo-Indians. 4855.

Question *re* non-representation of landlords on Agra Cantonment Committee. 4946-47.

• Question *re* notification in Gazette of promotions in Indian Medical Department. 4165.

Question *re* orders issued to railways relating to Indianisation. 4852.

Question *re* poverty of Domiciled Community. 4853.

Question *re* preferential treatment to Indian Soldiers. 4853-54.

Question *re* preferential treatment to sepoys. 4854.

• Question *re* protection of interests of Indian Medical Department by Central Government. 4795-96.

Question *re* qualifications of Overseer in Agra Cantonment. 4947.

Question *re* recruitment of nurses. 4055-56.

Question *re* reduction of Hospital accommodation. 4056.

Question *re* reduction in Royal Army Medical Corps and Indian Medical Service. 4056.

• Question *re* registrable diplomas of Military Assistant Surgeons. 4796-97.

GIDNEY, LT.-COL. H. A. J.—

- Question *re* retention of services of Chief Inspector, Civil Aviation. 4141-42.
 Question *re* Royal Army Medical Corps subordinates as male nurses. 4054-55.
 Question *re* salaries of Military Assistant Surgeons. 4793-94.
 Question *re* salaries of Military Assistant Surgeons in United Provinces. 4794-95.
 Question *re* unemployment of Domiciled Community. 4851.
 Resolution *re* admission of Indians into all branches of the Army in India, *vide* the report of the Esher Committee. 4290-93, 4294.
 Resolution *re* liability to the Imperial Bank consequent on the failure of Alliance Bank and the policy of the Finance Department thereon. 4740-44.
 Resolution *re* release of Mahatma Gandhi and other political prisoners. 4536-37.

GOLD, INDIAN—

- Question *re* investment of —. 4875.

GOUR, DR. H. S.—

- Abolition of Transportation Bill. Motion to consider report of Select Committee. 4413-18, 4426-27.
 Adoption (Registration) Bill. Motion to refer to Select Committee. 4801-03, 4804-06, 4807.
 Cantonments Bill. Motion to consider. 4953-54, 4980, 5005-5010.
 Code of Civil Procedure (Amendment) Bill (Dr. Gour's). Motion to consider. 4227, 4239-40. Motion to pass. 4240.
 Code of Civil Procedure. (Amendment) Bill Motion to consider. 4348, 4349-50.
 Election of Members to the Public Accounts Committee. 4503-04.
 Expression of regret on the death of Mr. Pyari Lal Misra. 4617.
 Immigration into India Bill. Motion for leave to introduce. 5039-40. Motion to take into consideration. 5040-44. Motion to circulate for opinion. 5045, 5066-67. Consideration of. 5070-71, 5073, 5079, 5080. Motion to pass. 5083.
 Indian Income tax (further Amendment) Bill. Motion to consider. 4357-59, 4361.
 Indian Naturalisation Bill. Motion to add names to the Select Committee. 4346.
 Indian Penal Code (Amendment) Bill. Motion to introduce. 4256, 4257, 4258.
 Land Acquisition (Amendment) Bill. Motion to consider. 4885, 4894-95, 4896.
 Procedure in regard to questions of absent members. 4396.
 Question *re* assessment of income tax. 4156.
 Question *re* assesses of income tax. 4157.
 Question *re* classification of Sub-Assistant Surgeons for war gratuity. 4201.
 Question *re* completion of Nagpur—Itarsi Railway. 4122-23.
 Question *re* concessions to civil Sub-Assistant Surgeons. 4199-4200.
 Question *re* consolidation of Indian Penal Code. 4123-24.
 Question *re* cost of Office of Controller of Printing. 4847.
 Question *re* cost of supervision of Government Presses. 4847.
 Question *re* cost of Government printing. 4848.
 Question *re* development of printing industry. 4849.

GOUR, DR. H. S.—*contd.*

- Question *re* disabilities of Indians in Natal. 4201-03.
- Question *re* disclosure of details relating to salt tax. 4130.
- Question *re* employment of troops in field service. 4127.
- Question *re* exchange compensation allowance. 4157-58.
- Question *re* expenditure on Civil Administration, Military, etc. 4128-29.
- Question *re* expenditure of Education and development of the country. 4127-28.
- Question *re* import and manufacture of electric primary batteries. 4115-16.
- Question *re* import duty on medicines. 4164.
- Question *re* income tax appeals. 4154.
- Question *re* income tax Inquiry Inspectors. 4154.
- Question *re* Kenya affairs. 5031, 5032-33.
- Question *re* laying on table of correspondence with Secretary of State *re* Budget. 4130.
- Question *re* military expenditure for 10 years. 4127.
- Question *re* pay of Government compositors. 4848.
- Question *re* payment of surplus officers. 4132-33.
- Question *re* pilferage of letters. 4406.
- Question *re* proposals for reduction of Indian Army. 4124-26.
- Question *re* purchase of Press machinery. 4847.
- Question *re* purchase of comptometers. 4848.
- Question *re* qualifications of Income tax Commissioners. 4154-56.
- Question *re* reduction of troops. 4129-30.
- Question *re* refusal of war gratuity to Civil Sub-Assistant Surgeons. 4200-01.
- Question *re* revenue from income tax and super tax. 4153.
- Question *re* revision of Code of Civil Procedure. Appointment of Rules Committees. 4122.
- Question *re* revision of Transfer of Property Act. 4129.
- Question *re* salary, pension and exchange compensation allowance. 4158.
- Question *re* statistics of British and Indian troops. 4126-27.
- Question *re* Supreme Court for India. 4058-59.
- Question *re* transfer of subjects to Provincial Ministers. 4130-32.
- Question *re* war gratuity for Civil Sub-Assistant Surgeons. 4200.
- Question (supplementary) *re* contract for sleepers by North Western Railway. 4844.
- Question (supplementary) *re* cost of Khyber Railway. 4387.
- Question (supplementary) *re* failure of Alliance Bank. 4343-44.
- Question (supplementary) *re* price of petrol. 4394-95.
- Question (supplementary) *re* printing of G. C. notes and stamps. 4863.
- Question (supplementary) *re* publication of correspondence relating to failure of Alliance Bank. 4633.
- Question (supplementary) *re* recruitment of guards on North Western Railway. 4845.
- Resolution *re* admission of Indian into all branches of the Army in India, *vide* the report of the Esher Committee. 4287, 4288-90, 4293, 4299.
- Resolution *re* alterations in pay, pension and other services conditions of the Imperial Indian Services. 4599-4602, 4609.
- Resolution *re* concession of claims of Indians in Kenya. 4828-32, 4837.

GOUR, DR. H. S.—*contd.*

Resolution *re* desirability of continuance of support to the League of Nations by India specially in view of the grievances of Indians in mandated territories of Tanganyika and the Pacific Islands. 4575-78 4580.

Resolution *re* exercise of powers of certification by Governor General (Amendment of section 67-B. of the Government of India Act). 4478-83, 4499.

Resolution *re* grant of further reforms under the existing constitution in India. 4767-72, 4789.

Resolution *re* liability to the Imperial Bank consequent on the failure of the Alliance Bank and the policy of the Finance Department thereon. 4744-47.

Resolution *re* release of Mahatma Gandhi and other political prisoners. 4533, 4537, 4541, 4542, 4543-46, 4549, 4559.

GOVERNMENT COMPOSITORS—

Question *re* pay of —. 4848.

GOVERNMENT CURRENCY NOTES—

Question *re* experimental press for printing — and stamps. 4862-63.

GOVERNMENT DEPARTMENTS—

Question *re* importation of stores for —. 4678-79.

GOVERNMENT LOAN ISSUE—

Question *re* —. 5025-26.

GOVERNMENT OF INDIA—

Question *re* correspondence between Central Provinces and — on matters requiring a reference to the — or Secretary of State. 4143.

Question *re* terms of agreement between — and the Imperial Bank. 4672-77.

See "convention of non-interference".

GOVERNMENT OF INDIA ACT—

Resolution *re* use of certification powers under the — by the Governor General. 4301-38, 4451-4502.

GOVERNMENT OF INDIA EXECUTIVE COUNCIL—

Question *re* freedom of speech of Indian Members of —. 4882.

GOVERNMENT PRESSES—

Question *re* value and income of —. 4167.

GOVERNMENT PRINTING—

Question *re* cost of —. 4848.

GOVERNMENT PROPERTY—

Question *re* value and income of —. 4147.

GOVERNOR GENERAL—

Assent of — to—

(i) Code of Criminal Procedure (Amendment) Act, 1923. }

(ii) Indian Official Secrets Act, 1923. }

(iii) Malkharoda and Gaontia Villages Act, 1923. }

(iv) Legal Practitioners (Women) Act, 1923. }

(v) Indian Penal Code (Amendment) Act, 1923. }

(vi) Indian Merchant Shipping Act, 1923. }

4827.

GOVERNOR GENERAL—*contd.*

- Assent of, — to amendment of Standing Orders. 4563.
- Resolution *re* use of certification powers by — under the Government of India Act. 4301-38, 4451-4502.

See Viceroy.

GRAHAM, Mr. L.—

Cantonments Bill. Motion to consider. 4973-74, 4980, 4992, 4999, 5014, 5018.

General Clauses (Amendment) Bill. Motion to refer to Select Committee. 4249-50.

Immigration into India Bill. Consideration of 5068, 5069, 5070, 5078, 5079, 5080. Motion to pass. 5087.

Oath of Office. 4053.

Resolution *re* curtailment of powers of Council of State over Money Bills. 4713-15.

Resolution *re* exercise of powers of certification by Governor General (Amendment of section 67-B. of the Government of India Act). 4453. 4455-60.

Statement (laid on the table) *re* resolution adopted by the Indian Legislature during 1923, and action taken thereon. 4377-79.

GRAM—

- Question *re* transport of wheat and — in North West Frontier Province. 4669.

GRANTS—

Demands for excess — for 1921-22. 4903-21.

Demands for supplementary — for 1923-24. 4921-42.

Question *re* restoration of — rejected by Local Legislatures. 4622-23.

GRAZING TAX—

Question *re* — in Meerut. 4179.

GREAT INDIAN PENINSULA RAILWAY—

Question *re* differential treatment of Indians on —. 4150.

Question *re* expenditure on education on —. 4150-51.

Question *re* grades on — under Manmad Agreement. 4151.

Question *re* imported coal on —. 4151-52, 4209.

Question *re* increased salaries on —. 4148-49.

Question *re* leave rules applicable to Indians on —. 4146-47.

Question *re* medical arrangements on —. 4150.

Question *re* quarters allotted to Indians on —. 4150.

Question *re* time scale on —. 4149.

GREAT INDIAN PENINSULA RAILWAY STAFF UNION—

Question *re* recognition of —. 4152.

GROUND TAX—

Question *re* enhancement of — in Meerut. 4178-79.

GUARDS—

Question *re* recruitment of — on North Western Railway. 4844-46.

GWYNNE, Mr. C. W.—

Oath of Office. 4053.

Resolution *re* release of Mahatma Gandhi and other political prisoners. 4524-27.

H

HAIGH, Mr. P. B.—

Cantonments Bill. Motion to consider the ——. 4990, 4991, 5000.

Land Acquisition (Amendment) Bill. Motion to consider ——. 4893, 4897-99.

Resolution *re* exercise of powers of certification by Governor General (Amendment of Section 67-B. of the Government of India Act). 4483-87.

HAILEY, Hon'ble Sir MALCOLM—

Abolition of Transportation Bill. Motion to consider the report of the Select Committee on the ——. 4406-09, 4424-26, 4427.

Adoption (Registration) Bill. Motion to refer the — to Select Committee. 4806.

Announcement *re* attitude of Government members in regard to the question of liabilities taken by the Imperial Bank on the failure of Alliance Bank. 4801.

Code of Civil Procedure (Amendment) Bill. Motion to introduce. 4192-93. Motion to consider. 4347, 4348, 4349, 4350-51. Motion to pass. 4354, 4355.

Code of Civil Procedure (Amendment) Bill. (Dr. Gour's). Motion to consider. 4227-28, 4239.

Code of Civil Procedure (Amendment) Bill. (Mr. Agarwala's). Motion to appoint a Select Committee. 4269.

Code of Criminal Procedure (Second Amendment) Bill. Motion to introduce. 4193-94. Motion to consider. 4664. Motion to pass. 4664.

Consideration of the amendment of Standing Orders. 4372, 4373.

Cutchi Memons (Amendment) Bill. Motion to introduce. 4505. Motion to consider. 4665. Motion to pass. 4666.

Expression of regret on death of Mr. Pyari Lal Misra. 4617.

Expression of regret at death of Babu Baidynath Prasad Singh. 4668.

General Clauses (Amendment) Bill. (Mr. Agarwala's). Motion to refer to Select Committee. 4246-67.

Immigration into India Bill. Motion to circulate for opinion. 5044-45, 5046-48, 5050, 5054, 5067. Consideration of ——. 5071-73, 5082. Motion to pass. 5083-84, 5089-90.

Indian Criminal Law Amendment (Repealing) Bill. (Mr. Agarwala's). Motion to introduce. 4252-56.

Indian Evidence (Amendment) Bill. (Mr. Agarwala's). Motion to refer to Select Committee. 4242-43.

Indian Limitation (Amendment) Bill. (Mr. Agarwala's). Motion to recirculate. 4244-45.

Indian Lunacy (Amendment) Bill. Motion to introduce. 4505. Motion to consider. 4664. Motion to pass. 4665.

Indian Naturalisation Bill. Motion to introduce. 4191-92. Adopted. 4192. Motion to refer to Select Committee. 4346. Motion to lay on the table the report of Select Committee on the ——. 4450.

Indian Penal Code (Amendment) Bill. (Dr. Gour's). (Age of consent). Motion to introduce. 4258.

Legal Practitioners Bill. Motion to introduce. 4810. Motion to circulate for opinion. 5038.

Mahendra Partab Singh Estates Bill. Motion to consider. 4186-87, 4188, 4190. Motion to pass. 4190.

HAILEY, HON'BLE SIR MALCOLM—*contd.*

- Motion for adjournment for the discussion of the unemployment question of the domiciled community in India. 4640, 4641.
- Motion for adjournment to discuss Kenya problems. 4680, 4681.
- Nomination of Mr. Abul Kasem on the Select Committee on the Abolition of Transportation Bill. 4184.
- Nomination of members to the Advisory Publicity Committee. 4345.
- Resolution *re* admission of Indians into all branches of the Army in India, *vide* Esher Committee's report. 4268, 4289, 4291.
- Resolution *re* alterations in pay, pension and other service conditions of the Imperial Indian Services. 4596, 4597, 4602-05.
- Resolution *re* curtailment of powers of the Council of State over money bills. 4692, 4695, 4696-4701, 4706, 4709, 4719-23.
- Resolution *re* decision of British Cabinet *re* Kenya. (Resolution not accepted). 5037.
- Resolution *re* establishment of convention of non-interference by the Secretary of State in matters where the Government of India and the legislature are in agreement. 4728.
- Resolution *re* exercise of powers of certification by Governor General (Amendment of Section 67-B. of the Government of India Act). 4452, 4453, 4456, 4461, 4472, 4479, 4482, 4488, 4489, 4492, 4306-13, 4315, 4320, 4321, 4322, 4323, 4330-34, 4336, 4337, 4494-4500.
- Resolution *re* grant of further Reforms under the existing constitution in India. 4771, 4773, 4781-82, 4783, 4784-86.
- Resolution *re* liability to the Imperial Bank consequent on the failure of Alliance Bank and the policy of the Finance Department thereon. 4738, 4739, 4758.
- Resolution *re* powers of Council of State over Money Bills. 4616.
- Resolution *re* release of Mahatma Gandhi and other political prisoners. 4510, 4514-24, 4529, 4530-32, 4536, 4548-49, 4553-54, 4558-60.
- Statement (laid on the table) *re* competitive examinations in India for the Indian Civil Service. 5021.

HARCHANDRAI VISHINDAS, MR.—

- Code of Civil Procedure (Amendment) Bill. (Dr. Gour's). Motion to consider. 4238-39.
- Expression of regret on death of Mr. Pyari Lal Misra. 4617.
- General Clauses (Amendment) Bill. (Mr. Agarwala's). Motion to refer to Select Committee. 4247-48.
- Indian Stamp (Amendment) Bill. Consideration of the report of the Select Committee. 4653, 4655.
- Oath of Office. 4054.
- Procedure in regard to questions of absent Members. 4396.
- Question *re* amended Criminal Procedure Code. 4865.
- Question *re* assessment of parcels at Karachi. 4875-76.
- Question *re* hardships of Deck Passengers. 4865.
- Question *re* income-tax officers in Bombay and Sind. 4876.
- Question *re* income-tax work in Sind. 4876.
- Question *re* increase of appraisers. 4876.
- Question *re* promotion of examiners and appraisers at Karachi. 4876.
- Question *re* report of Deck Passengers Committee. 4865.
- Question *re* status of Advocate General, Bengal. 4800-01.
- Question *re* treatment of Deck Passengers. 4943.
- Question (supplementary) *re* appointments to the Council of India. 4629.

HARCHANDRAI VISHINDAS, MR.—*contd.*

Question (supplementary) *re* failure of the Alliance Bank. 4339.

Question (supplementary) *re* Government policy in assisting banks. 4632.

Question (supplementary) *re* leave reserve in Postal Department. 4627.

Question (supplementary) *re* letter from Finance Department to Indian Merchants Chamber *re* failure of Alliance Bank. 4638.

Question (supplementary) *re* payments by Imperial Bank owing to failure of Alliance Bank. 4218.

Question (supplementary) *re* population of Hyderabad. 4631.

Question (supplementary) *re* price of petrol. 4394-95.

Question (supplementary) *re* recruitment of guards on North Western Railway. 4845.

Question (supplementary) *re* separation of judicial and executive functions. 4634.

Question (supplementary) *re* Tariff Board. 4395.

Question (supplementary) *re* university for Rajputana. 4798.

Resolution *re* exercise of powers of certification by Governor General (Amendment of Section 67-B. of the Government of India Act). 4451-55, 4468, 4471.

Resolution *re* release of Mahatma Gandhi and other political prisoners. 4541, 4542-43.

HARDINGE MEDICAL COLLEGE—

Question *re* —. 4176-77.

HARTAL—

Question *re* — at Bhagur. 4436.

HAYAT KHAN, K. S. MOHAMMAD—

Question *re* kidnapping of — Assistant Political Officer. 4386-87.

HIGH COURT RETRENCHMENTS, BENGAL—

Question *re* —. 4132.

HOLME, MR. H. S.—

Resolution *re* release of Mahatma Gandhi and other political prisoners. 4534.

HOSPITAL ACCOMMODATION—

Question *re* reduction of —. 4056.

HOSPITAL STAFF—

Question *re* subordinate —. 4429.

HOUSE RENT—

Question *re* — for postmen in Poona. 4440-41.

HOWRAH—

Question *re* grievances of porters at —. 4625.

Question *re* passenger and platform tickets, —. 4392-93.

HUSSANALLY, MR. W. M.—

Abolition of Transportation Bill. Motion to consider report of Select Committee on the —. 4418.

Cantonments Bill. Motion to consider. 4957-58, 5008.

Code of Civil Procedure (Amendment) Bill. (Mr. Agarwala's). Motion to add name of Mr. Harchandrai Vishindas to Select Committee. 4269.

HUSSANALLY, MR. W. M.—*contd.*

- Code of Civil Procedure (Amendment) Bill. (Dr. Gour's). Motion to consider. 4236-37.
- Code of Civil Procedure (Amendment) Bill. Motion to consider. 4349.
- Indian Naturalisation Bill. Motion to add names to the proposed Select Committee on the —. 4346.
- Land Acquisition (Amendment) Bill. Motion to refer to Select Committee. 4506.
- Question *re* advance by Imperial Bank to Alliance Bank. 4431.
- Question *re* advance to Army Canteen Board by Imperial Bank. 4849-50.
- Question *re* Army Canteen Boards. 4849.
- Question *re* classification and nationality of guards on North Western Railway. 4844-46.
- Question *re* compensation for removal of Hyderabad Cantonment. 4630.
- Question *re* conduct of Major Dockrell, Cantonment Magistrate, Ambala. 4108.
- Question *re* congestion at Hyderabad, Sind. 4629.
- Question *re* correspondence relating to failure of Alliance Bank. 4430-31.
- Question *re* examination of food and beer supplied to Army. 4850-51.
- Question *re* Government authority for advance by Imperial Bank. 4431-32.
- Question *re* military population of Hyderabad, Sind. 4631.
- Question *re* new cantonment at Karachi. 4632.
- Question *re* operations of Army Canteen Board. 4850.
- Question *re* payment by Imperial Bank to creditors of Alliance Bank. 4677-78.
- Question *re* population of Hyderabad. 4631.
- Question *re* regimental funds with Alliance Bank. 4432.
- Question *re* regimental funds deposited with the Alliance Bank in preference to Imperial Bank. 4432-33.
- Question *re* removal of Hyderabad Cantonment. 4620-30.
- Question *re* removal of Calcutta Cantonment. 4630.
- Question *re* removal of Hyderabad Cantonment. 4631.
- Question *re* reserved intermediate class carriages. 4846.
- Question *re* services of Army Canteen Board compared with Army Contractors. 4850.
- Question *re* terms of agreement between Government and Imperial Bank. 4672-77.
- Question *re* working of Army Canteen Board. 4850.
- Question (supplementary) *re* hardships of pilgrims. 4267-68.
- Question (supplementary) *re* publication of correspondence relating to failure of Alliance Bank. 4633.
- Question (supplementary) *re* qualifications of Military Assistant Surgeons. 4795.
- Question (supplementary) *re* release of Lala Lajpat Rai. 4226.
- Question (supplementary) *re* treatment of Deck passengers. 4943.
- Resolution *re* admission of Indians into all branches of the Army in India, *vide* Esher Committee's Report. 4294-96.
- Resolution *re* concession of claims of Indians in Kenya. 4833-34.
- Resolution *re* embankment project for the protection of Dera Ismail Khan from the erosion of the Indus. 4613-14.

HYDER, SYED NASIRUDDIN—

Question *re* services of — and Babu Bishnath Pershad, Tehsildars. 4141.

HYDERABAD—

Question *re* removal of cantonment from — to Karachi. 5024-25.

HYDERABAD CANTONMENT—

Question *re* compensation for removal of —. 4630.

Question *re* removal of —. 4620-30, 4631.

HYDERABAD, SIND—

Question *re* congestion at —. 4629.

Question *re* military population of —. 4631.

Question *re* population of —. 4631.

I**ILLEGITIMATE SONS RIGHTS BILL—**

Report of Select Committee laid on table. 5038.

IMMIGRATION INTO INDIA BILL—

Motion for leave to introduce. 5039-40.

Adopted. 5040.

Introduced. 5040.

Motion to take into consideration. 5040-44.

Motion to circulate for opinion. 5044-68.

Consideration. 5068-83.

Motion to pass. 5083-91.

Adopted. 5091.

IMPERIAL BANK—

Announcement *re* attitude of Government members in regard to the question of liabilities of — on the failure of the Alliance Bank. 4801.

Question *re* advance by — to Alliance Bank. 4431.

Question *re* advance to Army Canteen Board by —. 4849-50.

Question *re* Government authority for advance by —. 4431-32.

Question *re* payment by — to creditors of Alliance Bank. 4677-78.

Question *re* payments undertaken by — owing to failure of Alliance Bank. 4217-21.

Question *re* regimental funds deposited with Alliance Bank in preference to —. 4432-33.

Question *re* terms of agreement between Government of India and —. 4672-77.

Resolution *re* liability to the — consequent on the failure of Alliance Bank and the policy of the Finance Department thereon. 4729-66.

"IMPERIAL SERVICES—

Question *re* Indian element in the —. 4160-62.

Resolution *re* alterations in pay, pension and other service conditions of the Indian —. 4592-4609.

IMPERIAL SERVICE CADRE—

Question *re* reduction of —. 4203-04.

Question *re* strength of —. 4204.

IMPORT DUTY—

Question *re* — on medicines. 4164.

INCHCAPE COMMITTEE—

- Question *re* recommendations of — *re* plants and machinery. 4115.
- Question *re* result of recommendations of —. 4063-4113.
- Question *re* retrenchment due to report of —. 4379-82.
- Statement (laid on table) showing cases in which Government have been unable to accept certain recommendations of the —. 4618-21.

INCHCAPE COMMITTEE REPORT—

- Question *re* clerical retrenchments following on —. 4114.

INCOME TAX—

- Question *re* — and appeals against the same at Amritsar. 4761.
- Question *re* — and super tax. 4791-92.
- Question *re* assessee of —. 4156.
- Question *re* assessment of —. 4156.
- Question *re* hardships of —. 4362-83.
- Question *re* high rates of — at Dera Ismail Khan. 4791.
- Question *re* — on marriage premia. 4119.
- Question *re* revenue from — and super tax. 4153.

INCOME TAX APPEALS—

- Question *re* —. 4154.
- Question *re* — in Bihar and Orissa. 4181.

INCOME TAX ASSESSEES—

- Question *re* discontent among — at Amritsar. 4792.

INCOME TAX COMMISSIONERS—

- Question *re* qualifications of —. 4154-56.

INCOME TAX COMMISSIONER, PATNA—

- Question *re* office of —. 4180-81.

INCOME TAX DEPARTMENT—

- Question *re* —. 4181-82.
- Question *re* working of —. 4947-48.

INCOME TAX INQUIRY INSPECTORS—

- Question *re* —. 4154.

INCOME TAX OFFICERS—

- Question *re* — in Bombay and Sind. 4876.

INCOME TAX WORK—

- Question *re* — in Sind. 4876.

INDIA ARMY ORDER No. 805 of 1922—

- Question *re* opposition to —. 4158.

"INDIA OF TO-DAY"—

- Question *re* preparation of book entitled — by Dr. Rushbrook Williams. 4437-38.

INDIAN ARMY—

- Announcement *re* reduction in the strength of —. 4401-03.
- Question *re* Indianisation of 8 units of —. 4133-34.
- Question *re* Indianisation in —. 4163-64.
- Question *re* Indianisation of —. 4204-05.
- Question *re* proposals for reduction of —. 4124-26.

INDIAN ARMY (AMENDMENT) BILL—

Motion to introduce. 4195.

Adopted. 4196.

Motion to consider. 4665.

Adopted. 4665.

Motion to pass. 4665.

Adopted. 4665.

INDIAN CIVIL SERVICE—

Question *re* discontent in —. 4840.

Question *re* employment of candidates for —. 4430.

Question *re* medical examination of candidates for —. 434-90.

Statement (laid on table) *re* competitive examinations in India for —. 5021.

INDIAN CRIMINAL LAW AMENDMENT (REPEALING) BILL—
(Mr. Agarwala's)—

Motion to introduce. 4250-56.

Negatived. 4256.

INDIAN DIVORCE ACT—

Question *re* amendment of —. 4637-38.

INDIAN ELECTRICITY (AMENDMENT) BILL—

Motion to introduce. 4641.

Adopted. 4642.

Motion to consider. 4883.

Motion to pass. 4883.

Adopted. 4883.

INDIAN EVIDENCE (AMENDMENT) BILL—(Mr. Agarwala's)—

Motion to refer to Select Committee and to nominate members thereon. 4241-43.

Negatived. 4243.

INDIANS—GRIEVANCES OF IN TANGANYIKA AND PACIFIC ISLANDS—

Resolution *re* desirability of continuance of support to the League of Nations by India especially in view of —. 4563-91.

INDIAN INCOME TAX (FURTHER AMENDMENT) BILL—

Motion to introduce. 4196.

Adopted. 4196.

Motion to consider. 4356.

Adopted. 4357.

Motion to pass. 4362.

Adopted. 4362.

INDIAN LEGISLATURES—

Question *re* resolution and Bills in —. 4142-43.

Statement (laid on table) *re* resolutions adopted by the — in 1923 and action taken thereon. 4377-79.

INDIAN LIMITATION (AMENDMENT) BILL—(Mr. Agarwala's)—

Motion to refer to Select Committee and to nominate members thereon. 4244.

Motion to re-circulate. 4245.

Adopted. 4245.

INDIAN LUNACY (AMENDMENT) BILL—

- Motion to introduce. 4505.
Adopted. 4505.
- Motion to consider. 4664.
Adopted. 4664.
- Motion to pass. 4665.
Adopted. 4665.

INDIAN MEDICAL DEPARTMENT—

- Question *re* employment of — in professional capacity. 4056.
- Question *re* — in civil employ in United Provinces. 4798.
- Question *re* grant of marriage allowance to —. 4164.
- Question *re* notification in Gazette of promotions in —. 4165.
- Question *re* protection of interests of — by Central Government. 4795-96.

INDIAN MEDICAL SERVICE—

- Question *re* report on Indian candidates for —. 4169.
- Question *re* demobilisation in —4171.
- Question *re* Indians in —. 4206.
- Question *re* reduction in Royal Army Medical Corps and —. 4056.
- Question *re* strength of —. 4171-72.

INDIAN MEDICAL SERVICE OFFICERS—

- Question *re* qualifications of European —. 4173.

INDIAN MERCHANTS CHAMBER—

- Question *re* letter from Finance Department to — *re* failure of Alliance Bank. 4638.

INDIAN NATURALISATION BILL—

- Motion to introduce. 4191.
Adopted. 4192.
- Motion to refer to Select Committee. 4346.
Adopted. 4346.
- Motion to lay report of Select Committee on table. 4450.

INDIAN PAPER CURRENCY (AMENDMENT) BILL—

- Motion to introduce. 4197.
Adopted. 4197.
- Motion to consider. 4362.
Adopted. 4369.
- Motion to postpone. 4363.
Negatived. 4369.
- Motion to pass. 4369.
Adopted. 4369.

INDIAN PENAL CODE—

- Question *re* revision of —. 4123-24.

INDIAN PENAL CODE (AMENDMENT) BILL—(Dr. Gour's)—

- Motion to introduce. 4256-58.
Negatived. 4258.

INDIAN PORTS (AMENDMENT) BILL—

- Motion to introduce. 4642.
Adopted. 4642.
- Motion to consider. 4883.
Motion to pass. 4893.

INDIAN RAILWAYS ACT—

- Question *re* revision of —. 4210.

INDIAN SERVICES—

Resolution *re* alterations in pay, pension and other service conditions of the Imperial —. 4592-4609.

INDIAN SETTLERS—

Question *re* taxes on — in Fiji. 4215-17.

INDIAN SOLDIERS—

Question *re* preferential treatment to —. 4853-54.

INDIAN STAMP (AMENDMENT) BILL—

Motion to refer to Select Committee. 4185.

Adopted. 4185.

Motion to lay report of Select Committee on table. 4455.

Motion to consider report of Select Committee. 4642.

Adopted. 4643.

Consideration. 4643-64.

Motion to pass. 4664.

Adopted. 4664.

INDIAN STORES DEPARTMENT—

Question *re* — and curtailment of Stores Department in England. 4560-61.

Question *re* development of —. 4062-63.

Question *re* personnel of — and connected charges. 4224.

Question *re* purchase of textiles by —. 4661.

INDIAN TERRITORIAL AND AUXILIARY FORCES (AMENDMENT) BILL—

Motion to introduce. 4194-95.

Adopted. 4195.

Motion to consider. 4665.

Adopted. 4665.

Motion to pass. 4665.

Adopted. 4665.

INDIAN WOMEN—

Question *re* — in Fiji. 5021-22.

INDIGO CESS (REPEALING) BILL—

Motion to introduce. 4196.

Adopted. 4197.

Motion to consider. 4370.

Adopted. 4370.

Motion to pass. 4370.

Adopted. 4370.

INNES, HON'BLE MR. C. A.—

Indian Ports (Amendment) Bill. Motion to introduce. 4642. Motion to consider. 4683. Motion to pass. 4683.

INTEREST—

Question *re* allocation of — on capital cost of railways. 4400.

IRAQ RIVER FLEET—

Question *re* acquisition of a tug for —. 4639-40.

IRRIGATION DEPARTMENT—

Question *re* revenue and expenditure of — North West Frontier Province. 4878.

ISMAIL, KHAN BAHADUR SAIYID MUHAMMAD—

Expression of regret at death of Babu Baidyanath Prasad Singh. 4667.

ISWAR SARAN, MUNSHI—

Immigration into India Bill. Motion to circulate for opinion. 5052-53.

Oath of Office. 5021.

J

JAILS—

Question *re* —, reformatory schools and penal settlements. 4168.

JEJEEBHOO, SIR JAMSETJEE—

Resolution *re* concession of claims of Indians in Kenya. 4834.

Resolution *re* liability to the Imperial Bank consequent on the failure of Alliance Bank and policy of the Finance Department thereon. 4738, 4739, 4743, 4744, 4745, 4761.

JELLASORE-CONTAL RAILWAY EXTENSION—

Question *re* —. 5024.

JOSHI, MR. N. M.—

Abolition of Transportation Bill. Motion to consider report of Select Committee. 4423-24.

Cantonments Bill. Motion to consider. 4993-95, 4996, 4997, 5003.

Code of Civil Procedure (Amendment) Bill. Motion to consider. 4348.

Demands for excess grants for 1921-22. 4906-10.

Question *re* allotment of quarters to Indians on Great Indian Peninsula Railway. 4150.

Question *re* amendment of Prince (Protection against Disaffection) Act. 4164.

Question *re* application of Cantonment Act to Bhagur. 4434.

Question *re* appointment of Indians to railways. 4149.

Question *re* Arts Colleges and Secondary Schools. 4163.

Question *re* cancellation of order suspending taxes at Bhagur. 4435.

Question *re* capital expenditure on railways in England and India. 4147.

Question *re* conveyance allowance for Ordnance Corps. 4443-44.

Question *re* cost of time scale on Great Indian Peninsula Railway. 4149.

Question *re* differential treatment of Indians on Great Indian Peninsula Railway. 4150.

Question *re* emigration agents in Ceylon, Malaya and Mauritius. 4625.

Question *re* exclusion of Bhagur from Deolali Cantonment. 4435.

Question *re* expenditure on education on Great Indian Peninsula Railway. 4150-51.

Question *re* extension of Cantonment Act to Bhagur Village. 4434.

Question *re* grades on Great Indian Peninsula Railway under Mamad Agreement. 4151.

Question *re* grievances of the people of Bhagur. 4436.

Question *re* grievances of porters at Howrah. 4625.

Question *re* hartal at Bhagur. 4436.

Question *re* house rent for postmen at Poona. 4440-41.

Question *re* imported coal on Great Indian Peninsula Railway. 4151-52.

Question *re* incidence of taxation in Bhagur. 4435.

Question *re* inclusion of Bhagur in Deolali Cantonment. 4436-37.

JOSHI, Mr. N. M.—contd.

- Question *re* increase of salaries of postmen and menials. 4440.
- Question *re* increased salaries on Great Indian Peninsula Railway. 4148-49.
- Question *re* Indian element in the Imperial Services. 4160-62.
- Question *re* Indianisation in Indian Army. 4163-64.
- Question *re* leave rules applicable to workmen on railways. 4145-46.
- Question *re* leave rules on Great Indian Peninsula Railway applicable to Indians. 4146-47.
- Question *re* leave rules on railways. 4147.
- Question *re* levies on porters. 4624.
- Question *re* manufacture of railway material. 4147-48.
- Question *re* medical arrangements on Great Indian Peninsula Railway. 4150.
- Question *re* memorial by All India Arsenal Clerks Association. 4443.
- Question *re* modifications in leave rules on railways. 4147.
- Question *re* Mr. Cole's report on training of Indians for railways. 4150.
- Question *re* new superior appointments on railways. 4450.
- Question *re* pensioned postmen in Bombay. 4441.
- Question *re* position of Indian seamen under Workmen's Compensation Act. 4159.
- Question *re* postal employees under Workmen's Compensation Act. 4159.
- Question *re* preparation of book entitled "India of To-day" by Dr. Rushbrook Williams. 4437-4438.
- Question *re* primary education. 4163.
- Question *re* protest against Cantonment Act at Bhagur. 4434.
- Question *re* railway concessions for Boy Scouts. 4441-4442.
- Question *re* railway posts on Rs. 500 and above. 4148.
- Question *re* railway relief staff. Hardships of Indian employees. 4148.
- Question *re* recognition of Great Indian Peninsula Railway Staff Union. 4152.
- Question *re* recruitment of porters on East Indian Railway. 4623-4624.
- Question *re* repeal of Workmen's Breach of Contract Act. 4158.
- Question *re* reserve postal staff. 4440.
- Question *re* retirement leave rules on railways. 4146.
- Question *re* retrenchment of railway staff. 4152-4153.
- Question *re* salaries of Ordnance Corps. 4442-4443.
- Question *re* statements in book entitled "Defence of India" by Dr. Rushbrook Williams. 4438-4439.
- Question *re* status of postmen. 4439-4440.
- Question *re* suspension of taxes at Bhagur. 4435.
- Question *re* taxation at Bhagur. 4434, 4435-4436.
- Question *re* trade union legislation. 4159-4159.
- Question *re* travelling facilities for third class passengers. 4152-4160.
- Question *re* variations in leave rules on railways. 4145.
- Question *re* withdrawal of Cantonment Act from Bhagur. 4436.
- Question *re* wrongful restraint of Baldeo Kanoo, Porter, Hoxrah. 4625.
- Question (supplementary) *re* cost of Government printing. 4848.
- Question (supplementary) *re* failure of Alliance Bank. 4340.
- Question (supplementary) *re* fencing of railway lines. 4945.
- Question (supplementary) *re* publication of report of Fiji Deputation. 4217.

JOSHI, MR. N. M.—*contd.*

Question (supplementary) *re* revenue from unified stamps on promissory notes. 4793.

Resolution *re* admission of Indians into all branches of the Army in India, *vide* the report of the Esher Committee. 4295.

Resolution *re* curtailment of powers of Council of State over Money Bills. 4706.

Resolution *re* desirability of continuance of support to the League of Nations by India especially in view of the grievances of Indians in the mandated territories of Tanganyika and Pacific Islands. 4578-4581.

JUDICIAL AND EXECUTIVE FUNCTIONS—

Question *re* separation of ——. 4633-4634.

K

KARACHI—

Question *re* assessment of parcels at ——. 4875-76.

Question *re* new cantonment at ——. 4632.

KENYA—

Motion for adjournment *re* — question. Disallowed. 4183-84.

Proposal for motion for adjournment to discuss the positions of Indians in ——. 5034-35.

Resolution *re* concession of claims of Indians in ——. 4612-37.

Resolution *re* decision of British Cabinet *re* ——. (Resolution not accepted). 5035-37.

KENYA AFFAIRS—

Question *re* ——. 5031-33.

KENYA PROBLEMS—

Motion for adjournment to discuss ——. 4679-82.

KEROSINE OIL—

Question *re* price of ——. 4393.

KHALASIS—

Question *re* dismissal of — on B. N. Railway. 4182.

KHEWRA—

Question *re* despatch of salt dust from ——. 4447-48.

KHYBER RAILWAY—

Question *re* length and cost of ——. 4367.

KING'S COMMISSIONED OFFICERS—

Question *re* — in Supply and Transport Corps. 4175.

L

LAJPAT RAI, LALA—

Question *re* release of ——. 4225-27.

Question *re* sentence of ——. 4860.

LAKSHMI NARAYAN LAL, RAI SAHIB—

Expression of regret at death of Babu Baidyanath Prasad Singh. 4667-68.

Question *re* indigenous systems of medicine. 4880.

Resolution *re* curtailment of powers of the Council of State over money bills. 4712-17.

LAND ACQUISITION (AMENDMENT) BILL—

Motion to introduce. 4505. Adopted. 4505.

Motion to refer to Select Committee. 4506. Adopted. 4508.

Motion to present report of Select Committee on the —. 4641.

Motion to consider. 4884-4903. Motion to pass. 4903.

LAND VALUES—

Question *re* inclusion of — in railway capital account. 4214.

LAUSANNE TREATY—

Motion of expression of gratitude to H. E. the Viceroy in connection with the —. 5037-38. Adopted. 5038.

LEAGUE OF NATIONS—

Resolution *re* desirability of continuance of support to the — by India especially in view of the grievances of Indians in the Mandated Territories of Tanganyika and Pacific Islands. 4563-91.

LEAVE RESERVE—

Question *re* — in Postal Department. 4627.

LEAVE RULES—

Question *re* — applicable to workmen on railways. 4145-46.

Question *re* — applicable to Indians on Great Indian Peninsula Railway. 4146-47.

Question *re* modifications in — on railways. 4147.

Question *re* — on railways. 4147.

Question *re* retirement — on railways. 4146.

Question *re* variations in — on railways. 4145.

LEGAL PRACTITIONERS BILL—

Motion to introduce the —. 4807-10. Adopted. 4810.

Motion to circulate for opinion. 5038. Adopted. 5038.

LEGAL PRACTITIONERS (AMENDMENT) BILL. (Mr. Neogy's)—

Motion to nominate members to the Select Committee on the —. 4406.

Presentation of Report of Select Committee. 4989.

LEGISLATION—

Question *re* — *re* divorce suits. 4637.

LEGISLATIVE ASSEMBLY—

Question *re* conditions of supply of stationery in use by the —. 4120.

Speech delivered by H. E. the Viceroy to the Council of State and — at close of session. 5093-5100.

LEGISLATURES—

Question *re* police duties in —. 4143-44.

See Indian Legislatures.

LETTERS—

Question *re* pilferage of —. 4406.

LIFE INSURANCE—

Question *re* public bodies doing — business in India. 4173.

LOCAL LEGISLATURES—

Question *re* restoration of grants rejected by —. 4622-23.

LOST ARTICLES—

Question *re* compensation for — on Railways. 4209.

LUNACY (AMENDMENT) BILL—

See "Bill."

M

MACHINERY—

- Question *re* use of State plant and ——. Recommendations of Inchcape Committee. 4798-4800.

MACHINERY AND PLANT—

- Question *re* recommendations of Inchcape Committee *re* ——. 4115.

MADRAS—

- Question *re* opening of the ports of Calcutta — etc., to pilgrim traffic. 4268.

MAHADEO PRASAD, MUNSHI—

- Question *re* alterations in time table of Oudh and Rohilkhand Railway. 4669-4670.
- Question *re* cancellation of shuttle train between Benares and Moghal Serai. 4671.
- Question *re* closing of waiting rooms at Benares. 4671.
- Question *re* fallow lands near railways. 4946.
- Question *re* inclusion of Bhagur within Cantonment limits. 4671.
- Question *re* train connections on Oudh and Rohilkhand Railway. 4670.
- Question *re* train timings on Oudh and Rohilkhand Railway. 4670-4671.

MAHENDRA PARTAB SINGH ESTATES BILL—

- Motion to take into consideration — as passed by the Council of State. 4186-4190.
- Adopted. 4190.
- Motion to pass. 4190.
- Adopted. 4190.

MAINTENANCE GRANT—

- Question *re* — of Vedic Bharatri College. 4668-4669.

MAJID, SHEIKH ABDUL—

- Question *re* alleged insanitary condition of Delhi. 4117.
- Question *re* anti-plague measures in Delhi. 4116-4117.
- Question *re* measures against recurrence of plague in Delhi. 4118.
- Question *re* plague in Delhi. 4116.
- Question *re* plague statistics in Delhi. 4117.

MAJUMDAR, RAI BAHADUR J. N.—

- Adoption Registration Bill. Motion to refer to Select Committee. 4806.
- Demands for supplementary grants for 1923-24. 4934.
- Immigration into India Bill. Motion to circulate for opinion. 5055-5056.
- Resolution *re* exercise of powers of certification by Governor General (Amendment of Section 67-B of the Government of India Act). 4460-4465.
- Resolution *re* grant of further reforms under the existing constitution in India. 4771, 4772-4779, 4782, 4784, 4786.

MALAYA—

- Question *re* death of Chela Mutu, an Indian coolie in —. 4433.
- Question *re* emigration agents in Ceylon — and Mauritius. 4625.

MAN SINGH, BHAI—

- Cantonments Bill. Motion to consider. 4979, 5015-5016.
- Code of Civil Procedure (Amendment) Bill (Dr. Gour's). Motion to consider. 4228-4232. Motion to pass. 4240-4241.
- Question *re* supersession of Mr. Bhagwan Das at Abbottabad. 4634-4635.

MANMAD AGREEMENT—

Question *re* grades on Great Indian Peninsula Railway under —. 4151.

MANUFACTURED ARTICLES—

Question *re* method of purchase of —. 4662.

MARRIAGE ALLOWANCE—

Question *re* grant of — to Indian Medical Department. 4164.

MARRIAGE PREMIA—

Question *re* income-tax on —. 4119.

MAURITIUS—

Question *re* emigration agents in Ceylon, Malaya and —. 4625.

MECCA—

Question *re* number of pilgrims to —. 4267.

MECHANICAL ENGINEERS—

Question *re* training of railway —. 4210-4211.

MEDICAL ARRANGEMENTS—

Question *re* — on Great Indian Peninsula Railway. 4150.

MEDICAL DEPARTMENT—

Question *re* appointments in —. 4873-4874.

Question *re* specialists in —. 4874.

MEDICAL EXAMINATION—

Question *re* — of candidates for the Indian Civil Service. 4369-4390.

MEDICAL SERVICES—

Question *re* retrenchment in Army Hospitals and —. 4138.

MEDICINES—

Question *re* import duty on —. 4164.

Question *re* indigenous systems of —. 4680.

MEERUT—

Question *re* applications under Cantonment Code in —. 4178.

Question *re* conduct of Military Officials in —. 4180.

Question *re* enhancement of ground tax in —. 4178-4179.

Question *re* grazing tax in —. 4179.

Question *re* prohibition of sleeping out in —. 4180.

Question *re* taxes in —. 4179.

MELAS—

Question *re* special trains for —. 5025.

MEMBERS OF LEGISLATURE—

Question *re* notice to — of admission or disallowance of resolutions. 4264.

MENIALS—

Question *re* increase of salaries of postmen and —. 4440.

MERCHANTS—

Question *re* representations of — and salt licencees. 4448.

MESSAGE—

— from the Council of State *re* passing of the Special Marriage (Amendment) Bill. 4718.

— from the Council of State *re* passing of the Moorsheadabad Bill, etc. 4811.

— from the Council of State *re* the Indian Stamp (Amendment) Bill, etc. 5033.

MESSAGE—contd.

- from the Council of State *re* the Bill to amend the Land Acquisition Act, etc. 5091.
- from H. E. the Viceroy *re* attendance of Members of the Legislative Assembly on 28th July, 1923. 5030.

METEOROLOGICAL DEPARTMENT—

- Question *re* publication of reports of —. 4391.

MILITARY—

- Question *re* expenditure on Civil Administration — and Development. 4128-4129.
- Question *re* internal disorders quelled by —. 4839.

MILITARY ACCOUNTS DEPARTMENT—

- Question *re* articles on irregularities in — in Tribune. 4841.

MILITARY ASSISTANT SURGEONS—

- Question *re* Indians as —. 4172.
- Question *re* qualifications of —. 4172.
- Question *re* registrable diplomas of —. 4796-4797.
- Question *re* salaries of —. 4793-4794.
- Question *re* salaries of — in United Provinces. 4794-4795.

MILITARY COLLEGES—

- Question *re* cost of — in India and of Indian Units. 4856.

MILITARY DAIRY FARMS—

- Question *re* enlistment for Indian —. 4120-4121.

MILITARY EXPENDITURE—

- Question *re* — for 10 years. 4127.

MILITARY FORCE—

- Question *re* maintenance of — for quelling disorders. 4839.

MILITARY MEDICAL EXPENDITURE—

- Question *re* economies in —. 4056.

MILITARY OFFICIALS—

- Question *re* conduct of — in Meerut. 4180.

MILITARY OPERATIONS—

- Question *re* — in Waziristan. 4139-40.

MILITARY POPULATION—

- Question *re* — of Hyderabad, Sind. 4631.

MIR ASAD ALI, KHAN BAHADUR—

- Question *re* opposition to India Army Order No. 805 of 1922. 4158.
- Resolution *re* concession of claims of Indians in Kenya. 4819.

MISCELLANEOUS DEPARTMENTS—

- Demands for excess grants under head —. 4937-4938.

MISRA, MR. B. N.—

- Question *re* discontent in the Indian Civil Service. 4840.
- Question *re* internal disorders quelled by the Military. 4839.
- Question *re* irregular running of trains on Bengal Nagpur Railway. 5022-5023.
- Question *re* Jellalore Contai Railway extension. 5024.
- Question *re* maintenance of Military Force for quelling disorders. 4839.
- Question *re* Oriya clerks employed on Bengal Nagpur Railway. 4121.
- Question *re* railway to Bhubaneswar. 4840.

MISRA, Mr. B. N.—*contd.*

Question *re* raised platforms on Bengal Nagpur Railway for safety of passengers. 5023.

Question *re* separate booking office at Badadanda, Puri. 4840.

MISRA, Mr. PYARI LAL—

Death of —. 4817.

Question *re* allocation of interest on capital cost of railways. 4400.

Question *re* claim by Rohilkund and Kumaon Railway for wood fuel. 4405.

Question *re* coal rates on railways. 4401.

Question *re* expenditure on new railways. 4401.

Question *re* loan to the Sara Serajgunj Railway Company. 4400.

Question *re* minima passenger rates. 4405.

Question *re* Nushki Extension Railway. 4405-4408.

Question *re* programme for rehabilitation of railways. 4401.

Question *re* railway annuities. 4403.

Question *re* railway appointments requiring engineering qualifications. 4404-4405.

Question *re* railway commission. 4399.

Question *re* railway establishment rolls and working estimates. 4399-4400.

Question *re* railway finance. 4399.

Question *re* railways under construction. 4405.

Question *re* strategic railways. 4404.

Question *re* training of Indians for railways. 4400.

Question *re* X'mas concessions. 4404.

MOHAMAD SULTAN, CONSERVANCY INSPECTOR, MEERUT—

Question *re* —. 4180.

MOHESHKHUND RAILWAY STATION—

Question *re* danger to passengers at —. 4629.

Question *re* waiting room at —. 4628-4629.

MOGHAL SERAI—

Question *re* shuttle train between — and Benares. 4671.

MONEY BILLS—

• Resolution *re* curtailment of powers of Council of State over —. 4616, 4691-4724.

MONEY ORDER DEPARTMENTS—

Question *re* hours of closing of Savings Banks and —. 4391.

MOORSHEDEBAD (AMENDMENT) BILL—

Motion to introduce. 4191.

Adopted. 4191.

Motion to consider. 4346-4347.

Adopted. 4347.

• Motion to pass. 4347.

Adopted. 4347.

MOPLAHS—

Question *re* casualties, convictions, etc. among —. 4792-93.

MOTION FOR ADJOURNMENT—

— *re* settlement of Kenya question. (Disallowed). 4183-4184.

— *re* position of Indians overseas. (Disallowed). 4184.

Notice of — for the discussion of unemployment of the Domiciled Community in India. 4640-4641.

— to discuss the Kenya question. 4679-4682.

— to discuss the position of Indians in Kenya. 5034-35.

MUKHERJEE, Mr. J. N.—

Abolition of Transportation Bill. Motion to consider report of Select Committee. 4419-4422.

Adoption (Registration) Bill (Dr. Gour's). Motion to refer to Select Committee. 4803.

Code of Civil Procedure (Amendment) Bill (Dr. Gour's). Motion to consider. 4235-4236.

Indian Stamp (Amendment) Bill. Consideration of report of Select Committee. 4651-4652, 4655, 4658.

Land Acquisition (Amendment) Bill. Motion to consider. 4884, 4885, 4891-4892, 4893.

Question *re* projects for branch lines on Eastern Bengal Railway. 4879.

MUKHERJEE, RAI BAHADUR T. P.—

Question *re* Bengal University Bill. 5027.

Question *re* Government control over company worked railways. 4639.

Question *re* inconveniences of intermediate and third class passengers. 4944.

Question *re* inconveniences to passengers through high railway platforms. 4945.

Question *re* insufficiency of wagons. 4943-4944.

Question *re* insufficiency of second class accommodation. 4944-4945.

Question *re* urinals in third class carriages. 4944.

N

NAG, RAI BAHADUR G. C.—

Oath of Office. 4618.

NAGPUR ITARSI RAILWAY—

Question *re* completion of ——. 4122-4123.

NAND LAL, Dr.—

Cantonments Bill. Motion to refer to Select Committee. 4186. Motion to consider. 4956-4957, 4962-4963, 4964, 4965, 4966, 4975, 4978, 4981, 5015, 5016, 5017, 5018.

Code of Civil Procedure (Amendment) Bill. Motion to consider. 4348, 4350, 4352, 4353. Consideration of amendment of Standing Orders. 4373.

General Clauses (Amendment) Bill. Motion to refer to Select Committee. 4248-4249.

Immigration into India Bill. Motion to circulate for opinion. 5051-5052.

Indian Income-Tax (Further Amendment) Bill. Motion to consider. 4356, 4357, 4359-4361.

Indian Stamp (Amendment) Bill. Consideration of report of Select Committee. 4650-4651, 4657.

Land Acquisition (Amendment) Bill. Motion to refer to Select Committee. 4506, 4507. Motion to consider. 4886, 4893, 4894, 4897.

Procedure in regard to questions not printed on the agenda paper and of which private notice has not been accepted. 4398-99.

Question *re* Alliance Bank. 4403.

Question *re* amalgamation of North-West Frontier Province and Punjab Judiciary. 4444-4445.

Question *re* consumption of salt. 4450.

Question *re* despatch of salt dust from Khewra. 4447-4448.

Question *re* discontent among income-tax assesses at Amritsar. 4792.

Question *re* dismissal of watermen on North Western Railway. 4445-4446.

NAND LAL, DR.—*contd.*

- Question *re* dismissal of peons and clerks. 4446.
 Question *re* enhancement of telephone rates in Lahore. 4447.
 Question *re* hardships of income-tax. 4382-4383.
 Question *re* income-tax at Dera Ismail Khan. 4791.
 Question *re* income-tax and appeals against the same at Amritsar. 4791.
 Question *re* income and super tax. 4791-4792.
 Question *re* mixture of salt dust with lump salt. 4448.
 Question *re* Postal Insurance policies. 4444.
 Question *re* prices of salt. 4448-4449.
 Question *re* representations to Salt Commissioner of merchants and salt licencees. 4448.
 Question *re* sale proceeds of railway tickets. 4446-4447.
 Question *re* sales of salt. 4449-4450.
 Question *re* sentence of Lala Lajpat Rai. 4860.
 Question (supplementary) *re* contract for sleepers supplied by North Western Railway. 4844.
 Question (supplementary) *re* cost of Government printing. 4848.
 Question (supplementary) *re* failure of Alliance Bank. 4340.
 Question (supplementary) *re* failure of Alliance Bank. 4344.
 Question (supplementary) *re* Government assistance to Alliance Bank. 4632.
 Question (supplementary) *re* kidnapping in North-West Frontier Province. 4386, 4387.
 Question (supplementary) *re* letter from Finance Department to Indian Merchants Chamber *re* failure of Alliance Bank. 4638.
 Question (supplementary) *re* orders by North-Western Railway for sleepers. 4871.
 Question (supplementary) *re* pay of guards on North-Western Railway. 4846.
 Question (supplementary) *re* platform tickets. 4393.
 Question (supplementary) *re* price of chair sleepers. 4869.
 Question (supplementary) *re* publication of North-West Frontier Enquiry Committee's report. 4389.
 Question (supplementary) *re* punishment of the murderers of Mrs. Ellis. 4386.
 Question (supplementary) *re* purchase of coniferous sleepers by North-Western Railway. 4841.
 Question (supplementary) *re* purchase of sleepers by North-Western Railway. 4869, 4870.
 Question (supplementary) *re* recruitment of porters on North-Western Railway. 4624.
 Question (supplementary) *re* reduction in the number of postal peons. 4628.
 Question (supplementary) *re* release of Lala Lajpat Rai. 4225, 4226.
 Question (supplementary) *re* retrenchment due to report of Inchcape Committee. 4381, 4382.
 Question (supplementary) *re* separation of judicial and executive functions. 4634.
 Question (supplementary) *re* steps taken by Government for the release of Indian women and girls abducted by tribesmen. 4385.
 Question (supplementary) *re* tenders for sleepers by North-Western Railway. 4841-4842.
 Resolution *re* curtailment of powers of Council of State over Money Bills. 4694-4695, 4696.

NAND LAL, DR.—*concl'd.*

Resolution *re* continuance of support to the League of Nations by India especially in view of the grievances of Indians in the mandated territories of Tanganyika and Pacific Islands. 4590.

Resolution *re* establishment of convention of non-interference by the Secretary of State in matters where the Government of India and the Legislature are in agreement. 4727-4728.

Resolution *re* exercise of powers of certification by Governor General (Amendment of section 67-B of the Government of India Act). 4487-4493, 4301-4306, 4318, 4330.

Resolution *re* grant of further reforms under the existing constitution in India. 4779-4781, 4783.

Resolution *re* liability to the Imperial Bank consequent on the failure of Alliance Bank and the policy of the Finance Department thereon. 4762.

Resolution *re* release of Mahatma Gandhi and other political prisoners. 4539, 4541, 4546-4548.

NATAL—

Question *re* disabilities of Indians in —. 4201-4203.

NAYYAR, MR. K. M.—

Indian Stamp (Amendment) Bill. Consideration of report of Select Committee. 4653.

Resolution *re* exercise of powers of certification by Governor General (Amendment of section 67-B of the Government of India Act). 4471.

NEOGY, MR. K. C.—

Demands for supplementary grants for 1923-24. 4939-4940, 4941.

Election of members to the Public Accounts Committee. 4503.

Election of — to Standing Finance Committee. 4504.

Immigration into India Bill. Motion to pass. 5088.

Indian Paper Currency (Amendment) Bill. Motion to postpone consideration of —. 4363-4364.

Indian Stamp (Amendment) Bill. Consideration of report of Select Committee. 4643-4645, 4662-63.

Legal Practitioners (Amendment) Bill. Presentation of report of Select Committee. 4989.

Motion for Adjournment to discuss the position of Indians in Kenya (withdrawal of his motion). 5034.

Oath of Office. 4054.

Question *re* abolition of whipping sentences. 4672.

Question *re* amendment of Regulation III of 1818. 4946.

Question *re* appointments to the Council of India. 4622.

Question *re* contract for sleepers supplied by North-Western Railway. 4842-4844.

Question *re* failure of banks and Government action. 4632.

Question *re* Indian seamen and Workmen's Compensation Act. 4638-4639.

Question *re* letter from Finance Department to Indian Merchants Chamber *re* failure of Alliance Bank. 4638.

Question *re* pay of clerical staff, Army Headquarters. 4879-80.

Question *re* publication of correspondence relating to failure of Alliance Bank. 4632-4633.

Question *re* purchase of coniferous sleepers by North-Western Railway. 4841.

Question *re* report by Mr. Rala Ram on floods in Northern Bengal. 4671-4672.

NEOGY, MR. K. C.—*contd.*

Question *re* restoration of grants rejected by Local Legislatures. 4622-4623.

Question *re* tenders for sleepers by North-Western Railway. 4841-4842.

Question (supplementary) *re* failure of Alliance Bank. 4430-31.

Question (supplementary) *re* payment by Imperial Bank owing to failure of Alliance Bank. 4220.

Question (supplementary) *re* Tariff Board. 4395.

Question (supplementary) *re* transfer of subjects to Provincial Ministers. 4132.

Resolution *re* alterations in pay, pension and other service conditions of the Imperial Indian Services. 4601, 4605-4606.

NON-DOMICILED PERSONS—

Question *re* appointment of — in Bihar and Orissa. 4181.

NON-OFFICIALS—

Question *re* correspondence with — *re* questions and answers. 4261.

NORTH-WEST FRONTIER PROVINCE—

Question *re* amalgamation of — with Punjab judiciary. 4444-4445.

Question *re* appointments to Education Department in —. 4699.

Question *re* franchise in —. 4387-4388.

Question *re* grant-in-aid for primary teachers in —. 4668.

Question *re* revenue and expenditure of Irrigation Department of —. 4878.

NORTH-WESTERN RAILWAY—

Question *re* classification and recruitment of guards on —. 4844-4846.

Question *re* contract for sleepers supplied by —. 4842-44.

Question *re* contract for sleepers by —. 4866-4869.

Question *re* dismissal of watermen on —. 4445-4446.

Question *re* orders by — for sleepers. 4871.

Question *re* purchase of coniferous sleepers by —. 4841.

Question *re* purchase of sleepers by —. 4865-66, 4869-70.

Question *re* tenders for sleepers by —. 4841-4842.

Question *re* tenders for sleepers on —. 4866-4868.

Question *re* 5 years' contract by — for sleepers. 4871-72.

NORTHERN BENGAL—

Question *re* report by Mr. Rala Ram on floods in —. 4671-72.

NOTICE FOR RESOLUTION—

Question *re* period required for —. 4264.

NURSES—

Question *re* proportion of Indian and Anglo-Indian — with the Army. 4206.

Question *re* recruitment of —. 4055-4056.

NUSHKI EXTENSION RAILWAY—

Question *re* —. 4405-4406.

O

OATH OF OFFICE—

Abdul Hamid Khan Khudadad Khan, Mr. 4053.

Ansorge, Mr. E. C. 4429.

Ayyangar, Mr. K. Sivaswamy Rama. 4618.

Ayyangar, Mr. Rajgopala Narasimha. 4053.

Bardswell, Mr. H. R. 4053.

OATH OF OFFICE—*contd.*

- Barnes, Mr. H. C. 4053.
- Butler, Mr. M. S. D. 4053.
- Calvert, Mr. H. 4053.
- Chadwick, Hon'ble Mr. D. T. 5021.
- Chatarji, Mr. P. C. 4429.
- Clarke, Mr. G. R. 4053.
- Ebden, Mr. J. W. 4611.
- Gaskell, Mr. W. 4053.
- Gebbie, Mr. F. St. John. 4563.
- Graham, Mr. L. 4053.
- Gwynne, Mr. C. W. 4053.
- Harchandrai Vishandas, Mr. 5054.
- Iswar Saran, Munshi. 5021.
- Nag, Rai Bahadur G. C. 4618.
- Neogy, Mr. K. C. 4054.
- Palin, Lieutenant-Colonel R. H. 4943.
- Richy, Mr. J. A. 4053.
- Roy Chaudhuri, Mr. S. C. 4811.
- Shahani, Mr. S. C. 4054.
- Shukla, Pandit Devi Prasad. 4839.
- Sim, Mr. G. G. 4053.
- Sinha, Babu Devaki Prasad. 4839.

O'DONNELL'S CIRCULAR—

- Question *re* results of —. 4203.

OFFICE SUPERINTENDENT—

- Question *re* post of — of Chief Engineer, North-Western Railway. 4678.

OFFICERS—

- Question *re* payment of surplus —. 4132-4133.
- Question *re* — soldiers and followers from India employed out of India. 4266-4267.

OPIUM—

- Demands for excess grants under head —. 4921-4937.

ORDNANCE CORPS—

- Question *re* conveyance allowance for —. 4443-4444.
- Question *re* salaries of —. 4442-4443.

ORDNANCE FACTORIES—

- Question *re* Indian apprentices in —. 4139.

ORIYAS—

- Question *re* employment of — on Bengal Nagpur Railway. 4121-4122.

ORIYA CLERKS—

- Question *re* — employed on Bengal Nagpur Railway. 4121.

ODDH AND ROHILKHAND RAILWAY—

- Question *re* alterations in time table of —. 4669-4670.
- Question *re* train connections on —. 4670.
- Question *re* train timings on —. 4670-4671.

OVERSEER—

- Question *re* qualifications of — in Agra Cantonment. 4947.

P

PAHARPUR CANAL—

Question *re* change of control of — Dera Ismail Khan. 4877.

PALIN, LIEUT.-COLONEL R. H.—

Cantonments Bill. Motion to consider the —. 4977, 4997.

Oath of Office. 4943.

PANEL OF CHAIRMEN—

Resignation of Rao Bahadur T. Rangachariar and Sir C. W. Rhodes from the —. 4184.

PARCELS—

Question *re* assessment of — at Karachi. 4875-4876.

PASSENGERS—

Question *re* dangers to — at Moheshkhund Railway Station. 4629.

Question *re* hardships of — on East Indian Railway. 5028.

Question *re* inconveniences of intermediate and third class —. 4944.

Question *re* travelling facilities for third class —. 4159-4160.

PASSENGER RATES—

Question *re* minima —. 4405.

PASSENGER TICKETS—

Question *re* — and platform tickets Howrah. 4392-4393.

PASSPORTS—

Question *re* — for passengers from India. 4877.

PAY—

Question *re* increase in — allowances and pensions granted since the Reforms. 4204.

PENAL SETTLEMENTS—

Question *re* jails, reformatory Schools and —. 4168.

PENSION—

Question *re* salary — and exchange compensation allowance. 4158.

PENSIONERS—

Question *re* travelling inconveniences of —. 4183.

PEONS—

Question *re* dismissal of — and clerks. 4446.

PERCIVAL, MR. P. E.—

Abolition of Transportation Bill. Motion to consider report of Select Committee. 4409-12.

PERSHAD, BANU BISHNATH—

Question *re* services of Syed Nasiruddin Hyder and —, Tehsildars. 4141.

PERSONAL ASSISTANT—

Question *re* — to Post Masters General. 4628.

PETROL—

Question *re* price of —. 4394-4395.

PILGRIMS—

Question *re* hardships of —. 4267-4268.

Question *re* number of — to Mecca. 4267.

PILGRIM TRAFFIC—

Question *re* arrangements for —. 5030.

Question *re* opening of the ports of Calcutta, Madras, etc. to —. 4268.

PLAGUE—

Question *re* — in Delhi. 4059-4060, 4116, 5029.

Question *re* measures against recurrence of — in Delhi. 4118.

PLAGUE MORTALITY—

Question *re* publication of — in Delhi. 4062.

PLAGUE STATISTICS—

Question *re* — in Delhi. 4117.

PLANT AND MACHINERY—

Question *re* recommendations of Incheape Committee *re* —. 4115.

PLATFORMS—

Question *re* raised — on Bengal Nagpur Railway. 5023.

PLAFORMS TICKETS—

Question *re* passenger and — Howrah. 4392-4393.

POLICE—

Question *re* improvement of — in India. 4168.

POLICE DUTIES—

Question *re* — in Legislatures. 4143-4144.

POLITICAL EXPENDITURE—

Question *re* classification of —. 4636.

POLITICAL PRISONERS—

Question *re* classification of —. 4168.

Question *re* release of —. 4167.

Resolution *re* release of Mahatma Gandhi and other —. 4508-4561.

POLITICS—

Question *re* internal — in India. 4166.

POONA—

Question *re* house rent for postmen in —. 4440-4441.

PORTERS—

Question *re* grievances of — at Howrah. 4625.

Question *re* levies on —. 4624.

Question *re* recruitment of — East Indian Railway. 4623-4624.

POST MASTERS—

Question *re* employment of Branch —. 4626.

POST MASTERS GENERAL—

Question *re* personal assistants to —. 4628.

POST OFFICES—

Question *re* — in India. 4144.

POSTAL CERTIFICATES—

Question *re* Rs. 1,000 — and financial results. 4662.

POSTAL DEPARTMENT—

Question *re* leave reserve in —. 4627.

POSTAL EMPLOYEES—

Question *re* — under Workmen's Compensation Act. 4159.

POSTAL INSURANCE POLICIES—

Question *re* —. 4444.

POSTAL LIFE INSURANCE FUND—

Question *re* —. (Private notice not accepted by Hon'ble Member in charge of Department.) 4949.

POSTAL PEONS—

Question *re* reduction in the number of —. 4627-4628.

POSTAL SAVINGS BANKS—

Question *re* —. 4864-4865.

POSTAL STAFF—

Question *re* reserve —. 4440.

POSTMEN—

Question *re* house rent for — in Poona. 4410-4441.

Question *re* increase of salaries of — and menials. 4440.

Question *re* pensioned — in Bombay. 4441.

Question *re* status of —. 4439-4440.

PRESIDENT, MR.—

Closing remarks by —. 5092.

Death of Rai Sarat Chandra Sen Bahadur. 4053.

Death of Mr. Pyari Lal Misra. 4617.

Death of Babu Baidyanath Prasad Singh. 4667.

Motion to consider the report of the Select Committee on the amendment of Standing Orders. 4370-71, 4372, 4373, 4374-4375.

Procedure in regard to questions of absent Members. 4396.

Ruling by — in regard to questions not on the Agenda paper and of which private notice has not been accepted. 4396-4399.

PRESS—

Question *re* experimental — for printing G. C. notes and stamps. 4862-4863.

PRESS MACHINERY—

Question *re* purchase of —. 4847.

PREVENTION OF DEFERRED REBATES BILL—

Motion to refer to Select Committee postponed. 4241.

PRIMARY EDUCATION—

Question *re* —. 4163.

PRIMARY TEACHERS—

Question *re* grant-in-aid for — in North-West Frontier Province. 4668.

PRINCES (PROTECTION AGAINST DISAFFECTION) ACT—

Question *re* amendment of —. 4164.

PRINTING INDUSTRY—

Question *re* development of —. 4849.

PROMISSORY NOTES—

Question *re* revenue from unified stamps on —. 4793.

PROVINCIAL MINISTERS—

Question *re* transfer of subjects to —. 4130-4132.

PROVINCIAL SUBJECTS—

Question *re* consultation in Provincial Government *re* —. 4140.

PUBLIC ACCOUNTS COMMITTEE—

Election of members of the —. 4503-4504.

Presentation of the interim report of the —. 4682-4690.

Presentation of the second report of the —. 4811.

PUBLIC SERVICES COMMISSION—

Question *re* —. 4260.

PUBLICITY COMMITTEE—

Nomination of members to the Advisory —. 4345.

PUNJAB JUDICIARY—

Question *re* amalgamation of North-West Frontier Province with —. 4444-4445.

PYARI LAL, Mr.—

Cantonments Bill. Motion to consider. 4954-55, 4966-67, 4995.

Code of Civil Procedure (Amendment) Bill. (Dr. Gour's). Motion to consider. 4237-38.

Question *re* application under Cantonment Code by Mr. Shafi Ellahi. 4178.

Question *re* applications under Cantonment Code in Meerut. 4178.

Question *re* aspersions by Major Dockrell, on All-India Cantonments Association. 4396-4397.

Question *re* audit of accounts of registered companies. 4341.

Question *re* building leases in Cantonments. 4397.

Question *re* conduct of Military officials in Meerut. 4180.

Question *re* correspondence from Honorary Secretary, All-India Cantonments Association. 4397.

Question *re* enforcement of Cantonment (House Accommodation) Act. 4177-4178.

Question *re* enhancement of ground tax in Meerut. 4178-4179.

Question *re* feeling of insecurity owing to the failure of the Alliance Bank. 4339-4340.

Question *re* grazing tax in Meerut. 4179.

Question *re* investigation of the causes leading to the failure of the Alliance Bank. 4340-4341.

Question *re* Mohamad Sultan, Conservancy Inspector, Meerut. 4180.

Question *re* prohibition of sleeping out in Meerut. 4180.

Question *re* Saw business in Ambala. 4396.

Question *re* speech by Mr. Gazdar in connection with the failure of the Alliance Bank. 4339.

Question *re* tax on *thelas*. 4179.

Question *re* taxes on incoming or outgoing *thelas* in Meerut. 4179.

Question *re* tea and coffee room at Meerut. 4345.

Resolution *re* alterations in pay, pension and other service conditions of the Imperial Indian Services. 4608.

Q

QUARTERS—

Question *re* allotment of — to Indians on Great Indian Peninsula Railway. 4150.

QUESTIONS—

Procedure in regard to — not on the Agenda Paper and of which private notice has not been accepted. 4398-4399.

Question *re* — and resolutions disallowed. 4264-4265.

Question *re* disallowed — and resolutions and Bills. 4167.

Question *re* procedure in regard to allowing or disallowing of —.

• 4166-4167.

• Question *re* unanswered —. 4262.

QUESTIONS AND ANSWERS—

Question *re* correspondence with non-officials *re* —. 4261.

QUESTIONS IN ASSEMBLY—

Procedure in regard to asking of — of absent members. 4396.

R

RAILWAYS—

Question *re* allocation of interest on capital cost of —. 4400.

Question *re* appointment of Indians to —. 4149.

Question *re* apprentices on —. 4182.

Question *re* capital expenditure on — in England and India. 4147.

Question *re* deprivation of employment of Europeans and Anglo-Indians on —. 4851-4852.

Question *re* differential treatment of Indians on Great Indian Peninsula —. 4150.

Question *re* expenditure on new —. 4401.

Question *re* fallow lands near —. 4846.

Question *re* Government control over company worked —. 4639.

Question *re* inconveniences of intermediate and third class passengers on —. 4944.

Question *re* irregular running of trains on Bengal Nagpur —. 5022-5023.

Question *re* leave rules for workmen on —. 4145-4146.

Question *re* leave rules on —. 4147.

Question *re* losses on —. 4212.

Question *re* modifications in leave rules on —. 4147.

Question *re* Mr. Cole's report on training of Indians for —. 4150.

Question *re* new superior appointments on —. 4450.

Question *re* orders issued to — relating to Indianisation. 4852.

Question *re* preparation of statements of profits and losses of —. 4214.

Question *re* profit and loss on —. 4211.

Question *re* programme for rehabilitation of —. 4401.

Question *re* qualifications of apprentices for Mechanical Engineerings on —. 4183.

Question *re* retirement leave rules on —. 4146.

Question *re* retrenchments on —. 5026.

Question *re* salaries on State and Company —. 4215.

Question *re* — to Bhubaneswar for pilgrim traffic. 4840.

Question *re* traffic facilities on —. 5024.

Question *re* training of Indians on —. 4210.

Question *re* training of Indians for —. 4400.

Question *re* — under construction. 4405.

Question *re* variations in leave rules on —. 4145.

RAILWAY ANNUITIES—

Question *re* —. 4403.

RAILWAY APPOINTMENTS—

Question *re* — requiring engineering qualifications. 4404-4405.

RAILWAY CAPITAL—

Question *re* —. 4212.

Question *re* interest on —. 5024.

Question *re* return on — invested by the State. 5024.

RAILWAY CAPITAL ACCOUNT—

Question *re* inclusion of land values in —. 4214.

RAILWAY CHARGES—

Question *re* allocation of —. 4210-4212.

RAILWAY COMMISSION—

Question *re* —. 4399.

RAILWAY COMPANIES—

Question *re* concessions to —. 4212-4213.

Question *re* loss on —. 4211-4212.

RAILWAY CONCESSIONS—

Question *re* — for Boy Scouts, cricketers and other sporting parties.
4441-4442.

RAILWAY ESTABLISHMENT ROLLS—

Question *re* —. 4399-4400.

Question *re* compilation of —. 4633.

RAILWAY FACILITIES—

Question *re* resolution relating to —. 4264.

RAILWAY FINANCE—

Question *re* —. 4399.

RAILWAY MATERIAL—

Question *re* manufacture of —. 4147-4148.

Question *re* purchase of — in London. 4210.

RAILWAY PLATFORMS—

Question *re* inconvenience to passengers through high —. 4945.

RAILWAY POLICY—

Question *re* Indian point of view on — represented on Railway Board. 4215.

RAILWAY POSTS—

Question *re* Indians in higher —. 4213.

Question *re* — on Rs. 500 and above. 4148.

RAILWAY PROJECTS—

Question *re* —. 5029-5030.

RAILWAY RELIEF STAFF—

Question *re* — hardships of Indian Employees. 4148.

RAILWAY RENEWALS—

Question *re* —. 4430.

RAILWAY RISK NOTES COMMITTEE—

Question *re* recommendations of —. 4058.

RAILWAY STAFF—

Question *re* recruitment of —. 5026-5027.

Question *re* reduction of —. 4429-4430.

Question *re* retrenchment of —. 4152-4153.

RAILWAY STORES—

Question *re* purchase of —. 4213.

RAILWAY TICKETS—

Question *re* sale proceeds of —. 4446-4447.

RAILWAY WORKING EXPENDITURE—

Question *re* reduction of —. 4208-4212.

RAINY, Mr. G.—

Question *re* appointment of — as President, Tariff Board. 4395.

RAISINA HOSTEL—

Question *re* water supply in —. 5029.

RALA RAM, Mr.—

Question *re* report by — *re* floods in Northern Bengal. 4671-4672.

RAMAYYA PANTULU, Mr. J.—

Land Acquisition (Amendment) Bill. Motion to consider. 4886-87, 4888-89, 4890, 4895-96, 4900-01, 4902.

Question *re* Postal Life Insurance Fund. (Private Notice of question not accepted by Hon. Member in charge of Department). 4949.

RAMJI, Mr. MANMOHANDAS—

Question *re* concessions to Thos. Cook and Son. 4140-4141.

Question *re* Government Loan Issue. 5025-5026.

Question *re* payments undertaken by Imperial Bank owing to failure of Alliance Bank. 4217-4221.

Question *re* recommendations of Railway Risk Notes Committee. 4058.

RANGACHARIAR, RAO BAHADUR T.—

Demands for supplementary grants for 1923-24. 4921-25.

Immigration into India Bill. 5048, 5049, 5050-51. Motion to circulate for opinion. Consideration of —. 5079. Motion to pass. 5085.

Legal Practitioners Bill. Motion to introduce. 4807-4810. Motion to circulate for opinion. 5038.

Question *re* Kenya affairs. 5033.

Resignation of — from the Panel of Chairmen. 4184.

Resolution *re* concession of claims of Indians in Kenya. 4825-28.

Resolution *re* decision of British Cabinet *re* Kenya. (Notice of resolution not accepted). 5035-37.

Resolution *re* the grant of further Reforms under the existing constitution in India. 4786-88.

Resolution *re* liability to the Imperial Bank consequent on the failure of Alliance Bank and the policy of the Finance Department thereon. 4755-56.

REDDI, Mr. M. K.—

Demands for supplementary grants for 1923-24. 4928-29.

Illegitimate Sons Rights Bill. Report of Select Committee laid on table. 5038.

Question *re* Government's subscriptions to Reuters and Associated Press Agencies. 4120.

Question *re* Post Offices in India. 4144.

Question *re* telegraph stations. 4144-4145.

Resolution *re* alterations in pay, pension and other service conditions of the Imperial Indian Services. 4596-4599.

REFORMATORY SCHOOLS—

Question *re* jails, — and penal Settlements. 4188.

REFORMS—

Question *re* increase in pay, allowances and pensions granted since the —. 4204.

Resolution *re* the grant of further — under the existing constitution in India. 4767-90.

REGIMENTAL FUNDS—

Question *re* — deposited with Alliance Bank. 4432.

Question *re* — deposited with the Alliance Bank in preference to Imperial Bank. 4432-4433.

REGISTERED COMPANIES—

Question *re* audit of accounts of —. 4341.

REGULATION III OF 1818—

Question *re* amendment of —. 4946.

RESERVED INTERMEDIATE CLASS CARRIAGES—

Question *re* —. 4846.

RESOLUTION—

— *re* admission of Indians into all branches of the Indian Army *vide* Esher Committee's Report. 4270-4301.

— *re* alterations in pay, pension and other service conditions of the Imperial Indian Services. 4592-4609.

— *re* consideration of claims of Indians in Kenya. 4812-37.

— *re* curtailment of powers of the Council of State over money bills (Adjourned debate). 4616, 4691-4724.

— *re* decision of the British Cabinet *re* Kenya. (Resolution not accepted). 5035-5037.

— *re* desirability of continuance of support to the League of Nations by India in view of the grievances of Indians in the mandated territories of Tanganyika and the Pacific Islands. 4563-4591.

— *re* embankment project for the protection of Dera Ismail Khan against the erosion of the Indus. 4610-4616.

— *re* establishment of convention of non-interference by the Secretary of State in matters where the Government of India and the Legislature are in agreement. 4724-28.

— *re* exercise of powers of certification by Governor General (Amendment of Section 67B of the Government of India Act). 4301-4338, 4451-4502.

— *re* the grant of further Reforms under the existing constitution in India. 4767-90.

— *re* liability to the Imperial Bank consequent on the failure of Alliance Bank and the policy of the Finance Department thereon. 4729-4766.

— *re* release of Mahatma Gandhi and other political prisoners. 4508-4561.

Question *re* disallowance of —. 4262.

Question *re* disallowed —. 4263-4264.

Question *re* disallowed questions, — and Bills. 4167.

Question *re* notice to Members of admission or disallowance of —. 4264.

Question *re* period of notice for allowing or disallowing —. 4264.

Question *re* procedure relating to admission or disallowance of —. 4262-4263.

Question *re* questions and — disallowed. 4264-4265.

Question *re* — relating to railway facilities. 4264.

Question *re* rule relating to subjects of —. 4264.

Statement (laid on the table) *re* — adopted by the Indian Legislature during 1923 and action taken thereon. 4377-4379.

RESOLUTIONS AND BILLS—

Question *re* — in Indian Legislatures and action by Government. 4142-4143.

RETRENCHMENT COMMITTEE—

Question *re* terms of reference to —. 4261.

RETURN TICKETS—

Question *re* — on Eastern Bengal Railway. 4390-91.

REUTER'S PRESS AGENCY—

Question *re* Government subscriptions to — and Associated Press Agency. 4120.

REVENUE—

Question *re* — from Income-tax and Super-tax. 4153.

Question *re* — from unified stamps of promissory notes. 4793.

RHODES, SIR CAMPBELL—

Question *re* police duties in Legislatures. 4143-4144.

Resignation of — from the Panel of Chairmen. 4184.

RICHEY, MR. JAMES ALEXANDER—

Oath of Office. 4053.

Resolution *re* curtailment of powers of the Council of State over money bills. 4711-12.

RIFLES—

Question *re* difference in practice in regard to custody of — by various forces. 4134-4135.

ROHILKHAND & KUMAON RAILWAY—

Question *re* claim by — for wood fuel. 4405.

ROY CHAUDHURY, MR. S. C.—

Oath of Office. 4811.

ROYAL AIR FORCE—

Question *re* training of Indians for —. 4208.

ROYAL ARMY MEDICAL CORPS—

Question *re* increase in —. 4206.

Question *re* reductions in — and I. M. S. 4056.

ROYAL ARMY MEDICAL CORPS SUBORDINATES—

Question *re* — as male nurses and pay compared with I. M. D. 4054-4055.

RULING—

— by President in regard to questions not on the Agenda paper and of which private notice has not been accepted. 4398-4399.

RUPEE LOAN—

Question *re* —. 4344.

RUPEE NOTE—

Question *re* abolition of —. 4280-81.

RUSHBROOK-WILLIAMS, DR.—

Question *re* deputation to England of —. 4859.

Question *re* preparation of book entitled "India of to-day" by —. 4437-4438.

Question *re* statements in book entitled "Defence of India" by —. 4438-4439.

S**SALARIES—**

Question *re* increase of — of postmen and menials. 4440.

Question *re* — of Military Assistant Surgeons. 4793-4794.

Question *re* — of Ordnance Corps. 4442-4443.

Question *re* — on State and Company Railways. 4215.

SALARY—

Question *re* —, pension and exchange compensation allowance. 4158.

SALT—

Question *re* consumption of —. 4222-4450.

• Question *re* manufacture of — in Burma. 2223.

Question *re* prices of —. 4448-4449.

Question *re* sales of —. 4449-4450.

SALT DUST—

Question *re* despatch of — from Khewra. 4447-4449.

Question *re* mixture of — with lump salt. 4448.

SALT LICENCEES—

Question *re* representations of merchants and —. 4448.

SALT SALES—

Question *re* — and duties. 4679.

SALT TAX—

Question *re* —. 4114-4115.

Question *re* disclosure of details relating to —. 4130.

SAMARTH, MR. N. M.—

Cantonments Bill. Motion to consider —. 4966, 4988, 5004-05, 5009, 5010.

Legal Practitioners (Amendment) Bill. (Mr. Neogy's). Motion to nominate Members to the Select Committee. 4406.

Question *re* appointments in Medical Department. 4873-4874.

Question *re* appointment of D. D. M. C. Army Headquarters. 4874-4875.

Question *re* closing down of wireless stations. 4858.

Question *re* contract for sleepers by North-Western Railway. 4868-4869.

Question *re* cost and revenue of wireless stations. 4858-4859.

Question *re* deputation to England of Dr. Rushbrook Williams. 4859.

Question *re* establishment of wireless telegraph. 4856-4857.

Question *re* high power wireless stations. 4872-4873.

Question *re* Kenya affairs. 5032.

Question *re* licence for wireless broadcasting in India. 4857-4858.

Question *re* orders by North-Western Railway for sleepers. 4871.

Question *re* price of chil sleepers. 4869.

Question *re* purchase of sleepers by North-Western Railway. 4865-4866, 4869-4870.

Question *re* revenue of Wireless Branch. 4850.

Question *re* Specialists in Medical Department. 4874.

Question *re* tenders for sleepers on North-Western Railway. 4866-4868.

Question *re* 5-year contract by North-Western Railway for sleepers. 4871-4872.

Question (supplementary) *re* contract for sleepers supplied by North Western Railway. 4843.

Question (supplementary) *re* report of N.-W. F. P. Committee. 4445.

Resolution *re* curtailment of powers of the Council of State over money bills (adjourned debate). 4816, 4691-94, 4696, 4706, 4714, 4718-19, 4721.

Resolution *re* exercise of powers of certification by Governor General (Amendment of Section 67B of the Government of India Act). 4317, 4320, 4321, 4322, 4323, 4324, 4460.

Resolution *re* the grant of further Reforms under the existing constitution in India. 4774, 4782, 4783-84, 4786.

SAMARTH, MR. N. M.—*contd.*

Resolution *re* liability to the Imperial Bank consequent on the failure of Alliance Bank and the policy of the Finance Department thereon. 4756.

Resolution *re* release of Mahatma Gandhi and other Political Prisoners. 4541.

SANDHURST CANDIDATES—

Question *re* selection of —. 4880-4882.

SARA-SERAJGUNJ RAILWAY COMPANY—

Question *re* loan to —. 4400.

SARFARAZ HOSAIN KHAN, KHAN BAHADUR—

Question *re* appointment of non-domiciled persons in Bihar and Orissa. 4181.

Question *re* casualties, convictions, etc., among Moplahs. 4792-4793.

Question *re* Income Tax appeals in Bihar and Orissa. 4181.

Question *re* Income Tax Department. 4181-4182.

Question *re* office of Commissioner of Income Tax, Patna. 4180-4181.

SARMA, HON'BLE SIR NARASIMHA—

Immigration into India Bill. Motion to circulate for opinion. 5048-5049. Consideration of —. 5073-5076, 5080-5081. Motion to pass. 5088-89.

Land Acquisition (Amendment) Bill. Motion to consider. 4886-87, 4890. Motion to pass. 4902-03.

Resolution *re* concession of claims of Indians in Kenya. 4819-21, 4836-37.

Resolution *re* desirability of continuance of support to the League of Nations by India especially in view of the grievances of Indians in the Mandated Territories of Tanganyika and Pacific Islands. 4584-4590.

SARVADHIKARY, SIR DEVA PRASAD—

Abolition of Transportation Bill. Motion to consider report of Select Committee. 4422-23.

Adoption Registration Bill. Motion to refer the — to Select Committee. 4804.

Cantonments Bill. Motion to consider. 4958-59, 4962, 4966.

Demands for excess grants for 1921-22. 4912-14, 4920.

Demands for supply grants for 1923-24. 4925-27, 4930, 4940, 4941-42.

Expression of regret on death of Mr. Pyari Lal Misra. 4617.

Expression of regret at death of Babu Baidyanath Prasad Singh. 4667.

Immigration into India Bill. Motion to circulate for opinion. 5053-5055. Motion to pass. 5086-87.

Indian Stamps (Amendment) Bill. Consideration of the report of Select Committee. 4657, 4659, 4661.

Motion for adjournment to discuss Kenya problem. 4681.

Motion for adjournment to discuss the position of Indians in Kenya. (Motion not accepted). 5035.

Question *re* cattle killed on Eastern Bengal Railway. 4945.

Question *re* clerical retrenchments following on Inchcape Committee's Report. 4114.

Question *re* development of Indian Stores Department. 4062-4063.

Question *re* difference in practice in regard to custody of rifles by various forces. 4134-4135.

SARVADHIKARY, SIR DEVA PRASAD—*contd.*

- Question *re* experimental press for printing G. C. Notes and Stamps. 4862-4863.
- Question *re* form of issuing seizures and death statistics in Delhi. 4080-4082.
- Question *re* functions of Controller of Contracts. 4861-4862.
- Question *re* High Court Retrenchments, Bengal. 4132.
- Question *re* Indian Stores Department and curtailment of Stores Department in England. 4860-4861.
- Question *re* Indianization of 8 units of the Indian Army. 4133-4134.
- Question *re* methods of purchase of manufactured articles. 4862.
- Question *re* plague in Delhi. 4059-4080.
- Question *re* postal certificates of Rs. 1,000 and financial results. 4862.
- Question *re* Postal Savings Banks. 4864-4865.
- Question *re* publication of plague mortality in Delhi. 4062.
- Question *re* purchase of textiles by Stores Department. 4861.
- Question *re* recommendations of Inchcape Committee *re* plants and machinery. 4115.
- Question *re* reconstitution of Calcutta University. 4222.
- Question *re* result of the recommendations of the Inchcape Committee. 4063-4113.
- Question *re* retrenchment due to report of Inchcape Committee. 4379-4382.
- Question *re* salt tax. 4114-4115.
- Question *re* trial of forgers of Currency Notes. 4863.
- Question *re* University for Rajputana. 4798.
- Question *re* use of State plant and machinery. Recommendations of Inchcape Committee. 4798-4800.
- Question (supplementary) *re* Anglo-Indians in Territorial and Auxiliary Forces. 4855.
- Question (supplementary) *re* establishment of an University for Rajputana. 4259.
- Question (supplementary) *re* failure of the Alliance Bank. 4343.
- Question (supplementary) *re* fencing of railway lines. 4846.
- Question (supplementary) *re* payments by Imperial Bank owing to failure of Alliance Bank. 4218, 4219, 4221.
- Question (supplementary) *re* provision of steps and ladders for passengers on railways. 4945.
- Question (supplementary) *re* raised platforms on Bengal Nagpur Railway. 5023.
- Question (supplementary) *re* registrable diplomas of Military Assistant Surgeons. 4797.
- Question (supplementary) *re* report of N.-W. F. P. Committee. 4445.
- Question (supplementary) *re* revenue from unified stamps on promissory notes. 4793.
- Question (supplementary) *re* wireless broadcasting in India. 4857.
- Resolution *re* admission of Indians into all branches of the Indian Army *vide* Esher Committee's Report. 4283-87, 4299.
- Resolution *re* concession of claims of Indians in Kenya. 4823-25.
- Resolution *re* curtailment of powers of the Council of State over money bills. 4704-07.
- Resolution *re* desirability of continuance of support to the League of Nations by India especially in view of the grievances of Indians in the Mandated Territories of Tanganyika and the Pacific Islands. 4563, 70, 4571, 4578, 4590-91.

SARVADHIKARY, SIR DEVA PRASAD—concl'd.

Resolution *re* establishment of convention of non-interference by the Secretary of State in matters where the Government of India and the legislature are in agreement. 4728.

Resolution *re* the grant of further Reforms under the existing constitution in India. 4784.

Resolution *re* liability on the Imperial Bank consequent on the failure of Alliance Bank and the policy of the Finance Department thereon. 4738, 4758, 4759-61.

Resolution *re* use of certification powers under the Government of India Act by the Governor General. 4332, 4334, 4335, 4336, 4337, 4338.

SASSOON, CAPTAIN E. V.—

Indian Income Tax (Amendment) Bill. Motion to consider. 4362.

Question *re* acquisition of a tug for the Iraq River Fleet. 4639-4640.

Question (supplementary) *re* payment by Imperial Bank owing to failure of Alliance Bank. 4220.

Resolution *re* exercise of powers of certification by Governor General (Amendment of Section 67B of the Government of India Act). 4469-71.

Resolution *re* liability to the Imperial Bank consequent on the failure of Alliance Bank and the policy of the Finance Department thereon. 4734-4742.

SAVINGS BANKS—

Question *re* hours of closing of — and Money Order Departments. 4391.

SAW BUSINESS—

Question *re* — in Ambala. 4396.

SCHOLARSHIPS—

Question *re* principle observed in the award of —. 4669.

SCHOOL OF COOKERY—

Question *re* —. 4205-4206.

SEAMEN—

Question *re* Indian — and Workmen's Compensation Act. 4638-4639.

Question *re* position of Indian — under Workmen's Compensation Act. 4159.

SECOND CLASS ACCOMMODATION—

Question *re* insufficiency of —. 4944-4945.

SECONDARY SCHOOLS—

Question *re* Arts College and —. 4183.

SECRETARY OF STATE—

Question *re* correspondence with — *re* Budget. 4130.

Question *re* correspondence between Central Provinces and Government of India on matters requiring a reference to the Government of India or —. 4143.

See "Convention of non-interference."

SEN, RAI BAHADUR S. C.—

Death of —. 4053.

SEPOYS—

Question *re* preferential treatment to —. 4854.

SHAFFIQ ELLAHI, MR.—

Question *re* application under Cantonment Code by —. 4178.

SHAFI, HON'BLE DR. MIAN SIR MUHAMMAD—

Indian Evidence (Amendment) Bill (Mr. Agarwalla's). Motion to refer to Select Committee. 4243.

Resolution *re* desirability of continuance of support to the League of Nations by India especially in view of the grievances of Indians in the Mandated Territories of Tanganyika and the Pacific Islands. 4581-4584.

SHAHANI, MR. S. C.—

Consideration of the amendment of Standing Orders. 4372, 4373.

Indian Paper Currency (Amendment) Bill. Motion to postpone consideration of the —. 4367-69.

Indian Stamps (Amendment) Bill. Consideration of the report of Select Committee. 4850.

Land Acquisition (Amendment) Bill. Motion to refer to Select Committee. 4508.

Oath of Office. 4064.

Question *re* appointments to the Education Department in North-West Frontier Province. 4660.

Question *re* examination results of Vedic Bhratri College. 4668.

Question *re* grant-in-aid for primary teachers in North-West Frontier Province. 4668.

Question *re* maintenance grant of Vedic Bhratri College. 4668-4669.

Question *re* principle observed in the award of scholarships. 4669.

Question *re* removal of cantonment from Hyderabad to Karachi. 5024-5025.

Question *re* transport of wheat and gram, in North-West Frontier. 4669.

Question (supplementary) *re* abolition of whipping. 4672.

Question (supplementary) *re* apprentices in Bengal Nagpur Railway Workshops. 4391.

Question (supplementary) *re* compilation of railway establishment rolls. 4633.

Question (supplementary) *re* death of Chela Mutu an Indian coolie in Malaya. 4433.

Question (supplementary) *re* exclusion of Bhagur from Deolali Cantonment. 4635-4636.

Question (supplementary) *re* expenditure on education in Ajmer-Merwara. 4259.

Question (supplementary) *re* failure of the Alliance Bank. 4339-4340.

Question (supplementary) *re* failure of banks. 4632.

Question (supplementary) *re* house rent for postmen in Karachi. 4440-41.

Question (supplementary) *re* passing of anti-profiteering Acts. 4393.

Question (supplementary) *re* prices of Salt. 4449.

Question (supplementary) *re* procedure relating to admission or disallowance of questions and resolutions. 4262-4263.

Question (supplementary) *re* railway concessions for Boy Scouts cricketers, footballers, etc. 4442.

Question (supplementary) *re* rate of interest charged on loan to Sara-Serajgunj Railway Coy. 4400.

Question (supplementary) *re* rates payable on Bills of Exchange. 4637.

Question (supplementary) *re* reduction of railway staff. 4430.

SHAHANI, MR. S. C.—contd.

Question (supplementary) *re* regimental funds with Alliance Bank. 4432.

Question (supplementary) *re* removal of the Cantonment of Hyderabad, Sind. 4631.

Question (supplementary) *re* retrenchment due to report of Inchcape Committee. 4381.

Question (supplementary) *re* revenue to railways from return tickets. 4391.

Question (supplementary) *re* taxes on Indian Settlers in Fiji. 4216.

Question (supplementary) *re* terms of reference to Retrenchment Committee. 4261.

Resolution *re* admission of Indians into all branches of the Army in India, *vide* Esher Committee's Report. 4293-94.

Resolution *re* curtailment of powers of the Council of State over money bills. 4715-18.

Resolution *re* exercise of powers of certification by Governor General (Amendment of Section 67B of the Government of India Act). 4471-75.

Resolution *re* the grant of further Reforms under the existing constitution in India. 4779, 4788-89.

Resolution *re* release of Mahatma Gandhi and other Political Prisoners. 4534-36.

SHUKLA, PANDIT DEVI PRASAD—

Cantonments Bill. Motion to consider. 4955-56.

Oath of Office. 4639.

SHUTTLE TRAIN—

Question *re* cancellation of — between Benares and Moghal Sarai. 4671.

SIM, MR. GEORGE GALL—

Oath of Office. 4063.

SIND—

Question *re* income tax work in —. 4876.

SINGH, BABU BAIDYANATH PRASAD—

Death of —. 4667-4668.

SINHA, BEOHAR RAGHUBIR—

Question *re* correspondence between Central Provinces and Government of India on matters requiring a reference to the Government of India or Secretary of State. 4143.

Question *re* resolutions and Bills in Indian Legislatures and action by Government thereon. 4142-4143.

SINHA, MR. DEVAKI PRASAD—

Immigration into India Bill. Consideration of —. 5077-5078.

Oath of Office. 4839.

SINHA, RAI BAHADUR LACHMI PRASAD—

Question *re* articles on irregularities in Military Accounts Department in "Tribune". 4841.

Question *re* compilation of railway establishment rolls. 4633.

Question *re* dangers to passengers at Moheshkhund Railway Station. 4629.

Question *re* employment of Branch Post Masters. 4626.

Question *re* expenditure on Stores Department, London. 4626.

Question *re* leave reserve in Postal Department. 4627.

Question *re* personal assistants to Post Masters Generals. 4628.

SINHA, RAI BAHADUR LACHMI PRASAD—contd.

Question *re* reconstitution of office of Director General of Stores, India Office. 4625-4626.

Question *re* reduction in the number of postal peons. 4627-4628.

Question *re* separation of judicial and executive functions. 4633-4634.

Question *re* Staff Selection Board Enquiry Committee. 4634.

Question *re* waiting room at Moheshkhund Railway Station. 4628-4629.

SLEEPERS—

Question *re* contract for — by North Western Railway. 4842-4844, 4868-4869.

Question *re* orders by North-Western Railway for —. 4871.

Question *re* purchase of — by North Western Railway. 4865-4866, 4869-4870.

Question *re* tenders for — by North Western Railway. 4841-4842.

Question *re* tenders for — on North Western Railway. 4866-4868.

Question *re* 5-year contract by North-Western Railway for —. 4871. 4872.

SLEEPERS CONIFEROUS—

Question *re* purchase of — by North-Western Railway. 4841.

SOHAN LAL, RAI BAHADUR BAKSHI—

Cantonments Bill. Motion to consider. 5010.

Immigration into India Bill. Motion to circulate for opinion. 5059-61.

Question *re* consumption of beef in the Army. 4863-4864.

Question *re* importation of stores for Government Departments. 4678-4679.

Question *re* post of Office Superintendent of Chief Engineer's Office, North Western Railway. 4678.

Question *re* salt sales and duties. 4679.

Question (supplementary) *re* Public Services Commission. 4260.

SOLDIERS—

Question *re* officers — and followers from India employed out of India. 4266-4267.

SPECIAL MARRIAGE BILL—

Message from Council of State *re* the passing of the — by that Chamber. 4718.

SPECIAL TRAINS—

Question *re* — for melas. 5025.

STAFF SELECTION BOARD ENQUIRY COMMITTEE—

Question *re* —. 4634.

STANDING FINANCE COMMITTEE—

Election of Mr. Neogy to the —. 4504.

STANDING ORDERS—

Amendment of —. Motion to consider report of Select Committee on the —. 4371. Adopted. 4371.

Governor General's Assent to Amendment of —. 4563.

STANYON, COLONEL SIR HENRY—

Abolition of Transportation Bill. Motion to consider report of Select Committee. 4412-13.

Cantonments Bill. Motion to consider. 4974-75, 4980, 5010-11.

Code of Civil Procedure (Amendment) Bill. (Dr. Gour's). Motion to consider. 4232-33.

STANYON, COLONEL SIR HENRY—contd.

Code of Civil Procedure (Amendment) Bill. Motion to consider 4350, 4353-54.

Consideration of the amendment of Standing Orders. 4373.

Expression of regret on death of Mr. Pyari Lal Miara. 4618.

General Clauses (Amendment) Bill. (Mr. Agarwalla's). Motion to refer to Select Committee. 4248.

Immigration into India Bill. Motion to circulate for opinion. 5056-58. Consideration of —. 5073, 5080. Motion to pass. 5085-86.

Indian Income Tax (Amendment) Bill. Motion to consider. 4359.

The Indian Stamp (Amendment) Bill. Consideration of the report of Select Committee on the —. 4652-53.

Question *re* Air Force at Drigh Road, Western Command. 4948.

Question *re* amendment of Indian Divorce Act. 4637-38.

Question *re* classification of political expenditure. 4636.

Question *re* contract for Bengal coal supplied to Admiralty and War Office. 4948-49.

Question *re* endowed tombs. 4165.

Question *re* legislation *re* divorce suits. 4637.

Question *re* rates payable on Bills of Exchange. 4636-37.

Question *re* working of Income-tax Department. 4947-48.

Resolution *re* concession of claims of Indians in Kenya. 4832-33.

Resolution *re* embankment project for the protection of Dera Ismail Khan from the erosion of the Indus. 4615.

Resolution *re* grant of further Reforms under the existing constitution in India. 4778.

Resolution *re* release of Mahatma Gandhi and other Political Prisoners. 4540-41.

Resolution *re* use of certification powers under the Government of India Act by the Governor General. 4316-20, 4321, 4336.

STATE PLANT—

Question *re* use of — and machinery. Recommendations of Inchcape Committee. 4798-4800.

STATEMENT (LAID ON THE TABLE)—

— *re* competitive examinations in India for the Indian Civil Service. 5021.

— *re* resolutions adopted by the Indian Legislature during 1923, and action taken thereon. 4377-79.

— showing cases in which Government have been unable to accept certain recommendations of the Inchcape Committee. 4618-21.

STATIONERY—

Question *re* conditions of supply of — in use by the Legislative Assembly. 4120.

STERLING LOAN—

Question *re* statement in the Press *re* a — in London. 5027-28.

STIPENDS—

Question *re* — of apprentices on railways. 4211.

STORES—

Question *re* condemned — and equipment. 4170-71.

Question *re* importation of — for Government Departments. 4678-79.

Question *re* loss of army cash, —, etc. 2407-08.

STORES DEPARTMENT, LONDON—

Question *re* expenditure on —. 4626.

STRATEGIC RAILWAYS—

- Question *re* ——. 4404.

STUDENTS—

- Question *re* education of — for entry into the Army. 4205.

SUB-ASSISTANT SURGEONS—

- Question *re* classification of — for war gratuity. 4201.

SUBRAHMANYAM, RAO BAHADUR, C. S.—

- Question *re* passports for passengers from India. 4877.

- Question *re* revenue from Unified Stamps on Promissory Notes. 4793.

- Question *re* rupee loan. 4344.

- Question (supplementary) *re* cost of Government printing. 4848.

- Question (supplementary) *re* the failure of the Alliance Bank. 4341.

- Resolution *re* embankment project for the protection of Dera Ismail Khan from the erosion of the Indus. 4610-11, 4615.

- Resolution *re* exercise of powers of certification by Governor-General (Amendment of Section 67B of the Government of India Act). 4475-78.

- Resolution *re* release of Mahatma Gandhi and other Political Prisoners. 4550-53, 4554.

SUPER-TAX—

- Question *re* income and ——. 4791-92.

- Question *re* revenue from Income tax and ——. 4153.

SUPPLEMENTARY GRANTS—

- Demands for — for 1923-24. 4021-22.

SUPPLY AND TRANSPORT CORPS—

- Question *re* discontent in ——. 4174.

- Question *re* employment in ——. 4175.

- Question *re* King's Commissioned Officers in ——. 4175.

- Question *re* pay of clerks of ——. 4173-74.

- Question *re* pay and strength of ——. 4174.

- Question *re* revision of pay of ——. 4175.

SUPREME COURT—

- Question *re* — for India. 4058-59.

T

TARIFF BOARD—

- Question *re* appointment of Mr. G. Rainy as President ——. 4395.

TAX—

- Question *re* — on thelas. 4179.

TAXATION—

- Question *re* — at Bhagur. 4434, 4435-36.

- Question *re* incidence of — in Bhagur. 4435.

TAXES—

- Question *re* cancellation of order suspending — at Bhagur. 4435.

- Question *re* — in Meerut. 4179.

- Question *re* suspension of — at Bhagur. 4435.

TEA AND COFFEE ROOM—

- Question *re* — at Meerut. 4345.

TELEGRAPHS, CAPITAL OUTLAY ON—

- Demands for excess grants under head ——. 4939-42.

TELEGRAPH STATIONS—

Question *re* ——. 4144-45.

TELEPHONE RATES—

Question *re* enhancement of — in Lahore. 4447.

TERRITORIAL FORCE—

Question *re* strength of —. 4855.

TEXTILES—

Question *re* purchase of — by Stores Department. 4861.

THELAS—

Question *re* tax on —. 4179.

THIRD CLASS CARRIAGES—

Question *re* urinals in —. 4944.

THOS. COOK & SON—

Question *re* concessions to —. 4140-41.

TIME TABLE—

Question *re* alterations in — of Oudh and Rohilkhand Railway. 4669-70.

TIME SCALE—

Question *re* — on Great Indian Peninsula Railway. 4149.

TOMBS, ENDOWED—

Question *re* —. 4165.

TRADES UNIONS —

Question *re* registration of —. 4875.

TRADE UNION LEGISLATION—

Question *re* —. 4158-59.

TRAFFIC—

Question *re* control of — by Military instead of Police. 4118-19.

TRAFFIC FACILITIES—

Question *re* — on railways. 5024.

TRAINS—

Question *re* irregular running of — on Bengal Nagpur Railway. 5022-23.

TRAIN CONNECTIONS—

Question *re* — Oudh and Rohilkhand Railway. 4670.

TRAIN TIMINGS—

Question *re* — on Oudh and Rohilkhand Railway. 4670-71.

TRANS-BORDER PEOPLE—

Question *re* abductions by —. 4386.

TRANSFER OF PROPERTY ACT—

Question *re* revision of —. 4129.

TRANSPORTATION BILL—ABOLITION OF—

Nomination of Mr. Abul Kasem on Select Committee. 4184.

TROOPS—

Question *re* employment of — in field service. 4127.

Question *re* reduction of —. 4129-30.

Question *re* statistics of British and Indian —. 4126-27.

TUG—

Question *re* acquisition of a — for the Iraq River Fleet. 4339, 40.

U

UNIFIELD STAMPS—

Question *re* revenue from — on promissory notes. 4793.

UNITS (INDIAN)—

Question *re* cost of Military Colleges in India and of —. 4856.

UNIVERSITY—

Question *re* — at Agra. 4133.

Question *re* — at Agra or Cawnpore. 4133.

Question *re* — for Rajputana. 4798.

URINALS—

Question *re* — in third class carriages. 4944.

V

VEDIC BHRATRI COLLEGE—

Question *re* examination results of —. 4668.

* Question *re* maintenance grant of —. 4668-69.

VENKATAPATIRAJU, Mr. B.—

Demands for excess grants for 1921-22. 4910-12.

Question *re* allocation of railway charges. 4210-12.

* Question *re* appointment of Indian on Railway Board to represent the Indian point of view on railway policy. 4215.

Question *re* appointment of Mr. G. Rainy as President, Tariff Board. 4395.

Question *re* Army education. 4206.

Question *re* compensation for articles lost on railways. 4209.

Question *re* concessions to railway companies. 4212-13.

Question *re* duties of Royal Army Medical Corps. 4207.

Question *re* education of students for entry into the Army. 4205.

Question *re* imported coal on Great Indian Peninsula Railway. 4209.

Question *re* inclusion of land values in railway capital account. 4214.

Question *re* increase in pay, allowances and pension granted since the Reforms. 4204.

Question *re* increase in Royal Army Medical Corps. 4206.

Question *re* Indians in Indian Medical Service. 4206.

Question *re* Indians and Anglo-Indians as Assistant and Sub-Assistant Surgeons. 4206-07.

Question *re* Indians in higher railway posts. 4213.

Question *re* Indian women in Fiji. 5021-22.

Question *re* Indianisation of Indian Army. 4204-05.

Question *re* loss of Army cash, stores, etc. 4207-08.

Question *re* loss on railway companies. 4211-12.

Question *re* losses on railways. 4212.

Question *re* loss on Assam Bengal Railway. 4214.

Question *re* preparation of statement of profits and losses of railways. 4214.

Question *re* price of kerosene oil. 4393.

Question *re* price of petrol. 4394-95.

Question *re* profits and loss on railways. 4211.

Question *re* proportion of Indian and Anglo-Indian nurses with the Army. 4206.

Question *re* purchase of railway material in London. 4210.

VENKATAPATIRAJU, MR. B.—*contd.*

- Question *re* purchase of railway stores. 4213.
- Question *re* railway capital. 4212.
- Question *re* railway renewals. 4430.
- Question *re* reduction of Imperial Service cadre. 4203-04.
- Question *re* reduction of railway working expenditure. 4208-12.
- Question *re* reduction of railway staff. 4429-30.
- Question *re* results of O'Donnell circular. 4203.
- Question *re* revision of Indian Railways Act. 4210.
- Question *re* salaries on railways. 4215.
- Question *re* stipends of apprentices on railways. 4211.
- Question *re* school of cookery. 4205-06.
- Question *re* strength of Imperial Service cadre. 4204.
- Question *re* subordinate hospital staff. 4429.
- Question *re* taxes on Indian settlers in Fiji. 4215-17.
- Question *re* training of Indians for the Royal Air Force. 4208.
- Question *re* training of Indians on railways. 4210.
- Question *re* training of railway mechanical engineers. 4210-11.
- Resolution *re* curtailment of powers of the Council of State over Money Bills. 4710-11.
- Resolution *re* release of Mahatma Gandhi and other political prisoners. 4532-34.

VICEROY, H. E.—

- Message from — *re* attendance of Members of the Legislative Assembly on 28th July, 1923. 5030.
- Motion of expression of gratitude to — in connection with the Lausanne Treaty. 5037-38.
- Speech delivered by — to the Council of State and Legislative Assembly at the close of the session. 5093-5100.
- See* "Governor General."

W**WAGONS—**

- Question *re* insufficiency of —. 4943-44.

WAITING ROOM—

- Question *re* — at Moheshkhund Railway Station. 4628-29.
- Question *re* closing of — at Benares. 4671.

WAJIHUDDIN, HAJI—

- Motion to refer to Select Committee the Santonments Bill. 4186.
- Question *re* services of Syed Nasiruddin Hyder and Babu Bishnath Pershad, Tehsildars. 4141.
- Question (supplementary) *re* hardships of pilgrims. 4267.

WAR GRATUITY—

- Question *re* classification of Sub-Assistant Surgeons for —. 4201.
- Question *re* — for Civil Sub-Assistant Surgeons. 4200.
- Question *re* refusal of — to Civil Sub-Assistant Surgeons. 4200-01.

WAR OFFICE—

- Question *re* capitation charges payable to the —. 4138.
- Question *re* contract for Bengal Coal supplied to Admiralty and —. 4948-49.

WATER SUPPLY—

- Question *re* — in Raisina Hostel. 5029.

WATERMEN—

Question *re* dismissal of — on North Western Railway. 4445-46.

WAZIRISTAN—

Question *re* military operations in —. 4139-40.

WHEAT—

Question *re* transport of — and gram in North West Frontier. 4660.

WHIPPING SENTENCES—

Question *re* abolition of —. 4672.

WIRELESS BRANCH—

Question *re* revenue of —. 4859.

WIRELESS BROAD CASTING—

Question *re* license for — in India. 4857-58.

WIRELESS STATIONS—

Question *re* closing down of —. 4858.

Question *re* cost and revenue of —. 4858-59.

Question *re* high power —. 4872-73.

WIRELESS TELEGRAPH—

Question *re* establishment of —. 4856-57.

WOOD FUEL—

Question *re* claim by Rohilkhand and Kumaon Railway for —. 4405.

WORKMEN'S BREACH OF CONTRACT ACT—

Question *re* repeal of —. 4158.

WORKMEN'S COMPENSATION ACT—

Question *re* Indian seamen and —. 4638-39.

Question *re* position of Indian seamen under —. 4159.

Question *re* postal employees under —. 4159.

WORKMEN ON RAILWAYS—

Question *re* leave rules applicable to —. 4145-46.

X

X'MAS CONCESSIONS—

Question *re* —. 4404.

Y

YAMIN KHAN, MR. MUHAMMAD—

Code of Civil Procedure (Amendment) Bill. (Dr. Gur's). Motion to consider. 4233-35.

Code of Civil Procedure (Amendment) Bill. Motion to pass. 4356.

Motion of expression of gratitude to H. E. the Viceroy in connection with Lausanne Treaty. 5037, 5038.

Question *re* condition of employment in Supply and Transport Corps. 4175.

Question *re* discontent in Supply and Transport corps. 4174.

Question *re* King's Commissioned Officers in Supply and Transport Corps. 4175.

Question *re* pay of clerks of Supply and Transport Corps. 4173-74.

Question *re* pay and strength of Supply and Transport Corps. 4174.

Question *re* revision of pay of Supply and Transport Corps. 4175.